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LOK SABHA

Tuesday, November 8, 1966/Kartika 17, 1888 (Saka).

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS

Requirements of Fertilisers

*151. Shri P. R. Chakraverti:
Shri H. C. Linga Reddy:
Shrimati Savitri Nigam:
Shri Vishwa Nath Pandey:
Shri Rama Chandra Mallick:
Shri Sudhansu Das:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether any survey has been carried out as regards the requirements of the country for the various kinds of fertilisers for each year;
- (b) if so, the quantities of the various kinds of fertilisers required;
- (c) the extent to which the requirements are met by indigenous and import supplies; and
- (d) the steps taken to make the country self-sufficient in fertilisers?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) to (d). A statement is 'aid on the Table of the Sabha.

STATEMENT

(a) Yes, Sir. The Committee on Fertilisers appointed by the Government of India made an assessment of the requirements of various kinds of Fertilisers during the Fourth Plan period.

- (b) and (c). Taking into account the requirements as assessed by the Fertiliser Committee, the possibilities for expanding internal production and the availability of foreign exchange, the consumption targets for 1970-71 adopted in the Draft Outline of the Fourth Five Year Plan are 2.0 million tonnes of N. 1.0 million tonnes of P205, and 0.35 million tonnes of K20. It is envisaged that in the last year of the Fourth Plan, 1970-71, the requirements of Nitrogenous and Phosphatic fertilisers would be met form internal production. As indigenous production of Potassic fertilisers is negligible, almost the entire requirements would have to be imported.
- (d) All possible steps are being taken to achieve production targets, by establishing additional fertiliser factories and by expanding existing fertiliser factories.

Shri P. R. Chakraverti: May I know how far has the seven-year holiday declared by the Government of India in regard to the distribution and price control encouraged foreign investment?

Shri Shyam Dhar Misra: This has only started recently and still we are negotiating with the foreign collaborators. We cannot say how far it will succeed, but we hope it will succeed. But at the moment we cannot say whether it is successful or it has failed.

Shri P. R. Chakraverti: May I know whether it is a fact that the American company has now come forward to accept the responsibility for financing the fertiliser plant and, if so, what are the prospects of his plant being undertaken in the near future.

The Minister of Food and Agrienture, Community Development and Cooperation (Shri C. Subramaniam): The question should be put to the Petroleum and Chemicals Ministy.

बी सिद्धेश्वर बसाव : श्रीमन्, क्या बह बात सही है कि श्रभी हमारे देश में जो बाद के कारखाने हैं उन का उत्पादन पूरी श्रमता में नहीं हो रहा है ? यदि नहीं हो रहा है तो इसके कारण क्या हैं श्रीर पूरी क्षमता में खाद के कारखानों में उत्पादन करने के लिए सरकार क्या कार्यवाही करेगी ?

भी क्यामचर भिष्य: यह बात सही है कि जितना हमने टागेंट रखा था यह प्लान में या इस साल जतना उत्पादन कारखानों में नहीं हो सका। इस की वजह एक दो जगह खो पावर शाटेंज थी, कुछ जगह रा मैटीरिफ्रल की शाटेंज रही। इस के लिए बराबर हम कोशिश कर रहे हैं। हमारी कोशिश है कि थई प्लान के एंड तक हम 3.5 मिलियन टन का प्रोडक्शन कर सकें।

Shri S. Kandappan: Apart from the long term measures undertaken to make enough fertilisers available to the farmers of this country. I would like to know, in view of the immediate concern that the farmers feel due to the non-availability of fertilisers particularly in so many districts of the Madras State, whether the Government is taking adequate steps to see that the farmer gets enough fertilisers.

Shri Shyam Dhar Misra: That is one of our problems. As a matter of fact, since last year, we have pushed up the availability of fertilisers by import and by increasing production. We are trying to become self-sufficient by the end of this Plan. But we cannot be sure because the increase is very stupendous. Even this year, we are not able to cope up with the total requirements of fertilisers,

because of expansion of the fertiliser used per acre, which is increasing and there is definitely a greater demand.

Shri S. Kandappan: Sir, my question is different. There are places where fertiliser are being blocked due to drought or floods, and there are places where fertilisers are available where they could be used for better cultivation. So, I would like to see a diversion of these fertilisers, to areas where they could be used for cultivation. (Interruption). I want a concrete assurance from the Minister. What he has said is very I want to know vague. Madras is getting an increased quantity this time.

Shri Shyam Dhar Misra: I will try to give the quota of Madras. I have a statement with me. For this year, the quota for Madras is 1,02,265 tons, as against a total of 9,90,624 tons for the country. I must concede that there is a shortage everywhere, and the demand has gone up; but we are not able to cope up to 100 per cent.

भी यशपाल सिंह : श्रीमन्, प्राप भी इन को नहीं समझाते, बिना बात की समस्या बना रखी है। ग्रंपेजी में इसे कहते हैं "to make mountains out of molehills."

जिन देशों की यह नकल करते हैं उनमें वन सम्पत्ति नहीं है। हमारे यहां करोड़ों टन पेड़ की पत्तियां बेकार जाती हैं, करोड़ों टन कम्पोस्ट बेकार जाती हैं। बजाय इसके कि उस कम्पोस्ट की तरफ ध्यान दिया जाये और वन सम्पत्ति की और, पेड़ की पत्तियों की और ध्यान दिया जाये, विदेशों के सामने हाथ फैलाये खड़े हैं। तो क्या सरकार इस बीज को बन्द करके ग्रीन मैन्योरिंग के भीर कम्पोस्ट के कपर ध्यान देगी ?

भी इयामघर मिख : श्रीमन्, सरकार प्रच्छी तरह से इस बात को समझती है भीर यह जो हमने बताया है वह तो इनके प्रलावा है जो माननीय सदस्य बता रहे हैं। शहरों में भौर गांवों में जो कम्पोस्ट है, उसकी तरफ इमारा पूरा ध्यान है।

प्रध्यक्ष महोवय : ठाकुर साहब कह रहे है कि इस को सोच लिया जाये।

Shri P. Venkatasubbaiah: In view of the fact that the fertiliser requirements of the farmers are not adequately met by the Government, are Government considering the desirability of concentrating the supply of fertilisers to these areas where the high breed and high yielding varieties are grown and if so, what action have Government taken in this regard?

Shri Shyam Dhar Misra: We are giving priority to the distribution of these fertilisers for high yielding and intensive area programmes, we are seeing that all the requirements the high yielding variety programmes are first met and than we are distributing it to other areas.

भी विभाम प्रसाद : इस स्टेटमेंट में लिखा है कि चौथी पंच वर्षीय योजना में 2 मिलियन टन नाइट्रोजनस, 1 मिलियन टन पी, घो, और 0.35 मिलियन टन के, भी खाद की जरूरत होगी तो इस को देखते हुए ऐसा पता चलता है कि हमारी सरकार नाइट्रोजनस फर्टिलाइजर पर ज्यादा ध्यान देती है जिसका श्रमर स्वायल के ऊपर एसिडिक होगा। तो मैं यह जानना चाहता हं कि इस का ध्यान भ्रापने रखा है भीर दूसरी बात यह है कि क्या फोर्य प्लान में किसानों को सस्ती खाद भी मिलेगी या नहीं?

श्री श्यामवर मिश्राः जो यह रखा गया है 2 मिलियन टन, 1 मिलियन टन और . 35 मिलियन टन यह प्रोपोशनं से रखा गया है। इस को हमारे एक्सपटंस ने देखा है ग्रीर यह नहीं है कि सब खाद बराबर बराबर लगती है। नाइट्रोजन की ज्यादा जरूरत है, इसलिए माइदोजन ज्यादा रखा गया है।

Shri Ranga: In view of the fact that even as it is with the old varieties there is considerable shortage of supply of fertilisers as well as pesticides, are Government taking necessary steps to ensure the adequate supplies of fertilisers as well as insecticides for the new varieties which need five or even ten times as much as the old varieties and by the failure of which the old varieties also are likely to be affected by the new pests that would have come in the train of the new varieties?

Shri Shyam Dhar Misra: I have answered it, but I can give some more details. For high yielding varieties, out of about 10 lakh tonnes, we are allotting 92,000 tonnes for kharif and 1.24 lakh tonnes for rabi. We have ensured that all the high yielding variety programmes are covered by the fertilisers that we give. It does not suffer for want of fertilisers and plant protection also.

Shrimati Savitri Nigam: Time and again this question has come up before this House that about Rs. 8 crores which is being saved on the imported fertilisers should be given in the form of subsidy to the poorer farmers and the fertiliser price also must be reduced for them. What action has the Government intended to take so that the poor farmers may also be able to use the fertilisers easily?

Shri Shyam Dhar Misra: So far as the fertilisers being given to the farmers today is concerned, even now it is being subsidised to the extent of If subsidy Rs. 53 crores this year. was the answer in substitution of fertiliser, Government would have taken the decision to give cash subsidy to them. But fertilisers cannot be substituted by cash subsidy.

> विली में सड़क दुर्घटनाएं *152. घो स० चं० सामन्तः श्री भागवत सा प्राजाद । भी म० ला० द्विवेदी : वी सुबोच हंसदा :

बा म नो वास : भी प्रव चंव बरमा : भी सुरेन्द्रपाल सिंह : भीमती सावित्री निगम : भी महेरवर नायक : भी हु जा विग रेड्डी : भी विमूर्ति मिथ :

न्या परिवहन, उड्डयन, नौवहन तथा पयटन मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या चालू वर्ष में दिल्ली में सड़क दुर्घटनायों में बृद्धि हुई है ;
- (ख) क्या केन्द्रीय सड़क प्रनुसंघान संस्था भीर दिल्ली यातायात पुलिस द्वारा गत दो महीनों के दौरान इस बारे में कोई सर्वेक्षण किया गया : भीर
- (ग) यदि हां, तो दुर्यटनाम्रों को रोकने के लिए क्या कार्यवाही करने के सुझाव दिये गये हैं ?

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): (a) to (c). A statement giving the information required is laid on the Table of the Sabha.

STATEMENT

- (a) No, Sir. The number of road accidents in Delhi for the period from Ist January, 1966 to 30th September, 1966 was 6216 against 6232 for the corresponding period in 1965.
- (b) No specific survey was carried out by the Central Road Research Institute or the Delhi Traffic Police during the last 2 months. However, the accident data collected by the Traffic Police, Delhi is analysed by the Central Road Research Institute regularly.
- (c) The following suggestions have been made by the Central Road Re-

search Institute in this regard:-

- (i) From a systematic study of road accidents in Delhi, 21 "accident prone" locations have been chosen. Micro analysis of accidents at each of these places has shown that drivers are mainly responsible for most of the accidents. A new accident spot warning sign has been installed at these spots so as to warn road users of the existence of these high accident frequency spots.
- (ii) Uniform speed limits for Delhi and New Delhi areas.
- (iii) Medians for some important roads for better channelisation of traffic.
- (iv) Improvement of the present lighting system at some important roads.
- (v) Improvement of busy intersections in Delhi and New Delhi areas and installation of traffic signals at these intersections.
- (vi) Separate cycle tracks and segregation of 'cycle' traffic at busy intersections.
- (vii) A well-planned traffic education programme for drivers and other users of road.
- Shri S. C. Samanta: May I know whether the Central Road Research Institute has suggested a long-term programme that the roads in Delhi should be widened and if so, what steps are being taken about that?
- Shri C. M. Poonacha: Amongst the various suggestions, the suggestion to widen that area of road length where there is heavy congestion of traffic is also made by the Institute.
- Shri S. C. Samanta: May I know whether any steps have been taken about the suggestion that the Central Road Research Institute has made regarding revision of road signs?
- Shri C. M. Poonacha: There are long lists of the suggestions which have been recommended and the salient points have been enumerated

in the statement. Other things have also been suggested about which action is being taken by the Delhi Administration and the Municipal Corporation.

भी म० ला० द्विषेवी : ग्रध्यक्ष महोदय, सदन पटल पर जो ज्ञापन रखा गया है, इस में बतलाया गया है कि :

"well planned traffic education programme for drivers and other users of the road."

जहां तक मेरा ख्याल है, सरकार ने प्रभी तक कोई खास कदम इस ब्रोर नहीं उठाया है। मैं जानना चाहता हूं कि ट्रेफिक एजूकेशन की दिशा में ड्राइवर्स ब्रोर दूसरे रोड यूजर्स को क्या तालीम दी जा रही है ब्रौर किस तरह से इस प्रोग्राम को ब्राग बढाया जायगा?

Shri C. M. Poonacha: A theme for giving instructions on the traffic regulations has been evolved by the authorities but it could be given effect to because the number of drivers is so large and the shances for us to impart these instructions were not available to the extent required. We have also evolved a high-way safety code in all languages, and these pamphlets containing the instructions are freely distributed to drivers for them to keep note of the traffic regulations.

Shri Indrajit Gupta: I find from the statement that among the suggestions made there is one for provision of separte cycle tracks. But, does the hon. Minister not know that it is not only a question of cylists cycling along the pedestrian foot-paths in Delhi but most of them also do not have any lights at all and they do not carry any lights; if so, is there eny suggestion for enforcing that the cyclists should at least have lights on their cycles when they cycle at nights?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): The rules are very clear about it, it is only a question of enforcing them. I shall ask the De'hi Administration to enforce them more strictly. We do know that the cyclists do not have any lights or brakes. At times on a cycle the whole family travels. We do see all these things. We will ask the Delhi Administration to enforce the rules more strictly.

Mr. Speaker: Along with the family sometimes all the house-hold effects are also carried.

Shri P. C. Borooah: May I know whether DTU continue to be one of the greatest road killers in Delhi; if so, the percentage of accidents caused by DTU buses during the last year and also this year?

Shri C. M. Poonacha: I do not have the detailed break-up of information concerning DTU buses only. We have given the total number in the statement. It is quite true that DTU buses also are responsible to some extent for causing accidents on the road.

Shri Surendra Pal Singh: Is the Government aware of the fact that a large number of road accidents, in which human lives are involved, prove fatal because of the neglect of the victims of accidents both by the motorists as well as by the public for fear of harassment by police investigation later on; if so, does not the Government think it desirable to do something to change the attitude of the Police and mode of investigation of the police authorities in order to prevent unnecessary loss of human lives?

Shri C. M. Poonacha: I do not think that is correct because the fatal injuries caused in these accidents are very very low as compared to the total number of accidents. It hardly comes to about ten per cent. Even there, deaths arising out of them are also on the very low side. Naturally,

in these accidents a thorough enquiry will have to be made and such enquiries or the procedures connected with them cannot be relaxed because of certain other consideration as suggested by the Hon. Member.

Shrimati Savitri Nigam: know whether the hon. Minister is aware that about 25 per cent of the accidents take place because drivers or the men involved in accidents are found to be under the influence of liquor; if so, whether Government is intending to action to see that if any driver is found to be under the influence of liquor his licence should be immediately cancelled and some severe action against him? If this is already being done, may I know in the case of how many people their licences have been cancelled?

Shri C. M. Poonacha: The rules are very clear on the subject. People under the influence of intoxicants should not drive, particularly public vehicles. Wherever these instances come to notice of authorities, very strong and stringent measures are taken, including the cancellation of the licence.

Shrimati Savitri Nigam: How many such licences have been cancelled?

Shri C. M. Poonacha: I would have to collect that information.

श्री विश्वाम प्रसाव : ब्राध्यक्ष महोदय, इस स्टेटमेन्ट में दिया हुआ है कि 1965 में 6,232 एक्सीडेन्ट्स हुए, जब कि इस साल 30-8-1966 तक 6,216 हो चुके हैं, सिर्फ 16 कम हैं। मैं यह जानना चाहता हूं कि डी॰ टी॰ यू॰ बसेज से गिरकर अक्सर जो भादमी मर जाते हैं, इन घटनाओं को रोकने के लिये बसेज की संख्या बढ़ाने या इतने पैसेन्जर्स चल सकेंगे, इस का कोई इन्तजाम सरकार ने किया है, जिससे कि एक्सीडेन्ट्स न डो सकें ?

Shri C. M. Poonacha: The seating capacity of these buses are restricted and buses are not permitted to carry....

Mr. Speaker: Is the standing capacity also limited or restricted?

Shri C. M. Poonacha: Yes, Sir. In the buses both the seating capacity and standing capacity are limited. But there are occasions, especially during the peak hours, when due to pressure the number is exceeded. Normally, the buses could carry passengers only according to the stipulations made for sitting and standing capacity.

Shri D. J. Naik: Since lack of road sense is one of the causes of road accidents, may I know what steps Government want to take to develop road sense in the public?

Shri C. M. Poonacha: That is true. Now signals have been exhibited at prominent places. Lights are also fixed. Wherever pedestrain crossings are there, these are special lights and markings. All these precautionery and safety measures have been taken with very good results.

श्री राम सेवक यादव : मैं मंत्री महोदय से जानना चाहता हूं कि जो सड़क पर हादसे होते हैं, उन में क्या यह भी जानने की कोशिश हुई है कि कारों के द्वारा जितने हादसे हुए हैं, उन में अधिकारियों के द्वारा कितने थे ? यदि जानने की कोशिश हुई है तो उनकी परसेन्टेज क्या है तथा उन में इन्टोक्सीकेन्ट का कितना सम्बन्ध था ?

Shri C.M. Poonacha: I have mentioned earlier that I have not got those details. If necessary, I will collect the details and supply them.

Shri M. R. Krishna: May I know whether Government have realised the need to examine the question of providing a special road for agitators who would like to come to Parliament House?

Mr. Speaker: Shri Gulshan.

श्री गुलवान : क्या यह सच नहीं है कि डी० टी० यू० की बसें सब से प्रधिक खराब होती हैं श्रीर जब वे रास्ते में पैसेन्जर्स को छोड़ जाती हैं, तो उन को बहुत परेणानी होती है ? क्या सरकार ने कभी यह भी श्रष्ट्ययन किया है कि कितने फीसदी बसें रोज खराब होती हैं तथा क्या इन के सुधार के लिये कोई प्रबन्ध किया गया है ?

प्रध्यक्ष महोदय : एक्सीडेन्ट्स के साथ इस का ताल्लुक नहीं है ।

Shri Narendra Singh Mahida: Since many Indian drivers of the High Commissions and Foreign Embassies are responsible for road accidents, may I know what steps the Government have taken to prevent these accidents?

Shri C. M. Poonacha: If a separate question is given notice of, I will certainly look into.

Monopolies and Restrictive Trade Practices Commission

*153. Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:
Dr. M. M. Das:
Shrimati Ramdulari Sinha:

Will the Minister of Law be pleased to state:

- (a) the steps which have been taken to establish a permanent statutory Monopolies and Restrictive Trade Practices Commission:
- (b) the powers entrusted or likely to be entrusted to this Commission for the prevention of undue concentration of economic power and other matters;
- (c) the steps taken to encourage the smaller units in an industry to expand and thereby restore competitive conditions; and

(d) how the country-wise or inter-industries concentration will be controlled by Government?

The Minister of Law (Shri G. S. Pathak): (a) Necessary spade work is being done preparatory to the introduction of legislation and setting up of the Commission.

- (b) Government's opinion in regard to the powers to be entrusted to the Commission is indicated in para 6 of its Resolution dated the 5th September, 1966, which was laid on the Table of the House on the 6th September, 1966.
- (c) Prevention of undue concentration of wealth in a small section of
 the population, protection of the small
 scale sector and encouragement of
 the co-operative sector are already
 the declared objectives of the industrial policy of the Government.
 These objectives are sought to be
 achieved through the exercise of
 licensing powers vested in Government by the Industries (Development
 and Regulation) Act, 1951.
- (d) This is indicated in para 6 of the Resolution referred to earlier.
- Shri S. C. Samanta: May I know whether the recommendations of the Monopolies Commission have been scrutinised by the Government and steps taken and, if so, why the Government is thinking of establishing a permanent body for it?
- Shri G. S. Pathak: The Government is going to establish a permanent commission and for that purpose it is considering the question of how the Bill should be framed and various studies are being made in order to frame the Bill properly because this will be a commission of its first kind here.

An hon, Member: That has nothing to do with the question.

Shri Hem Barua: Very much off the mark. Shri S. C. Samanta: With reference to the reply to part (c) of the Question, may I know whether the conditions of financial assistance to small scale industries have been devised and whether they are getting the benefits required?

Shri G. S. Pathak: So far as the question of financing industries is concerned, that is a matter within the powers of the Finance Ministry. But I may inform the House that the policy of the Government is to issue instructions to the Government controlled or to the Government financial institutions to assist the small-scale industries so far as it is possible.

बी म० ला॰ हिवेबी ! भ्रमी मंत्री
महोदय ने कहा कि एक स्थायी मोनोपलीज
किमशन स्थापित करने के लिए स्पेड वर्क
किया जा रहा है तो मैं जानना चाहता हूं
कि यह स्पेड वर्क यह बिल की तैयारी के
काम में कितने लोग लगाये गये हैं कितने
दिन में काम पूरा करेंगे और यह मनोपलीज किमशन ने जितने अर्से में रिपोर्ट
तैयार कर ली है उस से भी अधिक समय क्या
सगेगा वरना बिल कब आयेगा सदन् में ?

भी गोपाल स्वरूप पाठक: उस में चंद महीते जरूर लगेंगे। यह देखना खरूरी है कि जो बिल रिपोर्ट में मौडल के तौर पर दिखाया गया है उस बिल में क्या क्या चीजें पूरी करनी चाहिएं श्रीर श्रीर मुल्कों में जहां पर ऐसे कानून हैं इन के साथ इस बिल का मुकाबला किया जायना श्रीर यह देखा जायगा कि जा श्रच्छी-श्रच्छी बातें इन मुल्कों में इन के क्षानूनों की वजह से हैं वह इस में शामिल को जायं श्रीर जो हालात हमारे मुल्क में हैं उन हालात के मुता-विक इस बिल को बनाया जाय। क्योंकि भीर मुल्कों के हालात हमारे मुल्क के हालात हमारे मुल्क के हालात हमारे मुल्क मुंदित हमारे मुल्क के हालात हमारे मुल्क मुंदित हमारे मुल्क के हालात हमारे मुल्क के हालात हमारे मुल्क मुंदित हमारे मुल्क के हालात हमारे मुल्क मुंदित हमारे मुल्क के हालात हमारे मुल्क मुंदित हमारे मुल्क के हालात हमारे मुल्क के हालात हमारे मुल्क मुंदित हमारे मुल्क के हालात हमारे मुल्क मुंदित हमारे मुल्क के हालात हमारे मुल्क के हालात हमारे मुल्क मुंदित हमारे मुल्क के हालात हमारे मुल्क मुंदित हमारे मुल्क के हालात हमारे मुल्क मुंदित हमारे मुल्क के हालात के मुंदित हमारे मुल्क मुंदित हमारे मुंदित के हालात हमारे मुंदित के हाला हमारे मुंदित हमारे हमारे मुंदित हमारे मुंदित हमारे मुंदित ह

Shri P. C. Borocah: In order to encourage the small-scale indstries, it is necessary that the revision of the credit policy or the liberalisation of the creditworthiness of the industries should be done. Just now, the hon. Minister stated that it is the concern of the Ministry of Finance. May I know whether without the blessings of the Law Ministry, the Ministry of Finance will be able to modify the definition of the creditworthiness of the industries?

Shri G. S. Pathak: The Government Resolution is being followed and has to be followed by all the Ministries. The Government Resolution clearly lays down the policy of the Government and I am certain that that policy will be carried out. So far as the small-scale industries are concerned, it is quite clear that the Government policy is to encourage the small-scale industries and there are details which are well known and which are to be found in the Report. I could give you some of the details.

Mr. Speaker: Next Question; Shri S. M. Banerjee.

Shri Daji: I have been standing and trying to catch your eye. This is an important Qupestion.

Mr. Speaker: Now I have gone to the next Question.

Election Broadcasts by Political Parties over All India Radio

*155. Shri Daji:
Shri H. C. Linga Reddy:
Shri P. R. Chakraverti:
Shrimati Savitri Nigam:
Shri Vishwa Nath Pandey:
Shri Shree Narayan Das:
Shri Bagri:
Shri Yashpal Singh:
Shri Ram Sewak Yadav:
Shri Surendra Pal Singn:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri Mohammed Koya:

Shri R. S. Pandey:

Shri J. B. S. Bist: Shrimati Ramdulari Sinha: Shri Kishen Pattnayak: Shri Madhu Limaye:

Will the Minister of Law be pleased to state:

- (a) whether any final decision has been taken on the proposal to allow facilities to the political parties to broadcast over the All India Radio during the coming General Elections; and
 - (b) if so, the details thereof?

The Minister of Law (Shri G. 8 Pathak): (a) No. Sir.

(b) Does not arise.

Shri Daji: May I know the reason for the bad reply and the bad result? Even after the Conference of the Political Parties with the Election Commission, what is holding back an agreement? What is the objection of the Congress Party to take time according to votes polled?

Shri G. S. Pathak: The Government as such cannot arrive at any decision unless the Political Parties agree on this question and their agreement is conveyed through the Election Commission to the Government with its advice. So far, in every there has been no such agreement although attempts have been made to arrive at such agreements. Until there is an agreement between the Political Parties and that agreement is accepted by the Election Commission, it is not possible for the Government to take any action in this matter.

Shri Daji: I shall put that question again, Sir. I was not able to make the question clear to the Minister. In the Conference of all Political Parties with the Election Commission and the All India Radio, the All India Radio offered to extend such facilities as are agreed to. What I asked the Minister was whether it is a fact that no agreement could be reached because the Congress Party to not willing to share the time of

the Radio according to the votes polled, but want more time than according to the votes polled. Is this the reason why no agreement could be reached?

Shri G. S. Pathak: I canot say why all the Political Parties did not arrive at any agreement. All that I can say is that there has been no such agreement. I cannot say whether what is attributed to the Congress Party is correct or not because the Government was represented by the Head of the All India Radio at that meeting. How the Parties were functioning, how they were negotiating for that agreement . . . (Interruptions).

भी मधु लिमये : श्रापकी पार्टी भाई, कांग्रेस पार्टी।

Shri G. S. Pathak: I am answering for the Government; I am not answering for the Political Parties as such.

Mr. Speaker: Is it within his knowledge that the reason for the failure of talks was the attitude of the Congress Party, as has been stated by the hon. Member, or not.

Shri G. S. Pathak: I do not think that that was the reason.

Shri Daji: What was the reason then? That is the pertinent queston.

Mr. Speaker: He may ask his second question now.

Shri Daji: My second question is this. Accordingly to the Government's information what was the reason for no agreement being reached at the All Parties' Conference? Did he receivee a report on the meeting or not? If he had received a report, what was the reason?

Shri G. S. Pathak: I can place before the House only the fact that there was no agreement. On how and what were the reasons behind the conduct of the Parties or of any Party, I have no information.

Mr. Speaker: Does the Minister know whether a report was made to the Government and whether there were reasons given as to why an agreement was not reached?

Shri G. S. Pathak: So far as I am aware, there was a report of the discussion, but from that report you cannot find out the reasons behind the conduct of the Parties.

भी मचु लिमये : बहुत रहस्यपूर्ण हो गये हैं।

Mr. Speaker: Order, order. Mr. P. R. Chakraverti.

Shri P. R. Chakraverti: As is evident from the manual issued by the Lok Sabha Secretariat is it not a fact that the present system of 14 parties in the Opposition stands in the way of anunciating a definite policy?

Shri G. S. Pathak: Somebody must be standing in the way of an agreement being reached, but I cannot say who it is; it must be the Opposition Parties possibly.

श्री रामसेवक यादव : वह कोई ग्रन्द-रूनी शक्ति है या बाहरी शक्ति है।

Shri G. S. Pathak: The Congress Party has not been standing in the Way of an agreement. I can say this.

Shri Ranga: On a point of order, arising out of the hon. Minister's own answer. Earlier he had said that he had no information. Now he says that the Congress Party did not stand in the way. How does he reconcile these two statements? Is he pleading as the Law Minister or as attemption of the Congress Party's attitude?

Dr. Ranen Sen: Now, he has been prompted from behind. Shri Ranga: His replies are unconvincing.

Shri Tyagi: Apart from parties, there are individuals also who contest elections; and they too have a conscience; if they have some strong feelings, will they also get equal benefit of approaching the voters through broadcasts? Have Government considered the question of granting such privileges to individual or Independent cadidates also?

Shri G. S. Pathak: The earlier question which had not been put concerned the claims of independent cadidates to use the radio for electioneering purposes, but . . .

Shri Ranga: They are going to be set up by the Congress themselves against each other.

Shri Tyagi: The hon. Minister had started a sentence with 'but' but he has not completed the sentence.

Shri G. S. Pathak: But the independent candiates have nowhere been given any such right. It is only the political parties which have been given the right.

Shri Tyagi: It is most unfair.

Shrimati Savitri Nigam: May I know whether it is a fact that this accord could not be reached by the political parties because some of the political parties are depending, as far as the ideology is concerned, simply on fanaticism and social evils like communalism and so on?

Mr. Speaker: He has already stated that he does not know why an accord was not reached.

भी राम सेवक यादव : मैं प्राप से निवेदन करूंगा कि श्राप मंत्री महोदय से जवाब दिलवायें। श्रमी जितने भी प्रश्न उठाये गये हमारे कानून मंत्री ने उन का कोई भी सीघा जवाब नहीं दिया।

मैं जानना चाहता हूं कि चुनाव प्रायोग **वे** जो सभी राजनीतिक दलों को बलाया धीर उस समय के बारे में उन से चर्चा की तो उस चर्चा के सम्बन्ध में जो प्रतिबेदन कानून मंत्री के पास भाया है उस प्रतिवेदन में भिन्न-भिन्न पार्टियों की क्या राय थी. उस सदन में बतलाने का प्रयास करेंगे।

चन्यक महोदय : नहीं, मैं यह नहीं कह सकता कि सब पार्टियों की राय यहां बतलाई जाये ।

भी रामसेवक यावव । प्रच्छा ग्राप उस रिपोर्टका हाउस की टेबल पर रखवा दें।

प्राच्यक्त महोदय: क्या मंत्री महोदय इस रिपोर्ट को टेबल पर रखने के लिए तैयार हैं।

Shri G. S. Pathak: I shall place on the Table of the House a summary of the conversations which took place at the meeting.

Shri Kapur Singh: Why only a summary? Why not the full report?

भी मधु लिमये : उन्होंने पूरी कहा

Shri G. S. Pathak: I can place only what I have got.

Mr. Speaker: The question is whether he is prepared to lay on the Table of the House the report that Government have received?

Shri G. S. Pathak: Yes.

भी विश्वनाथ पाण्डेय : माननीय मंत्री महोदय ने वतलाया कि राजनीतिक दल प्रापस में एक मत नहीं हो पाये हैं इस लिए श्राकाशवाणी द्वारा प्रसारण करने की सुविधा देने में प्रमुविधा हो रही है। मैं जानना चाहता हं कि क्या सरकार ने सिद्धान्त रूप में यह स्वीकार कर लिया है कि यदि राजनीतिक दल के लोग एक मत हो जायें तो उन्हें चुनाव के सम्बन्ध में भाकाण-बाणी के द्वारा प्रसारण करने की भाडा प्रदान कर दी जायेगी।

भी गोपाल स्वरूप पाठक : यह इस बात पर मुन्हसर है कि सब पार्टियो एकमत की हो जायें। जब सब का ऐग्रीमेंट एलेक्शन कमिशन के जरिये गवर्नमेंट के पास श्रायेगा तब गवर्नमेंट देखेगी कि इस के लिए कितना वक्त उस के पास है भीर कितने रिसोर्से ज हैं। उस के हिसाब से गवन मेंट इस ऐग्रीमेन्ट को देखेगी कि किस किस्म का ऐग्रीमेन्ट है भीर तब राय कायम करेगी।

भी यशपास सिंह : जब कांस्टिट्य्शन ने हर एक को ईक्वल राइट दिया है ग्रीर तमाम पार्टियों को बराबर के प्रधिकार दिये हैं तब राजनीतिक पार्टिया एकमत हों या न हों क्या यह सरकार की डयटी नहीं है कि उन को ब्राल इंडिया रेडियो पर टाइम दिया जाये। भले ही यह ऐतराज हो कि वह भापस में लड़ाई करती हैं, लेकिन क्या यह गवनं मेंट की इयटी नहीं है।

प्राप्यक्ष महोदय: यह इयटी कहां से तलाझ करेंगे।

Shrimati Renuka Ray: The Minister has stated that once accord has been reached, Government will consider it. Have Government decided to see to it that any party that represents the dark ages and wants us to go back to the dark ages and which is communal will not be given any time on All India Radio?

Mr. Speaker: It is a suggestion.

Shrimati Renuka Ray: I want to know what is Government's opinion.

Mr. Speaker: Opinions are not to be asked.

श्री प्रकाशवीर सास्त्री: जब भारतीय संविधान ने चुनाव में खड़े होने वाले सदस्यों को समान रूप से स्वीकार किया है तब विधि मंत्रालय या चुनाव श्रायोग की दृष्टि में इस प्रकार का मेद पैदा करना कि यह पार्टी है श्रीर यह स्वतन्त्र है, कहां तक उचित है। समान रूप से यह श्रधिकार चुनाव के प्रचार के लिए क्यों न दिया जाये क्या इस पर विधि मंत्रालय ने विचार किया है।

धन्मक महोदयः यह ग्रार्गुमेंट है।

भी प्रकाशबीर शास्त्री: उत्तर श्राना चाहिए।

प्राप्यक्ष महोदय: भ्राप दलील कैसे देसकते हैं।

अधिकार सब का है तो इस बारे में चुनाव प्रधिकार सब का है तो इस बारे में चुनाव प्रायोग की सब को एक जैसी सृविष्ठा देनी चाहिए।

सन्यक्ष महोदयः यह तो धार्गूमेन्ट है कि ऐसा होना चाहिए लेकिन सरकार करेया न करे।

Shri Shree Narayan Das: Has the Election Commission made any particular suggestions for the consideration of the parties? If so, what were the suggestions made with regard to this?

Shri G. S. Pathak: Whatever suggestions were made by the Election Commission, whatever attitudes parties had taken and whatever suggestions they have made would appear in the summary of the talks which I will place on the Table.

Shri R. S. Pandey: In order to provide facilities to all opposition parties to propagate their ideologies before the electorate through All India Radio, may I know what were the suggestions placed by the opposition parties before the Commission and what was the obstruction or deadlock standing in the way of an agreement . . .

Mr. Speaker: He says he will place it on the Table. Shri Sivamurthi Swamy.

Shri Sivamurthi Swamy: May I know whether Government are ready . . .

Shri R. S. Pandey: I had not finished my question.

Mr. Speaker: He says he will lay it on the Table.

Shri Sivamu thi Swamy: Are Government ready to give the same facilities as elbeing given to the political parties to the Voters' Council which is a registered body to speak through the AIR to voters on behalf of the Council?

Mr. Speaker: He says it is only for political parties.

Shri Sivamurthi Swamy: This is for educating the electorate about general conduct, the laws of representation and so on.

Mr. Speaker: That is a suggestion.

Shri S. M. Banerjee: Is the hon. Minister aware that apart from absolutely Independent candidates, there are Independent candidates whose candidatures have been sponsored or supported by the Leftist parties? What will be the position of such candidates? Will they be given a chance to propagate their manifestoes through AIR?

Mr. Speaker: He has answered it.

Shri S. M. Banerjee: About Independent candidates only, he has answered. He has not answered about those supported by Leftist parties.

Mr. Speaker: They are all either independents or supported by parties.

Shri S. M. Banerjee: This is unconstitutional.

Shri D. C. Sharma: Government are going to introduce commercial broadcasting in this state-controlled monopoly of broadcasting in the country. If commercial broadcasting is open to those firms who want to advertise their wares, will it not be open to all the political parties to sell their ideologies through that medium on some payment which may be fixed?

Shri G. S. Pathak: Commercial advertising does not relate to elections and I am not concerned with this question.

Shri Kandappan. It is presumptuous on the part of the Congress to assume that they will be returned in a majority next time and claim more time, but leaving that apart, my question is this. In that all-party meeting convened for this purpose, no invitation has been extended to the DMK. What is the criterion for inviting a Political Party for this purpose? At least in future will we be invited or not? Why have we not been invited this time?

Shri G. S. Pathak: The Election Commission asked seven parties so far as I am aware—I speak subject to correction—and recognises seven parties and the representatives of the seven parties participated in the discussion. It is not for me to say why any party has not been recognised. They may not qualify for recognition.

Shri Kandappan: On a point of order. Our party is a recognised party. That is why I am putting this question.

Mr. Speaker: He should take it up with the Election Commission.

Shri Kandappan: He has not answered.

Mr. Speaker: Next question.

ग्रनाज की स्रेती

*156. श्री म० ला० द्विवेदी:
श्री सुबोध हंसदा:
श्री प्र० चं० वरुषा:
श्री मागवत झा धाजाद:
श्री स० चं० सामन्त:
दा० म० मो० दांस:
श्री मलाईछ।मी:

नया साच, कृषि, सामुवाधिक विकास सवा सहकार मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या यह सब है कि किसानों द्वारा व्यापारिक फसलों की खेती में जो प्रधिक सामप्रद हैं, प्रधिक दिन लिए जाबे के कारण खादाओं के उत्पादन में कमी होती जा रही हैं;
- (ख) यदि हां, तो क्या खाद्याओं में प्रात्म-निर्भरता प्राप्त करने की दृष्टि से सरकार ने राज्य सरकारों के परामर्श से इस बात पर विचार किया है कि खेती योग्य कितनी भूमि को खाद्याओं की उपज के लिए नियत किया जाये और कितनी भूमि को प्रन्य कृषि-जन्य वस्तुओं की फसलों के लिए; भीर
- (ग) यदि हां, तो इस सम्बन्ध में विभिन्न राज्य सरकारों की क्या प्रतिक्रिया है ?

बाब, इति, सानुदायिक विकास सथा सहकार मंत्रालय में उप मंत्री (श्री स्थामवद्य मिथा): (क) जी नहीं।

(खा) खाद्यान्त्रों श्रीर श्रन्य फमलों की उपज के लिए खेती योग्य भूमि विद्यारिक करने की कोई योजना नहीं है। देश की आर्थिक व्यवस्था के लिए खाद्याओं तथा कैंग फसलों दोनों का उत्पादन खरूरी है ग्रीर सघन पद्धतियों तथा प्रधिक उत्पादक किस्मों को प्रपान कर ग्रधिकतम उत्पादन बढ़ाने के उपाय किए जा रहे हैं।

(ग) प्रश्नही नहीं होता।

भी म० सा० द्विषेदी : क्या सरकार के पास ऐसे कोई प्रांकड़े हैं कि दस वर्ष पूर्व जितने एरिया में बाद्याओं की खेती होती थी उस में से कितना एरिया प्रव कैंग काष्स में चला गया है? यदि हैं तो क्या सरकार उनको बतलाने की कृपा करेगी ग्रीर यदि नहीं हैं तो इस किस्म के ग्रांकड़े एक करेगी ?

श्री स्थामधर मिश्र : मेरे पास श्रांकड़े हैं। 1949-50 में नान फूड गिरेन्स काप्स के नीचे 72.7 मिलियन एकड़ का एरिया था। 1963 के अन्त तक जो लेटेस्ट फिगर्ज हमारे पास प्रवेलेबल हैं, 95 मिलियन एकड़ का एरिया था। यह कैश काप्स की बात मैंने कही है। जहां तक नान-केश काप्स की बात है, 1949-50 में 248.7 मिलियन एकड़ यह था और 1963 के अन्त तक 292.3 मिलियन एकड़ था। इसके माने होते हैं कि दोनों में कैश काप्स में और कूड गिरेन्स काप्स में इनकीज हुआ है एक में अकरीबन तीस परसेंट का हुआ है धोर दूसरे में करीब पन्दह परसेंट का हुआ है धोर दूसरे में करीब पन्दह परसेंट का हुआ है।

श्री म० ला० द्वियेवी : मेरा प्रश्न दूसरा ना। यह बढ़ा तो है, यह ठीक है। मैंने नह जानना चाहा था कि कितना एरिया कैंग काप्स में चला गया है जिस में खाद्याप्त द्वोते थे। इसके मांकड़े इनके पास हैं या नहीं हैं? यदि हैं तो इसके मांकड़े देने नी कुपा करें।

बी स्थामधर मिश्र : शांकड़े मैंने बता विये हैं। दोनों में बढ़ोतरी हुई हैं। सरकौर दोनों का बढ़ना इकोनोमी के लिए जरूरी समझती है।

श्री म० ला० द्विवेदी: बढ़ना तो ठीक है। लेकिन---

सम्पक्ष महोदय : धव भाप दूसरा प्रश्न करें।

भी म० ला० द्विवेदी । कैश काप्स में मिवष्य में खाद्यान्न वाला क्षेत्र न जाए ग्रीर खाद्यान्नों का उत्पादन ग्रिधिक बढ़ सके, इसके लिए क्या सरकार कोई प्रयत्न करने जा रही है ?

भी इयामधर मिश्रः प्रश्न उत्पादन का है न कि एरिया को इधर उधर बदलने का । दुर्भाग्यवश हमारे मुल्क की हालत यह है कि प्रति एकड़ पैदावार चाहे वह कैश काप्स की हो याफड़ काप्स की हो, दोनों की कम है। यह भावश्यक है कि हमारे उद्योगों के लिए भीर खाने के लिए भी इन सब काप्स का उत्पादन बढ़े। जिन की कैश काप्स कहा जाता है जैसे शुगर केन है या भ्रायल सीड्ज हैं वे भी कुछ कुछ फूड काप्स हैं। इसलिए दोनों की पर एकड़ यील्ड पैदावार बढ़ाने के लिए सरकार कोशिश कर रही है। कहीं-कहीं जैसे महाराष्ट्र में यह किया गयाहै कि शगरकेन पर थोड़ा सा रेस्ट्रिक्श लगा दिया गया है । उसको रेस्ट्रिक्शन भी नहीं कहा जा सकता है। उस में उन्होंने इरिगेशन पर रेस्ट्रिक्शन लगाई है भीर कहा है कि हम पूरे तौर से पानी नहीं दे सकेंगे। इस वास्ते ऐसी बात नहीं है कि कोई रेस्ट्रिक्शन लगाया जाए । इसके बारे में जो भ्रम है वह दूर हो जाना चाहिये।

Shri P. C. Borooah: Fragmentation of land holdings, or in other words smallness of area, is one of the greatest obstacles in introducing modern scientific and technical system of cultivation for production of food. May I know whether Govern-

ment propose to amend the existing laws to prevent further fragmentation of holdings and consolidating them into economic units?

Shri Shyam Dhar Misra: As a matter of fact we have already worked out plans for consolidation in the second and third plans, and we are also proposing in the fourth plan, and consolidation proceedings are there in almost all the States. Therefore. our policy is to have consolidation of holdings.

Shri S. C. Samanta: Is it not a fact that crops like jute which earn so much foreign exchange for our country are grown in the eastern part of India and has the Central Government advised the State Governments to reduce the acreage there also? If not, what steps is the Government going to take to meet the deficit of the states in the eastern region?

Shri Shyam Dhar Misra: figures that are before me do not indicate that areas under jute have gone down. As a matter of fact they have gone up during the last ten years by about 19 per cent. Sometimes the cultivators find it profitable to convert the paddy areas into jute but there is no policy as such diversion from one to the other.

श्री जगदेव सिंह सिद्धान्ती: क्या सरकार को पता है या नहीं कि किसान खाद्यान्त्रों की पैदाबार करने के लिए हतोत्साहित हो गया है कि उतको ग्रापनी मेहनत ग्रीर सब कुछ मिला कर पैदाबार के दाम बहत कम निलते हैं ? क्या यह सही नहीं है कि उसको ग्रानी पैदाबार के दाम कम मिलते हैं ?

श्री झ्यामघर मिश्रः कुछ हद तक यह सही है। इस पर बराबर विचार हो रहा है। इमीलिए सरकार ने यह निश्चय किया है कि जो पालिमी हो वह फार्मर्ज को इंगेटिव प्राइस देने की होनी चाहिये।

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श्री रामसेवक यादव : ग्राज देश की खेती इंद्र और इन्दिरा के बीच चौपट हो रही है। मैं मंत्री महोदय से यह जानना चाहता हं.....(इंटरफांज) ritim and annual

श्री मधु लिमये : हल्ला क्यों कर रहे हैं। इंद्र और इन्दिरा नहीं समझते हैं ? श्राप लोग कुछ तो साहित्यिक भाषा समझा करो (इंटरप्शंज)

Shri Yamuna Prasad Mandal: On a point of order. The way he has been referring to our Prime Minister simply as Indira is highly objectionable.

श्री मधु लिमये : इनसे नियम संख्या पूछी जाए।

Mr. Speaker: There is no point of order. The manner in which he did it is not desirable; it should not have been put that way.

Shri G. N. Dixit: Sir, on a point of order under rule 41.

Mr. Speaker: I have already made my observations that it was not a desirable manner in which it has been put; it should not have been put like that.

Shri G. N. Dixit: Sir, this affair is looked after by rule 41(2). These words should be expunged because sub-rule (1) says that it shall not bring in any name or statement not strictly necessary to make the question intelligible. These words not necessary to make the question intelligible and therefore these words and names should be evpunged.

श्वी रामसेवक यादव : इंद्र प्रतीक है पानी भौर इन्दिरा प्रतीक है सरकार । यह समझना चाहिये इनको । इनको बुद्धि होनी चाहिये ।

श्रीमधुलिमये: घोर कमी है उसकी।

भी रामसेवक प्याववः इस देश की खेती इंद्र श्रीर इन्दिरा के बीच चीपट हो रही है। मैं जानना चाहता हूं कि छोटे किसानों को जिनके रास धन नहीं है, पानी नहीं है, उनको मुफ्त पानी देने ग्रीर उनका लगान खत्म करने पर मंत्रालय विचार कर रहा है ताकि खेती की उपज वढाई जा सके।

श्री ह्यामबर मिश्र : जडां तक किसानीं को पानी की सुविधा देने का सवाल है इत पिछते पंद्रह वर्गों में करीब-करीब 35 मिलियन एकड पर और प्रधिक पानी दिया गया है। जहां तक उनको सस्ता या बिला पैसे लिये हुए पाती देने का सवाल है सरकार इसको नहीं मानती है क्योंकि प्रश्न यह नहीं है कि बिला पैसा पानी उनको मिले बल्कि प्रश्न यह है कि उनको पानो मिले। उसके लिए सरकार कोशिश कर रही है। किसानों को माइनर इरिगेशन, मीडियम इरिगेशन ग्रीर मेजर इरिगेशन प्राजैक्ट्स से जहां भ्राज 90 मिलियन में पानी दिया जा रहा है वहां प्री प्लान पीरियड में 55 मिलियन में ही दिया जाता था । चौथी योजना में करीब तीस मिलियन एकड ग्रीर जिंचाई के लिए पानी देने को व्यवस्था सरकार करने जा रही है।

श्री रामसेवक यादव : लगान के बारे में नहीं बताया है ।

श्री क्यानवर्मिश्रः लगान के बारे में ऐसी कोई सरकार को नीति नहीं है कि इसको खत्म कर दिया जाए। इसको खेती के लिए बाधक नहीं समझा जाता है।

M/s. Bird & Co.

*157. Shri Madhu Limaye:

*157. Shri Madhu Limaye: Shri Kishen Pattnayak: Dr. Ram Manohar Lohia:

Will the Minister of Law be pleased to refer to the reply given to

Starred Question No. 517 on the 18th August, 1966 and state:

- (a) whether M/s, Bird and Co. and their associates had committed any violations of and offences against the Company Law;
- (b) if so, whether any prosecution has been started against this firm and its associates; and
- (c) the stage reached in this prosecution?

The Minister of Law (Shri G. S. Pathak): (a) As stated by the Minister in the Ministry of Finance in reply to Starred Question No. 517 the concerned companies have preferred appeals against the original adjudication order. The appeals are still pending. Facts which would constitute violations of the provisions of the Companies Act are in dispute and under scrutiny in those pending appeals. Hence, on disposal of those appeals and the facts found therein, it would be possible to ascertain if the company and their associates have committed any violation of and offences against the Company Law and to determine further necessary action.

(b) and (c). Do not arise.

भी मण्ड सिन्धे : ग्रध्यक्ष महोदय, मैं मंत्री महोदय से यह जानना चाहता हूं कि क्या सरकार ने यह वादा नहीं किया था कि कल्टम के मामले में पंचों का, यानी एजुं- डिकेशन का, निर्णय ग्रांते ही ग्रायकर तथा कम्पनी कानून का जो उल्लंबन हुआ है, उसके मम्बन्ध में नुरन्त कार्यवाही की जायेगी; यदि हां, तो क्या ग्राज यह कार्यवाही इसलिए नहीं की जा रही है कि च्कि वर्तमान विक्त मंत्री ग्रपने इस पद को ग्रहण करने से पहले इस बर्ड कंपनी के एसोशिएट फर्म के डायरेक्टर थे ?

प्राप्यक्ष महोदय: वार-बार इस तरह का धारोप लगाने की क्या जरूरत है कि चृकि किसी शक्स का उससे ताल्लुक था इसलिए कार्यदाही नहीं की जा रही है। श्री मधु लिमये : यह विक्कुल सम्बन्धित है । इसमें क्या अनुचित है ? चूकि वह इस एसोशिएट फर्म के डावरेक्टर थे, इसोलिए मैंने यह प्रश्न पूछा है । मंत्री महोदय जवाब देसकते हैं कि ऐसी कोई बात नहीं है।

Oral Answers

1719

Shri G. N. Dixit: Sir, I have a submission to make. Rule 41 (iii) is being repeatedly violated by the hon. Members on that side. Rule 41 (iii) reads as follows:

"it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements;"

What the hon. Member mentioned is absolutely in violation of the provisions of this rule. I think you should ask those hon. Members who are making repeated violations of this rule in putting their supplementary questions to abjure this practice and read these rules carefully.

श्री मधु लिमये : ग्रध्यक्ष महोदय, यह नये नये छ,ज हैं, विद्यार्थी हैं, इपलिए ऐसी बातें करते हैं।

Mr. Speaker: It is not for the first time that it has been brought to the notice of the Members that no imputations, inferences or such things should be brought in when putting a supplementary question. They ought simply to elicit information on the facts.

भी मधु लिमये : मैं तो जानकारी हो चाहता हं।

Mr. Speaker: This is a clear indication. That might be done in a different manner but not in putting a supplementary question.

िं **श्री मधुलिमये** : मैं श्रपने प्रश्न को बदल करपूछता हैं, जिसमें श्रापको संतीय हो जाये ।

भ्रष्यक्ष महोदयः भिनिस्टर साहव सवाल के प्रदेशे हिस्से का ज**वा**ब दे दें ग्रोर दूसरे हिस्से का जवाब देने की जरूरत नहीं है।

1720

श्री मधु लिमये: मैं यह जानना चाहना हूं कि क्या सम्कार ने यह धाम्बासन दिया था स्रोर क्या इस स्नाम्बानन का उल्लंबन किया जा रहा है ।

Shri G. S. Pathak: The second part of the question should be expunged from the record—

Mr. Speaker: I have not allowed him.

Shri D. C. Sharma: Then, what was the good of that hon. Member raising that point?

Mr. Speaker: I do not understand what he wants. I have not admitted that. I have said that. What else does he want?

Shri D. C. Sharma: I agree with you Sir, but those two persons—Shri Madhu Limaye there and the hon. Member on this side—are wasting our time.

Shri G. S. Pathak: The Government will go into the question so far as the Company Law Administration is concerned after the final decision by the Board of Revenue in the appeal which has been filed against the adjudication. Now, the question in that appeal necessarily would be, whether there has been under-invoicing. Supposing in that appeal it is decided there was no under-invoicing, then there would be no question of any breach of the company law arising.

Shri Daji: My point is

Mr. Speaker: Shri Banerjee had already risen.

Shri S. M. Banerjee: My point of order is this. I refer to rule 376 of the Rules of Procedure 1721

Mr. Speaker: What is the rule? That is being insisted upon.

Shri S. M. Banerjee: Rule 376(2).

Mr. Speaker: That cannot be relied upon for this purpose. That does not give any substantive right of raising a point of order except when it relates to the order of the business.

Shri S. M. Banerjee: It says:

"A point of order may be raised in relation to the business before the House at the moment."

The business before the House now is Question Hour.

Mr. Speaker: No. no; he cannot raise it under that rule.

भी मधु लिमये : मैं यह जानकारी चाहता हं कि क्या रेशेन्य बोर्ड के वर्तमान चेयरमैन को अनके द्वारा इस्तीफा दिये जाने के पहले ही व्यापार मंत्रालय में एडीशनल कामसै सेक्रेटरी नियक्त किया गया है; यदि हां, तो क्या यह परम्परा के विपरीत नहीं है भीर वर्ड एंड कम्पनी के एव्हिकेशन में जो श्रपील को गई है, क्या इसका उससे सम्बन्ध है ।

श्री गोपाल स्वरूप पाठक : श्रीमान्, जिस सवाल का मैं जवाब दे रहा हूं, उससे इस सवाल का कोई ताल्लुक नहीं है।

भी मध सिमये : कैसे ताल्लक नहीं है ?

प्राच्यक्ष महोदय : इसका फ़ैसला प्राप नहीं करेंगे । मिनिस्टर साहब को अपनी बात कहने दीजिए।

श्री गोपाल स्वरूप पाठक: उस बोर्ड का कौन चेबरमैन है, इससे कम्पनी ला एडिमिनिस्ट्रेशन को क्या ताल्लुक है ? जब सवाल यह पूछा जारहाहै है कि कम्पनी ना एडमिनिसेट्रेगन एक्शन ले रहा हैया नहीं, तो मैं पहले से यह कैसे मालम कर सकता था कि बोर्ड का कीन चेयरमैन है ग्रीर कौन मेम्बर्ज हैं।

श्री मध लिमये : प्रध्यक्ष महोदय, मेरे प्रश्नका जबाब नहीं दिया गया है । मैं प्रापका संरक्षण चाहताहं। उन्होंने कहा कि मारा मामला निर्भर करता है एजडिकेशन पर और एजडिकेशन को अपील किसके मामने हे ?--रेवेन्प्र बोर्ड के सामने । यह पुरो परम्पराको खत्म कियाजारहा है। रंबेन्य बोर्ड किनांस मंत्रालय के मानहत ब्राता है और उनके चेयरमैन को उन्होंने कामर्स मंत्रालय में एडीशनल सेकेटरी बनाया है। इसकाइस केस पर अपनर हो रहा है, इसोलिए मैंने यह प्रश्न पृष्ठा है ।

बाध्यक महोदय : श्री दाजी ।

श्री मध्य लिमये : ग्रध्यक्ष महोदय, ग्राप इस छोटी सी बात को उनके सामने रख दोजिए कि वित्त मंत्रालय का जो एक नौकर है, उस को एडीशनल भागर्प सेकेटरी कैसे बना सकते हैं।

प्रध्यक्ष महोदय : इस वक्त यह मवाल नहीं है।

श्री मध् लिमये : प्रध्यक्ष महोदय, इसके पीछे बडा राज है। भ्राप समझ नहीं रहे हैं। बड़ी साजिश है, बड़ा षडबंब है इन लोगों का । डेइ करोड़ रुप्ये का मामला हे

Shri Daji: The Minister has admitted certainly by inference that there have been certain violations and offences against the Company Law committed by Bird and Company. I would like to know what complaints have been received and what action has been taken regarding violations and offences against Company Law committed by Bird and Company. How is action under the Company Law connected with possible infringement of under-invoicing and overinvoicing? That is an entirely different subject under the customs law. Why should action under Company Law be stayed till action is finalised in regard to appeals under customs law?

Shri G. S. Pathak: If there is under-invoicing, there will be wrong entries in the accounts books and the profit and loss account and balance sheet will be incorrect. Company Law Administration is concerned with the correctness of the accounts and of the balance sheet and profit and loss account. That would again depend upon whether there was under-invoicing or not. If there was no under-invoicing, the accounts would be correct.

Shri Daji: There are other complaints under the Company Law apart from accounts.

Mr. Speaker: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Election Broadcasts by Independent Candidates over All India Radio

- *154. Shri S. M. Banerjee: Will the Minister of Law be pleased to state:
- (a) whether the Independent candidates will be allowed to broadcast at the time of Fourth General Elections; and
 - (b) if not, the reasons therefor?

The Minister of Law (Shri G. S. Pathak): (a) No Sir.

- (b) The principal reasons are-
 - (i) in the first place, it is not practicable to give broadcasting facilities to individual candidates having regard to the very much limited time

- which may be available for this purpose;
- (ii) in the second place, the object of these broadcasts on the eve of General Elections is to give an opportunity to the public to be conversant with the aims, objects, manifestos and programmes of the organized political parties and not to provide additional platform for individual candidates for electioneering purposes.

Procurement of Foodgrains

- *158. Dr. Ranen Sen: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether it is a fact that procurement of foodgrains, especially rice, is lagging behind targets;
 - (b) if so, the reasons therefor; and
- (c) the total quantity of rice so far procured in the current year both on Central and State accounts?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) and (b). In many States, specific targets of procurement were not fixed and in some they were fixed before firm estimates of current years' production were available. On the whole, the progress of procurement cannot be considered low keeping in view the serious shortfall in production during 1965-66 crop year.

(c) About 30 lakh tonnes.

Thefts at Calcutta Port

- *159. Shri Indrajit Gupta: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:
- (a) whether it is a fact that the volume and value of goods stolen annually from Calcutta Port are

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major port;

- (b) if so, the reasons for such largescale thefts at Calcutta and failure of the Port authorities to reduce them; and
- (c) the steps taken to cope with the problem?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) The Calcutta Port Commissioners have not found it possible to make an assessment of the volume and value of the goods stolen. However, the scale of pilferage at Calcutta Port has been considerable.

- (b) The Calcutta Port area is very extensive and a very large number of workers and others visit the port for variety of purposes. Moreover, Calcutta has a vast river front. The daily number of ships unloading and loading at the different berths is also The clearance of goods very large. from the dock area is often held up due to a variety of problems, such as import control formalities, customs requirements and other difficulties which individual importers may experience. It also happens in Calcutta port that there is frequent withdrawal of the police force to meet emergencies in the city. Unscrupulous elements thriving on high profits in underground trading of articles, particularly valuable materials not easily available in the open market, take advantage of these circumstances.
- (c) The Calcutta Port Commissioners have taken a number of measures in recent years to deal with the problem. The transit sheds, warehouses and other buildings in the port area, where goods are kept, are guarded by the Port Police force and also by the Watch and Ward personnel maintained by the Port Commissioners. They have introduced a permit system for regulating the admission of persons into the docks. The height of the perimeter walls has been increas-

ed, lighting within the dock area has been improved and mobile squads for carrying out surprise checks have been introduced. Deterrent disciplinary measures are taken against those found guilty. The Commissioners have been constantly reviewing the adequacy of security arrangements and tightening them further.

Import of Foodgrains under PL 480

*160. Shri R. S. Pandey: Shri Firodia: Shri Yashpal Singh: Shri Hem Raj:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the total quantity of foodgrains imported from U.S.A. under the PL 480 agreement during 1966;
- (b) the present position with regard to the supplies of foodgrains to India by U.S.A. under this agreement; and
- (c) whether any fresh long-term P.L. 480 agreement has been signed recently between the two countries?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) and (b). The supplies of foodgrains from U.S.A. are continuing under the P.L. 480 Agreement of September, 1964 as amended from time to time. For the year 1966, funds so far made available under P.L. 480 Agreement would enable shipment of about 61.2 lakh tonnes of wheat and about 18.8 lakh tonnes of Milo/Corn. About 54.4 lakh tonnes of wheat and about 13.8 lakh tonnes of Milo have already been received by the end of October, 1966.

(c) No, Sir.

Central Arid Zone Research Institute, Jodhpur

- *161. Dr. Karni Singhji: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether there has been any success in the experiments carried out by the Central Arid Zone Research Institute, Jodhpur for arresting the march of the desert;
- (b) whether the results are of general nature to be made applicable in other regions; and
- (c) the places where large scale application of the results has been carried out and with what result?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) The Central Arid Zone Resarch Institute by careful experimentation has developed the techniques for arresting the further deterioration of condition in the desert regions and stabilitation of sand dunes, which were menacing habitations and agriculture. The techniques are: (1) Afforestation of shifting sand dunes, (2) afforestation of refractory sites with relatively fast growing exotic tree species, (3) raising avenue-cum-shelter belts, **(4)** seeding of natural grazing lands and (5) improved conservation farming practices. These measures been found to be very successful in checking further deterioration of land by wind erosion, and many of the sand dunes which were threatening towns and villages are now flourishing forests.

- (b) The results achieved are applicable to tropical arid and semi arid regions.
- (c) The Institute has taken up afforestation of shifting dunes on a large scale on 2080 acres in 8 places located in Bikaner, Barmer, Jhunjunu and Churu districts having rainfall varying from 200 to 450 mm.

Crop Loan System

'162. Shri Surendra Pal Singh; Shri H. C. Linga Reddy; Shri P. R. Chakraverti; Shrimati Savitri Nigam; Shri Vishwa Nath Pandey; Shri D. C. Sharma; Shri P. C. Borooah;

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the progress made so far in the introduction of crop loan system in the country; and
- (b) how far this scheme has been instrumental in raising the food production of the regions where it has been tried out?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) A statement is laid on the Table of the House. [Placed in Library, See No. LT-7249/66].

(b) Credit under the crop loan system is related to the production requirements and is, therefore, a contributory factor in raising the food production. No systematic assessment of the increase attributable to this factor alone has, however, been made.

Co-operative Agricultural Credit

- *163. Shri Shree Narayan Das: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether it is a fact that the bulk of the beneficiaries of the cooperative agricultural credit so far being provided are rich and influential members of the rural community;
- (b) whether the proposal that loans instead of being given only against assets should be given on the basis of the borrowers production needs, acreage and capacity to repay, has been given effect to; and

(c) if so, to what extent it has been implemented?

Written Answers

The Deputy Minister in the Ministry of Food, Agriculture, Community Bevelopment and Cooperation (Shri Shyam Dhar Misra): (a) It is not correct to say that the facilities for cooperative agricultural credit have so for helped only the better placedagriculturists. In fact, the availed of from the cooperatives per care of cultivated holdings is actually higher for households on the asset groups than for those in higher asset groups.

(b) and (c): The progress in the implementation of the Crop Loan System, which is based on production requirements and repaying capacity of the cultivators, has been indicated in the statement laid on the Table of the House. [Placed in Library. See No. LT-7250/66].

Ships for Shipping Corporation of India

*164. Shri B. K. Das: Dr. M. M. Das: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the total number of ships for which orders have been placed by the Shipping Corporation of India so far but the ships have not so far been received:
- (b) the total cost of these ships and the percentage thereof which has to be paid in foreign exchange; and
- (c) the effect of devaluation on the cost?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Thirteen ships

out of which nine are to be supplied by the Hindustan Shipyard, Vishakhapatnam and four by Yugoslavia.

- (b) Rs. 20.71 crores out of which about 40 per cent is to be paid in foreign exchange according to predevaluation rate.
- (c) Details regarding adjustment of cost consequent on devaluation are being discussed by the Corporation and the Hindustan Shipyard. As regards the ships ordered from Yugoslavia, the cost will increase by 57.5 per per cent because of devaluation.

Pest Menace

*165. Dr. L. M. Singhvi: Shri H. C. Linga Reddy: Shri P. R. Chakraverti: Shrimati Savitri Nigam: Shri Vishwa Nath Pandey:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government's attention has been drawn to the statement of the President of the Indian Pest Control Association that at least 20 per cent of our food production is lost during growing and harvesting and 10 per cent or more during storage owing to pest menace and that the total annual loss ran to about Rs. 1,000 crores;
- (b) whether all our efforts are being made to curb and eradicate the pest menace in the country; and
 - (c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). Yes.

(c) Does not arise.

Representation in Lok Sabha for Pakistan-occupied Kashmir

*166. Shri Hari Vishnu Kamath: Shri Surendranath Dwivedy: Shri Hem Barua:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 335 on the 9th August, 1966 and to supplementaries thereon and state:

(a) whether Government have considered the suggestion that Pakistan-occupied Kashmir be given adequate representation, namely, 2 seats in Lok Sabha and the seats be kept vacant till the liberation of that territory, as has been done in the case of the State Legislative Assembly;

(b) if so, the outcome thereof;

(c) whether an elector duly registered in Jammu and Kashmir will be eligible to contest an election to Lok Sabha from any Parliamentary Constituency in the rest of the Indian Union, and vice-versa; and

(d) if not, the reasons therefor?

The Minister of Law (Shri G. S. Pathak): (a) and (b). Yes. Sir. But in view of the express provision contained in the Constitution (Application to Jammu & Kashmir) Amendment Order, 1966 (C.O.75) issued by the President on 29th June, 1966 under article 370. to the effect that the Parliamentary constituencies into which the State of Jammu and Kashmir shall be divided, shall not comprise the area under the occupation of Pakistan, it has not been possible to give effect to the suggestion.

(c) Yes, Sir and for this purpose section 4 of the Representation of the People Act, 1951 is proposed to be amended by clause 18 of the Representation of the People (Amendment) Bili, 1966 now pending before Parliament after having been reported by a Joint Committee.

(d) Does not arise.

Statutory Rationing

*167. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that the decision to introduce statutory rationing in all urban Centres with a population of one lakh or more has not yet been implemented in full;
 - (b) if so, the reasons therefor; and
- (c) the steps taken to implement the decision in full?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Yes, Sir.

(b) and (c). Extension of rationing to all urban Centres involves maintenance of adequate stocks not only for current consumption but also for reserves. Such extension can be decided only when adequate stocks have been built up.

The policy of the Government is to extend statutory rationing in a phased manner consistent with availability of stocks to meet rationing commitments. Except for Bangalore and Ahmedabad cities with a population of a million and above have already been covered by statutory rationing. The second stage of introducing rationing to cover populations betweer 3 and 10 lakhs has to be taken up before the question of extending rationing to urban Centres with population between one lakh and three lakhs is considered. Introduction of rationing in any specific area had to be worked out in consultation with Government concerned the State keeping in view the adequacy of stocks.

Taking over of Rice Mills

*168. Shri Yashpal Singh: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state the progress made so far in taking over the rice mills in the country?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): There is no proposal before Government for the taking over of all existing rice mills in the country. Government have, however, decided to give preference to cooperatives and public sector undertakings like the Food Corporation of India in the installation of new rice mills.

Hindustan Shipyard, Vishakhapatnam

*169. Dr. M. M. Das:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda;
Shri P. C. Borooah:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether a final decision has been taken to expand the Hindustan Shipyard for increasing its production capacity from four to six ships per year;
- (b) if so, the estimated expenditure to be incurred for the expansion and its foreign exchange component; and
- (c) whether technical assistance from any foreign organisation has been sought for to implement the expansion scheme?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) No, Sir.

- (b) Does not arise.
- (c) No. Sir.

गन्ते का मूल्य

* 170. श्री विभूति मिश्रः श्री क० ना० तिवारीः श्री श्रीकार लाल बेरवाः श्री प्रकाशवीर शास्त्री: श्री जगदेव सिंह सिद्धान्ती:

क्या खाद्य, शृधि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि:

- (क) मन्या यह सच है कि बिहार तथा उत्तर प्रदेश के संयुक्त चीनी बोर्ड के प्रति-रिक्त, संसद् सदस्यों तथा ग्रन्य संबद्ध व्यक्तियों ने गन्ने के मूल्य में वृद्धि करने की सिफारिश की है;
- (ख) क्यायह भी सब है कि श्रन्य सब वस्तुओं के मूल्य में वृद्धि होने के साथ साथ गन्ने के उत्पादन मूल्य में भी काफी वृद्धि हुई है; श्रौर
- (ग) यदि हां, तो सरकार का विचार मूल्य में किस हद तक वृद्धि करने का है?

साच, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री शिन्दे) :

- (क) जी हां।
- (ख) उपल**ब्ध भ्रांक**ड़ों की छान-बीन की जा रही है।
 - (ग) मामला विचाराधीन है ।

दिल्ली में राज्ञन के फटकर विकेताश्रों का श्रम्यावेदन

> *171. श्री झोंकार लाल बेरवाः श्री महेश्वर नायकः

क्या खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली में राशन के फुटकर विकेताओं ने अपने मुनाफे में वृद्धि के लिये सरकार से भनुरोध किया है; भीर (ख) यदि हो, तो इस पर सरकार ने क्या निर्णय किया है ?

स्नाच, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री गोबिन्द मेनन):

- (क) जी हां।
- (ख) मामला विचाराधीन है।

Agriculture-oriented Education

*172. Shri Liladhar Kotoki: Shri Yashpal Singh: Dr. Ranen Sen: Shri R. Barua:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have felt the need for making education agriculture-oriented in order to develop agriculture on modern and technological lines; and
- (b) if so, the measures taken in this regard?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) This matter has been considered by the Education Commission appointed by the Ministry of Education. The Commission has since submitted its Report which is being considered by the Government.

(b) In view of the above the question does not arise at this stage.

बम्बई पत्तन न्यास के चालकों (पायलटों) द्वारा हड़ताल

*173. श्री बड़े : श्री हुकम चन्द कछवाय : श्री स॰ मो॰ बनर्जी : भी भोंकार लाल बेरवा :
भी सुरेन्द्रपाल सिंह :
भी ताथ पाई :
भी हेम बरुमा :
भी सुरेन्द्र नाथ द्विवेदी :
भी हरि विष्णु कामत :
भी दी० चं० शामी :

न्या परिवहन, उड्डयन, नौवहन तथा पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सब है कि सितम्बर, 1966 में बंबई पत्तन न्यास के चालकों (पायलटों) ने प्रनिश्चित काल के लिये हड़ताल कर दी थी;
- (ख) यदिहां, तो इसके क्या कारण थे; श्रौर
- (ग) इस बारे में सरकार ने क्या कार्यवाही की है?

परिवहन, उडुयन, नौवहन तथा पर्यटन मंत्री (श्री संजीव रेड्डी) :

- (क) 28 सितम्बर को प्राधी रात से बम्बई पतन के पाइनटों, डकक मास्टरों भौर घाट मास्टरों ने हड़ताल की। 1 अक्तूबर 1966 को 13.30 बजे हड़ताल समाप्त की गयी।
- (ख) इन अधिकारियों ने पाइलटों में से एक पाइलट के विरुद्ध पोर्ट ट्रस्ट कंडक्ट नियमों को भंग करने के लिए ट्रस्ट के अनु-शासनात्मक जांच करने के निर्णय में आपत्ति की ।
- (ग) चूंकि स्थानीय बातचीत के फलस्वरूप हड़ताली प्रधिकारियों थ्रोर पोर्ट ट्रस्ट के बीच समझौता हो गया था ग्रतः भारत सरकार द्वारा कार्यवाही करने की भावण्यकता नहीं हुई।

Written Answers NO

*174. Shri Kishen Pattnayak: Shri Madhu Limaye:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether it is a fact that Dr. Dharma Teja visited India again after his escape on the 11th/12th May, 1966;
- (b) whether he stayed at Oberoi's Intercontinental Hotel in Delhi for several days and Government agencies reported this to the authorities concerned;
- (c) whether he entertained several important people at the Hotel including officials of his Ministry;
- (d) whether he carried on any negotiations with Government directly or indirectly;
- (e) whether the negotiations failed and important Government officials advised him to leave the country before the Jayanti's take-over by Government; and
- (f) if not, the reasons for not arresting him?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (f). Dr. Teja came again to India on the 26th May, 1966 and stayed till the night of the 3rd June, 1966. His visit to India was in connection with discussions on certain proposals which he had made to the Government in respect of the Jayanti Shipping Company. Dr. Teja stayed at the Hotel Intercontinental on this occasion. Details of persons entertained by Dr. Teja during his stay are not available with the Govcertain that no ernment but it is officials of this Ministry were entertained by Dr. Teja. Dr. Teja's proposals were under examination when he left the country on the night of Teja was the 3rd June, 1966. Dr. not arrested because there was not sufficient material against him at this stage to justify such action.

Enquiry into Air Crash of Caravelle at Palam Airport

- *176. Shri Basumatari: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:
- (a) whether it is a fact that the inquiry into the Caravelle Crash at Palam Airport in the early hours of the 15th February, 1966 has been completed;
 - (b) if so, its findings; and
 - (c) the action taken thereon?
- The Minister of Transport, tion, Shipping and Tourism (Shri Sanjiva Reddy): (a) The Court of Inquiry investigating into the causes of the accident concluded the public sittings on the 7th October, 1966. But its report has not yet been received by the Government of India.
 - (b) and (c). Do not arise.

F. A. O. Report

- *178. Shrimati Maimoona Sultan: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether Government's attention has been drawn to the recent F.A.O. Report for 1965-66;
- (b) if so, how far Government's data relating to food production in India last year agrees with that in the Report and how far Government agree with the reasons for food shortfalls given in the Report; and
- (c) the per capita production of foodgrain in India last year and how it compares with corresponding world figures?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes, Sir.

(b) The estimated production of 75 million tonnes of foodgrains in 1965-66 given in the F.A.O. Report is

based on the provisional advance estimate. According to the final estimate, framed subsequently, the production of foodgrains in 1965-66 was 72.3 million tonnes. Government agree with the reasons given for the shortfall in the production of foodgrains in 1965-66 as given in the FAO. Report.

(c) The per capita net production of foodgrains in India in 1965-66 has been estimated at 12.4 oz. per day (128.3 kg. per year). Corresponding world figures are not available.

Reclamation of Chambal Ravine

*179. Shri Parashar:
Shri Hari Vishnu Kamath:
Shri Hukam Chand
Kachhavaiya:
Shri Onkar Lal Berwa:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the progress that has been made regarding feasibility of establishment of a Joint Ravine Reclamation Board for reclamation of the Chambal ravine;
- (b) whether it is proposed to vest the Joint Ravine Reclamation Board with the powers and funds to execute expeditiously their own programme of action:
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Draft proposals for the setting up of a Central Ravine Reclamation Board have been drawn up and referred to the concerned State Governments, viz. Uttar Pradesh, Rajasthan, Madhya Pradesh and Gujarat for their concurrence. The comments from two of the States are still awaited.

(b) No. It is proposed that the Central Ravine Reclamation Board

will in the initial stage be a coordinating body laying down unified plans and priorities for ravine reclamation and for watching the performances. The Central and State Governments concerned may have to provide funds from within their respective plan budgets as at present. The execution of ravine reclamation projects will be done by the State Governments in their respective areas. The proposed Board will have representatives of both the Central and State Governments concerned.

- (c) Does not arise.
- (d) The ravine lands are spread over the various State territories. An executive Board, with powers and functions to execute its own programmes would require complete control over the land to be reclaimed. The question of quantum of responsibility by the State and the Centre will arise only in executing the programme. Such an arrangement will also entail huge investment with little prospects of immediate returns.

In the context of the present financial stringency it would not be possible to find large funds for the establishment of an interstate Board with executive powers.

It is, therefore, considered that in the present context a more realistic approach would be to set up a Board for laying down policies and for coordination between the concerned States.

Jute Crop Yield

- *180, Shri Rameshwar Tantia: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether the jute crop yield will be much less during this year

than the requirement of the factories;

Written Answers

(b) if so, what will be the shortfall and how it will be met?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). The shortfall is tentatively estimated to be about 17 lakh bales of raw jute/mesta and cuttings, to maintain the 1965 level of production. With a view to meet this shortfall, the import of raw jute has been placed under the O.G.L. with effect from the 13th July, 1966.

Ernakulam-Kunnamkulam Road

766. Shri A. K. Gopalan: Shri A. V. Raghavan:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to refer to the reply given to Unstarred Question No. 909 on the 2nd August, 1966 and state:

- (a) whether any decision has since been taken to construct a new coastal road connecting Ernakulam and Kunnamkulam;
- (b) whether this work has been included in the Fourth Five Year Plan; and
- (c) if so, when the work will commence?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to)c). The State Chief Engineer has intimated that the proposed coastal road connecting Ernakulam and Kunnamkulam has since been included in the State Government's proposals for the Fourth Five-Year Plan. The construction of this road is expected to commence during 1967-68 subject to the availability of funds.

Deep Sca and Offshore Fishing Organisation

767. Shri A. K. Gopalan: Shri A. V. Raghavan:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Unstarred Question No. 980 on the 2nd August, 1966 and state:

- (a) whether any decision has since been taken to revise the pay scales of the Floating staff of the Deep Sea and Offshore Fishing Organisation;
- (b) if so, the nature of decision taken; and
- (c) whether Rules governing the service conditions have also been finalised?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) and (b). No, Sir. The matter is still under consideration.

(c) The floating staff of the Deep Sea and Offshore Fishing Organisation are governed generally by the service conditions applicable to other Central Government employees of similar category.

Coconut Diseases

768. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether the diseases affecting coconut in Kerala State are spreading;
- (b) if so, the total area and number of trees affected by the diseases;and
- (c) the steps taken to intensify research for checking and eradicating coconut diseases?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) to (c). Necessray material has been asked for from the State Government of Keraja and Central Research Institutes etc. and will be placed on the Table of the Sabha as soon as received.

Transport of Fish

- 769. Shri Imbichibava: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) the facilities, if any, provided by Government in Kerala for the transport of fresh fish from the coast to the interior, especially in places in neighbouring States of Mysore, Madras and Andhra Pradesh:
- (b) the annual estimated quantity of fresh fish hauled from Kerala stations to places outside Kerala by the Indian Railways; and
- (c) the facilities so far provided for transport of fish from Coastal Kerala in refrigerated or airconditioned railway wagons?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) and (c). A refrigerated rail van with 15 tons capacity operates twice a week on the Calicut-Madras route for transport of iced fresh fish from the coast to the interior especially to places in the neighbouring States of Madras and Mysore. Fish is also transported in non-refrigerated vans.

(d) A quantity of 4,000 quintals of fresh fish was transported by refrigerated rail van to places outside the State during 1965-66. In same year an estimated quantity of 20,000 quintals was transported by the Railways to places outside the State in non-refrigerated wagons.

Mechanised Boats for Fishing

- 770. Shri Imbichibava: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) the area being regularly exploited for Fisheries in the Arabian Sea off the coast of Kerala with the help of mechanised boats:
- (b) whether the use of mechanised boats in areas exploited by nonmechanised country boats is causing concern to the fishermen using nonmechanised craft all over the coast;
- (c) whether Government have any proposal under consideration to demarcate the zone for non-mechanised boats;
- the (d) whether Government of Kerala or Central Government have made a study of the problems concerned with mechanised fishing vis-a-vis non-mechanised fishing; and
 - (e) if so, the findings thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon) (a): The area that is being exploited regularly by the mechanised fishing boats off the coast of Kerala is upto 25 fathoms from the shore.

- (b) The use of mechanized craft initially caused some concern among local fishermen, but there is increasing realization of the fact that the operation of mechanized boats does not affect their catches.
- (c) We have advised operation of larger boats beyond the 7 miles zone and Kerala State has advised boats of 36' and above to fish beyond 12 fathoms. The situation is being watched.
- (d) and (e). Investigation by the Kerala State has revealed mechanized fishing has not adversely affected the catches of the mechanized boats.

Kerala Fisheries Corporation Ltd.

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- 771. Shri Imbichibava: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) the expenditure involved till lst October, 1966 on the Fisheries Corporation Ltd. set up in Kerala recently:
- (b) the names and pay scales with special allowances, if any, of the paid Directors;
- (c) whether the Government of Kerala have nominated all the Directors and if so, their names and addresses;
- (d) whether the Government have received a copy of the Memorandum of Association of the Corporation; and
 - (e) if so, the main objects thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) The total expenditure involved as on the 1st October 1966 is approximately Rs. 77,35,142 comprising of Rs. 72,35,142 as estimated value of the assets of the State Fisheries Department such as institutions, equipment, machinery, vehicles, etc. transferred to the Corporation and Rs. 5,00,000 working capital loan given to the Corporation.

- (b) Shri K. Gopinatha Pillai, the Managing Director, is the only paid Director of the Corporation. He is in the pay scale of Rs. 1300-1700; and no special allowances are being given to him. The Corporation has, however, provided him with residential accommodation at Ernakulam at a rental of 10 per cent of his pay.
- (c) Yes Sir. The Governor of Kerala has appointed all the Directors of the Corporation. Their names and addresses are as indicated below:—

Official:

 Shri K. K. Raman Kutty (Chairman), Commissioner for Agricultural Production and Rural Development, Government of Kerala, Trivandrum.

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- Shri R. Gopalaswamy, Finance Secretary to the Government of Kerala, Trivandrum.
- Dr. V. Venkitanarayanan, Director of Industries and Commerce, Government of Kerala, Trivandrum.
- Shri K. Gopinatha Pillai, Managing Director, The Kerala Fisheries Corporation Ltd., P.B. No. 115, Ernakulam-1.
- Shri M. Devidas Menon, Director of Fisheries, Government of Kerala, Trivandrum.

Non-Official:

- Shri R. Madhavan Nair, Cochin Company, Ernakulam.
- Shri N. J. Chacko, The Kerala Food Packers, P.B. No. 66, Alleppey.
- (d) Yes, Sir.
- (e) 1. To purchase, acquire and take over as going concerns, the boat building yards and workshops, ice plants and cold storages, freezing plants, fish meal plant, fishing boats and insulated fish vans and any other institution owned by the Kerala Government and conducted by the Departof Fisheries of Kerala State together with all or any of the assets, rights, licences and liabilities of the Government of Kerala attached or relating thereto; on such terms and conditions as the Board shall approve and to enter into such agreement or agreements as the Board shall think
- 2. To manufacture, store, distribute, transport, sell, exchange, alter, improve and deal in fishing boats of every kind and description used for fishing and connected purposes.
- 3. To carry on the business of repairs and servicing of fishing boats and engines of every type and description, to act as iron founders, mechanical engineers, manufacturers

of machinery and implements of all kinds, tool makers, brass founders, metal workers, boiler makers, mill wrights, steel and iron converters, smiths wood workers, sawyers, builders, painters, metallurgists, electrical engineers, carriers merchants and to buy, sell, hire, manufacture, repair convert, alter, let on hire and deal in any machinery and implements, rolling stock and hardware of all kinds.

- 4. To conduct fishing in territorial waters and high seas at all seasons and times using fishing boats and gears of every kind and description subject to normal regulations governing such operations in territorial waters and international obligations in high seas.
- To manufacture, stock, sell and use ice for fishing processing and other purposes.

Alternatives to Managing Agency System

772. Shrimati Ramdulari Sinha:
Will the Minister of Law be pleased to state what are other types of alternatives to Managing Agency system?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): The Companies Act, 1956, allows a company to adopt any one of the following forms of management other than the Managing Agency system:—

- (i) Directly by the Board of Directors as a whole without appointing a managing agent or managing director etc.
- (ii) Subject to the over-all control of the Board of Directors—
 - (a) by one or more managing directors (which term also includes whole-time directors, director-in-charge, committee of directors etc.) or

- (b) by a manager, or
- (c) by secretaries and treasurers.

Availability of Potash Manure in Kerala

773. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Food, Agrieulture, Community Development and Cooperation be pleased to state:

- (a) whether Government are aware that potash manure is not available in Kerala State; and
- (b) if so, the steps being taken for the supply of sufficient quantity of this manure?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). Yes, currently there is some shortage. However, the over-all availability during 1966-67 would be substantially higher than during last year. Out of a total availability of 92,115.00 tonnes so far 13,958 tonnes for all-India were distributed in Kerala State alone during 1-4-1966 to 31-10-1966. Necessary steps have been taken to expedite supplies against the existing contracts as well as to import an additional quantity of 68,000 tonnes of muriate of potash from various sources to meet the needs in Kerala and other parts of the country.

Acquisition of Land for Public purposes

774. Shri V. V. Thevar: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether it is a fact that there is a considerable delay of 5 to 10 years even between the date of publication of Gazette notification of acquisition of land for public purposes and the actual date of award proceedings;

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- (b) whether it is also a fact that the market price of land goes up considerably due to increase in the prices of agricultural commodities during this time; and
- (c) if so, whether Government propose to amend the Acts suitably so as to pay the compensation at the rate prevailing at the time of award instead of basing the rate prevailed on the date of publication of Gazette notification as per the Act?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) It is a fact that in many cases considerable delays occur between the preliminary notification for acquisition of land under Section 4(1) of the Land Acquisition Act and the finalisation of the award proceedings.

(b). Yes.

(c) Government have set up an Expert Group to examine and recommend measures for reducing the time-lag between the initial notification and the making of award to the minimum. However, Government do not consi-

der it feasible to amend the Act so as to pay compensation at the rate prevailing at the time of award instead of basing the rate as on the date of publication of gazette notification.

Import of Rice from Burma

775. Shri Utiya: Shri Madhu Limaye: Shri Kishen Pattnayak:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the total quantity of rice imports from Burma for each year during the period 1960—64 (both years inclusive); and
- (b) the total quantity carried by the Apeejay lines and that carried by other shipping companies each of these years?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) and (b). The information required is given in the following statement:—

Quantities in '000 M. T.							
Year	Total quantity lof rice imported from Burma	Total quantity of Burma rice carried by the Aperian line ships	Total quantity of Burma rice carried by other shipping com- panies				
1 96 0	336.0	29.6	306.4				
1961	160.4	126.0	34-4				
1962	201.2	85 · I	116.1				
1963	172.7	83.7	89.0				
1964	151.9	99.6	52 - 3				

Babatpur (Varanasi) Airport

776. Shri Rajdee Singh: Will the Minister of Transpert, Aviation, Shipping and Tourism be pleased to state: (a) whether it is a fact that a very large track of land set apart for cross-wind runways at Babatpur (Varanasi) Airport is lying waste and a large amount is being spent on its maintenance every year;

- (b) whether it is also a fact that the land has very wide growth of grass every season which is sold out; and the land does not serve for the landing purposes; and
- (c) if so, whether Government propose to give the land to the villagers for tilling purposes till such time as it is not required for landing pur-Boses?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy); (a) There is a fair weather air-strip at Babatpur (Varanasi) aerodrome for emergency landings. It is not lying waste, as small planes use it during extreme cross-wind conditions on the main runway, minimum maintenance required for this fair weather strip is being carried out by the Aerodrome maintenance staff.

- (b) The grass is sold out by auction to bring revenue to the Government. The strip, however, is used for landing purposes as stated above.
- (c) No Sir. The land cannot be given out for tilling purposes as it is still required.

Central Cooperative Stores

777. Shri H. C. Linga Reddy: Shri P. R. Chakraverti: Shri Vishwa Nath Pandey: Shrimati Savitri Nigam:

Will the Minister of Food, Agrieniture, Community Development and Cooperation be pleased to state:

- (a) the number of Central Cooperative Stores opened in the several parts of the country so far:
- (b) the amount sanctioned so far for the same by the Central and State Governments; and
- (c) the extent to which foodgrains and other essential commodities are made available at fair prices to the common public?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) 292 Central Cooperative Stores (wholesale stores) have so far been set up in the different parts of the country under the Centrally Sponsored Scheme of consumer cooperatives.

- (b) An amount of Rs. 9.92 crores has so far been sanctioned by the Central Government to the State Government for finncing the Central Cooperative Stores. Since these stores have been set up under a Centrally Sponsored Scheme, the entire expenditure on assistance is borne by the Government of India.
- (c) The total turnover οf the wholesale stores during the year ending June 1966, was of the order of Rs. 144 crores, of which Rs. 120 crores were accounted for by the sale of rationed and controlled commodities at prescribed rates. The balance Rs. 24 crores included groceries, textiles, soaps and toilet preparations and other articles of general merchandise which were sold at fair prices-generally lower than the prevailing market prices.

Central Research Institute for Cashewnut and Spices

778. Shri A. V. Raghavan: Shri A. K. Gopalan: Shri Vasudeyan Nair: Shri Warior:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Unstarred Question No. 2263 on the 16th August, 1966 and state:

- (a) whether any decision has since been taken to set up a Central Research Institute for cashewnut and spices; and
- (b) if so, the decision taken thereon?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) a

Shyam Dhar Misra): (a) and (b). The All India Co-ordinated Research Project on Spices and Cashewnut which envisages setting up of such an Institute is still under consideration and is not yet finalised.

विधान मंडलों में पिछड़े वर्गों के लिये स्थानों का रक्षण

> 779. श्री बड़े : श्री हकम चन्द कछवाय :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि पिछड़े वर्गों के लिये लोक समा और विधान समा के 60 प्रतिशत स्थान रक्षित रखने के लिये जिला गोरखपुर के पिछड़े वर्ग संघ ने सितम्बर, 1966 में केन्द्रीय सरकार से प्रनु-रोध किया था; और
- (खा) यदि हां, तो इस सम्बन्ध में केन्द्रीय सरकार ने क्या कार्यवाही की हैं?

विधि मंत्रालय में राज्य मंत्री (श्री चे॰ रा॰ पट्टाभिरामन) : (क) जी नहीं।

(ख) प्रश्न ही नहीं उठता ।

I.A.C. Plane damaged at Dum Dum Airport

782. Shri Vishwa Nath Pandey; Shri H. C. Linga Reddy: Shri Yashpal Singh: Shri Bagri: Dr. Ram Manohar Lohia;

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that the nose wheel of a Calcutta-bound plane of the Indian Airlines Corporation from Bagdogra was damaged soon after its landing at Dum Dum airport on the 19th September, 1966;

- (b) if so, the causes of the accident;
- (c) the number of casualties?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir.

- (b) The incident was caused by the collapse of the nose landing gear due to a defective nose gear retracting strut.
- (c) No passenger or crew member was injured.

Procurement Schemes in States

783. Shri Madhu Limaye: Shrimati Ramdulari Sinha:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have made a study of the various procurement schemes of the States and suggested a uniform pattern to be followed after the next kharif and rabi harvests;
- (b) if so, the main features thereof:
- (c) the reaction of State Governments thereto; and
- (d) their alternative schemes, if any?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a). As already stated in answer to starred question No. 128 in the Lok Sabha on 22-2-66, the Government have made a study of the procurement schemes in force in the various states. No uniform pattern of procurement schemes to be adopted for the next kharif or Rabi harvests has been suggested by the Government of India to the State Governments.

- (b) and (c). Do not arise.
- (d) The details of the procurement schemes of the State Governments for the kharif season 1966-67 are being collected and will be placed on the Table of the Sabha.

कृषि उपकरण

784. श्रीहुकस चन्द कछवायः श्रीबडेः

नया **लाय, कृति, सामुदायिक विकास तथा** सहकार मंत्री 26 जुलाई, 1966 के स्रतारांकित प्रश्न मंख्या 264 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

- (क) क्या मंत्रालय ने विदेशों से कृषि उपकरणों की खरीद के लिए विदेशी मुद्रा प्राप्त कर ली है;
- (ख) यदि हां. तो भारी ट्रैक्टर खरीदने के लिए मध्य प्रदेश सरकार को कितनी विदेशी मुद्रा मंजूर की गई है; ग्रीर
- (ग) यदि नहीं, तो स्वीकृति भिलने में कितना समय ग्रीर लगने की सम्भावना है?

साध, हृषि, सामुदायिक विकास तया सहकार मंत्रालय में उपमंत्री (श्री श्यामघर मिश्र): (क.) रूम, युगोम्लाविया, रुमानिया, फांस तथा इटली से कालर ट्रैक्टरों का श्रायात करने के लिए एक राशि के रूप में विदेशी मुद्रा उपलब्ध हो गई है।

- (खा) इस उपबन्ध में से भध्य प्रदेश सरकार को कोई विदेशी मुद्रा नहीं दी गई है।
- (ग.) विदेशी मुद्रा को प्रयोग में लाने का प्रश्न विचाराधीन है भीर शीघ्र ही राज्य सरकारों को मंजूरी भेज दी जायेगी।

हिमाचल प्रदेश से दिल्ली को फलों का लदान

785 श्रीहुकम चन्द कछवायः श्रीबड़ेः

क्या खाद्य, भृःषि, सामुदायिक विकास तया सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली श्रीर हिमाचल प्रदेश के बीच कोई सीधी सड़क नहीं है जिसके द्वारा हिमाचल प्रदेश के फलों का दिल्ली को निर्यात किया जा सके ;

- (ख) क्या यह भी सच है कि परिवहन मुविधाओं के अभाव में हजारों मन फल प्रति दिन सड़ जाता है ;
- (ग) क्या यह भी सच है कि दिल्ली की अपेक्षा वहां फलों के भाव काफी सस्ते हैं और फलों के एक स्थान से इसरे स्थान पर लाने ले जाने से खाद्य समस्या के सुलझाने में पर्याप्त सहायता मिल सकती है; और
- (घ) यदि हां, तो केन्द्रीय सरकार ने इस सम्बन्ध में ग्रभी तक किन कारणों से कोई कार्यवाही नहीं की हैं ?

साध, शृथि, सामुवायिक विकास तथा सहकार मंत्रालय में उप मंत्री (श्री श्यामधर मिख): (क) जी नहीं। सीधी सड़क केवल शिमला के एकब्रित करने वाले केन्द्र श्रीर दिल्ली के खपत केन्द्र के बीच में नहीं है बल्कि हिमाचल प्रदेश ग्रीर शिमला के मुख्य फल उत्पादक केन्द्रों के बीच भी है।

- (ख) जी नहीं । फलों के मौसम के दौरान सीधे शिमले से दिल्ली को पब्लिक कैरीयर चलाने के लिए पर्याप्त परिवहन सुविधाएंदी गई हैं।
- (ग) यह सच है कि उत्पादक केन्द्रों में फल अधिक सस्ता है क्योंकि पैकिंग और परिवहन खर्च नहीं पड़ता। मौसम में फलों के आने ले जाने के कार्य को तीव करने के लिए कदम उठाए गए हैं क्योंकि इससे खाद्य समस्या के सुलझाने में सहायता मिलती है।
- (घ) हिमाचल प्रदेश में कलों के बिपणन को संगठित करने श्रीर चरमावधि में गिरही मूल्यों को रोकने हेतु शीत भण्डारण सुविधाएं देने के लिए कदम उठाए गए हैं।

चीनी का निर्यात मुख

786. श्री हुकम चन्द कछबाय : श्री बडे :

क्या सारा, भ्रषि, सामुवायिक विकास तथा सहकार मंत्री यह बताने की कृषा करेंगे कि:

- (क.) क्या यह सच है कि देण में विकय मूल्य की तुलना में चीनी कम मूल्य पर निर्यात की जाती है; स्रोर
- (ख) यदि हां, तो ग्रन्थ देशों को चीनी का सस्ते दामों पर निर्यात किये जाने के क्या कारण हैं ?

लाय, कृषि, सामुदाधिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्रीशिन्दे): (क) भ्रीर (ख). जी हां। चीनीनिर्यात करने के कारण इस प्रकार हैं:--

- (1) ग्रापने निर्यात वायदों को पूरा करना;
- (2) ग्रत्यावश्यक विदेशी मुद्रा मर्जित करना ; ग्रीर
- (3) संसार की मंडियों में चीनी के नियमित निर्यातक के रूप में प्रपना स्थान कनाये रचना।

Super Bazar, New Delhi

787. Shri Daji: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the timings and days of the week when the Super Bazar, Connaught Place, New Delhi is open;
- (b) whether it is a fact that the employees have to report for duty half-an-hour earlier and leave after half-an-hour of the closing for the purpose of taking delivery and accounting, etc.; and

(c) whether any proposal is under consideration to have two shifts?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) The timings of work of the Super Bazar are 10 A.M. to 1.30 P.M. and 3.30 P.M. to 7.30 P.M. except in the following 3 departments which are open throughout the day from 10 A.M. to 7.30 P.M.

- (i) vegetables and fruit department.
- (ii) drugs department.
- (iii) Cafetaria.

On Sundays all the departments remain open throughout the day without any lunch break.

Tuesday is a closed holiday.

- (b) The working hours of the employees are regulated according to the provisions of the Delhi Shop & Establishment Act, under which they are to work for 48 hours a week.
- (c) Initially the Super Bazar was operating on the basis of two shifts in all the departments. Subsequently, double shifts were discontinued excepting in the 3 departments mentioned in part (a) of the question.

Air Services from Calcutta during Calcutta Bundh

788. Shri Basappa:

Shri Bibhuti Mishra:

Shri K. N Tiwary:

Shri Yashpal Singh:

Dr. Ranen Sen: Shri Kapur Singh:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether the Air Services from Calcutta to other places were dislocated on the occasion of Calcutta Bundh in the third week of September, 1968;
 - (b) if so, the reasons therefor?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir. I. A. C. were to operate 22 services ex-Calcutta during the period of the Calcutta Bundh on 22nd and 23rd September, 1966, out of which only 1 Caravelle service and 3 Viscount services were operated and the other services were cancelled.

In the case of Air-India, 3 services were scheduled to arrive and depart from Calcutta of which only 1 could operate through Calcutta according to schedule while the remaining 2 had to be cancelled.

(b) Due to the call for 24 hour Bundh on 22nd and 23rd September, 1966, throughout West Bengal, it was apprehended that there would be serious difficulty in transporting crew, other staff on duty, and passengers between the city and the airport.

Procurement of Foodgrains by Cooperatives in Mysore

789. Shri Basappa: Will the Minister of Food, Agriculture, Community Bevelopment and Cooperation be pleased to state:

- (a) whether co-operatives in Mysore State have been assigned bigger role in the matter of procuring foodgrains;
 and
- (b) if so, what reorganisation has taken place in the set-up of the cooperative organisations there?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes.

(b) The financial base of the marketing societies, participating in procurement operations is being strengthened by way of additional share capital contribution from the Government. The State Bank of India has also been approached to sanction funds to the Mysore State Cooperative Bank for procurement operations.

F.A.O. Regional Conference

790. Shri D. C. Sharma: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether India was represented at the Eighth F.A.O. Regional Conference for Asia and the Far East held in Seoul (South Korea) from the 15th September, 1966; and
- (b) if so, the outcome of that Conference with special reference to India?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes.

(b) The Conference discussed a number of common problems of food and agriculture in Asia and Far East Region. The subjects discussed included development of fisheries, financing of agriculture development, international trade in agriculture and forest commodities, malnutrition, prevention of waste, land reforms and World Food Programme. India a special interest in all these subjects. particularly in view of the stress being laid on agriculture development in the country. The Conference offered an opportunity for useful exchange of information between the countries of the region in regard to their common problems and also for making recommendations to the FAO.

Agricultural Prices Commission

791. Dr. P. N. Khan: Dr. M. M. Das: Shri Bhagwat Jha Asad: Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Food, Agricutture. Community Development and Cooperation be pleased to state the expenditure incurred by Government on the Agricultural Prices Commission since its establishment todate?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): The expenditure incurred upto the 30th September, 1966 on the Agricultural Prices Commission since its establishment with effect from 1st February, 1965 is Rs. 5,38,980.

Sassoon Docks, Bombay

792. Dr. P. N. Khan: Dr. M. M. Das: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that Rs. 3 crores have been sanctioned for the expansion and modernisation of the Sassoon Docks in Bombay for the development of sea-fishing; and
 - (b) if so, the main features thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) A sum of Rs. 3.07,900 was sanctioned for investigations, model tests and surveys for drawing up plans and estimates for the development of a fishing port in Bombay.

- (b) The fishing harbour when constructed will provide landing and berthing facilities for 45 trawlers and 250 small mechanised boats proposed to be based at this harbour during the Fourth Plan. The harbour will accommodate ancilliary industries such as:
 - 1. Ice and cold storage plants;
 - 2. Freezing plants;

- 3. Packing and marketing halls;
- 4. Fish processing plants:
- 5. Net factories; and
- 6. Slipway and boat repair yard.

Agricultural Prices Commission

793. Shri Subodh Hansda: Shri S. C. Samanta: Shri P. C. Borooah: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Dr. M. M. Das:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) Whether it is a fact that the Agricultural Prices Commission was functioning for some time with a single Member without its Chairman;
- (b) if so, how long it was functioning in this way; and
- (c) how many Members have resigned since then and the reasons therefor?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes.

- (b) Seven months from 31-3-1966 to 31-10-1966.
- (c) One Member of the Agricultural Prices Commission who joined the Commission in February, 1965, resigned in September, 1965. The reasons for his resignation had already been explained in the Unstarred Question No. 748 answered in the Rajya Sabha on 20th September, 1965.

Rainfall in India

794. Shri Subodh Hansda: Shri S. C. Samanta: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Dr. M. M. Das: Shri P. C. Borooah: Will the Minister of Transport, Aviation, Shipping and Tourism be Pleased to state:

- (a) whether there has been an increase or decrease in average rainfall in the country for the last few years from 1960 onwards;
- (b) whether any study has been made about the variation, if any; and
- (c) if so, the reasons for the variations?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (c). There has been no increase or decrease in the average rainfall over the country, as a whole, from 1960 onwards, other than variations in isolated years, which are not statistically significant.

Airport Restaurants

795. Shri Subodh Hansda: Shri S. C. Samanta: Dr. M. M. Das:

Will the Minister of Transport, Aviation, Shipping and Tourism be Pleased to state:

- (a) the procedure followed in giving contracts for the Airport Restaurants; and
- (b) the number of contractors in each airport enjoying monopoly of having contract of the same airport Restaurant every time?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) The initial award of eatering contracts at civil aerodromes is made by call of tenders from establised caterers of repute, usually for a period of 3 years. On the basis of satisfactory service, rendered by the Caterer, the contract can be extended for further periods by negotiations.

(b) The existing catering contractors at the four international airports at Delhi, Calcutta, Madras and Bombay have been functioning for a number of years, their initial contracts having been awarded on the basis of tenders. Their extended term is due to expire on 31-12-1966 and the manner and procedure of dealing with such contracts are under the consideration of Government.

Ganga-Brahmaputra Water Transport

796. Shri Indrajit Gupta: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether any change in the status and structural set-up of the Ganga-Brahmaputra Water Transport Board is under consideration;
- (b) if so, the nature of the proposed change;
- (c) whether the State Governments of West Bengal and Bihar have asked for greater control by them over the Organisation; and
- (d) whether, irrespective of structural changes, the service conditions and emoluments of the existing employees will be safeguarded?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir.

- (b) It is proposed to merge the Ganga Brahmaputra Water Transport Board with the Inland Water Transport Directorate of the Ministry of Transport and Aviation.
 - (c) No.
- (d) The matter is under consideration.

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797. Shrimati Savitri Nigam:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri B. K. Das:
Shri P. R. Chakraverti:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have decided to establish modern bakeries in the public sector;
- (b) the cost of each bakery including the foreign exchange component and their production capacity; and
- (c) when these projects are going to be completed?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Yes, Sir.

- (b) The average cost of each bakery unit except that of Bombay will be about Rs. 30 lakhs with a production capacity of 35,000 loaves of 400 grms, per day. In the case of Bombay unit the estimated cost is Rs. 40 lakhs with a production capacity of 70,000 loaves of 400 grms. per day.
- (c) The first six bakeries are likely to be set up by June 1967. Proposals are also under consideration for setting up more bakeries in various parts of the country during the Fourth Plan.

Seed Farms on Cooperative Basis

798. Shrimati Savitri Nigam: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

 (a) whether it is a fact that large seed farms are proposed to be eastablished on co-operative basis; and (b) if so, how many and how much equipment and machinery would be required for these farms and to what extent it will be obtained from the Government of U.S.S.R?

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The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) There is no proposal to set up large seed farms on cooperative basis. There is only a proposal to establish large Seed Farms in those States which can offer large compact blocks of land for the purpose. The farms will be run by the Centre.

(b) The quantity of equipment and machinery which will be required, will depend on the number and size of the blocks of land which the Centre may eventually obtain from the States. The Government of U.S.S.R. have offered to assist us with the machinery—partly as a gift and partly on payment. Negotiations are still continuing.

Aircraft for Air-India

799. Shrimati Savitri Nigara: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether the delivery of aircraft scheduled to be received on the late. October, 1966 in order to meet the proposed expansion of operations by Air-India, has been taken; and
- (b) if so, the particulars of the aircraft?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). Yes, Sir. A Boeing fan-jet aircraft Model 707-320B was delivered to Air-India on 12th October, 1966.

Import of Foodgrains from Foreign Countries

800. Shri R. S. Pandey: Shri Firodia: Shri Liladhar Kotoki: Shri N. R. Laskar:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether any agreements have been signed with certain foreign countries to import foodgrains in India to meet the food situation during the last two months; and
 - (b) if so, the details thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Gevinda Menon): (a) and (b). By letters exchanged on the 14th October, 1968 between the Government of India and the Government of India and the House of the U.S.A., the later has provided, under the P.L. Agreement of September, 1964 an additional amount of dollars 13 million for the purchase of wheat. This amount is expected to fetch about 2 lakh tonnes of wheat.

Central Warehousing Corporation

801. Shri S. M. Banerjee: Shri Daji:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that instructions have been issued to close down the Central Warehousing Corporation at central level;
 - (b) if so, the reasons therefor; and
- (c) whether the staff attached to these Warehouses have been absorbed in equivalent grades?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) No, Sir.

(b) and (c). Do not arise.

Surcharge on Land Revenue

802. Shri S. M. Banerjee: Shri Daji:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether instructions have now been issued to the State Governments to withdraw the surcharge on land revenue which was levied after the proclamation of Emergency in 1962;
 - (b) if not, the reasons for the delay;
- (c) whether the State Governments have expressed their inability to withdraw the same; and
- (d) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No.

- (b) The subject falls within the purview of the State Governments.
 - (c) and (d). Do not arise.

Exchange of Impounded Ships between India and Pakistan

803. Shri P. C. Borocah: Shri Bhagwat Jha Asad: Shri S. C. Samanta: Shri Subodh Hansda: Shri M. L. Dwivedi: Shri Onkar Lal Berwa: Shri Indrait Gupta: shri D. D. Puri: Shri R. S. Pandey: Shri Maheswar Naik: Shri Basumatari: Shrimati Maimoona Sultan: Shrimati Savitri Nigam: Shri H. C. Linga Reddy: Shri Gulshan:

Shri P. H. Bheel:

Shri Kindar Lal:

Written Answers

Shri Vishwa Nath Pandey:
Will the Minister of Transport,
Aviation, Shipping and Tourism be
Dleased to state:

- (a) the progress made in the exchange of ships between India and Pakistan which were seized by the two countries during the last conflict; and
- (b) the response from Pakistan so far to India's unilateral declarations to release the ships seized by India and how far Government have carried out their unilateral undertakings?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva **Reddy**): (a) and (b). On the 19th October 1966, the Government of India released the Pakistan Ship 'Ocean Enterprise' and 'Al Hasan' which had detained at Calcutta Visakhapatnam, respectively. On the 20th October, 1966, the Government of Pakistan released 'Jala Rajendra' and 'Saraswati' detained by them at Karachi, Action is being taken for the exchange of the remaining Pakistan Ship 'Ilyas Baksh' detained at the Indian Ship Bombay with 'Sakeela' detained at Chalna in East Pakistan.

Crash of LA.C. Caravelle

364. Shri P. C Borocah: Shrimati Savitri Nigam: Shri Bishwanath Roy:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether with the loss of a Caravelle aircraft in an accident on a hillock near Santa Cruz, Bombay in the first week of September, 1966, the

- I.A.C. Caravelle Services were curtailed and the schedule was readjusted;
 - (b) if so, the details thereof:
- (c) whether any replacement of the lost plane or other additional aircraft have since been procured or are being procured to augment the I.A.C. fleet; and
 - (d) if so, the details thereof?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir.

- (b) Only two Caravelle services per day are now being operated between Bombay and Delhi instead of three. The Caravelle service on Calcutta/ Madras sector has been withdrawn and a Viscount service introduced on this sector.
- (c) and (d). No aircraft has been procured so far as a replacement of the lost Caravelle, as such. However, I.A.C.'s fleet has been augmented by the addition of two Fokker Friendship aircraft and one Caravelle and another Caravelle is expected shortly.

चुनाव नियम पुस्तक

805. भी भागवत झा झाजाव :
श्री स० खं० सामन्त :
श्री म० ला० द्विवेदी :
श्री सुबोध हंसदा :
डा० म० मी० दास :
भी प्र० खं० बठधा :

क्या विधि मंत्री यह बताने की कृता करेंगे कि :

- (क) क्या चुनाव नियम पुस्तक का जिसमें चुनाव ग्रधिनियम तथा नियम शामिल हों, प्रकाशन कार्य शुरू कर दिया गया है;
- (ख) यदि हां, तो इनके कब प्रकाशितः हो जाने की सम्भावना है; ग्रीर

(ग) 1962 के चुनावों के समय उक्त प्रकाशनों की कितनी प्रतियां विकी थीं और इस वर्ष कितनी प्रतियां छपाने का विचार है?

विधि मंत्रालय में राज्य-मंत्री (श्री चेंक राज्य-मंत्री (श्री चेंक राज्य-पट्टाभिरामन) : (क) ग्रीर (ख). निर्देण स्पष्टतः निर्वाचन विधि निर्देणिका के प्रति हैं। इस निर्देणिका का नया संस्करण निकालने के लिए प्राथमिक कार्यवाही पहले ही कर ली गई है तथा नया संस्करण, लोक प्रतिनिधित्व (संणोधन) विधेयक, 1966 के जो कि ग्रभी संसद के समक्ष लिम्बत है, ग्रिधिनियमित हो जाने के पश्चात् यथाशक्य शीझ प्रकाशित कर दिया जाएगा।

(ग) पिछली बार 16,000 प्रतियां मृद्रित की गई थीं जिनमें से 3,596 प्रतियां जनवरी भ्रौर फरवरी, 1962 के महीनों में बिक गई थीं। निर्देशिका की इस बार मृद्रित की जाने वाली प्रतियों की संख्या के बारे में अभीतक विनिश्चय नहीं किया गया है।

Jute Crop

806. Shri Maheswar Naik: Will the Minister of Food, Agriculture, Com-

- munity Development and Cooperation be pleased to state:
- (a) the total acreage which has been brought under Jute Crop and how this figure compares with that of the previous year;
- (b) the State-wise figures of acreage; and
- (c) how far the acreage under food crops has been transferred to jute erop?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Firm estimates of area sown to jute during 1966-67 has not yet become available from the States. According to a preliminary estimate, the area under jute during 1966-67 is expected to be 797,300 hectares which shows an increase of about 7 percent over the previous year.

(b) Preliminary estimates of area under jute in the different States during 1966-67 are given in the Statement below:

STATEMENT

Area (Thousand Hectares)

State		1966-67 (First Estimate)
Assam		135.7
Bihar		152.1
Orissa		42.9
Uttar Pr	desh	21.7
West Be	gal .	434.0
Tripura		0.01
Total In	lia .	797 3

Note.-Jute is not grown in other States to any appreciable extent.

⁽c) There are no reports of transfer of area under food Crops to Jute Crop.

Change in Food Habits

Written Answers

347. Shri Surendra Pal Singh:
Shri Bhagwat Jha Axad:
Shri P. C. Boreeah:
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Dr. M. M. Bas:
Shri H. C. Linga Roddy:
Shri P. R. Chakraverti:
Shrimati Savitri Nigam:
Shri Vishwa Nath Pandey:
Shri Liladhar Kotoki:
Shri N. R. Laskar:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that Government have decided to launch a new country-wide campaign to change the food habits of the people;
- (b) if so, the main features thereof;and
- (c) how it is proposed to be implemented?

The Minister of State in the Ministry of Foed, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Government have been taken steps to promote a suitable change in the food habits of the people through systematic campaigns organised by Mobile Food and Nutrition Extension Services and the Institutes of Catering Technology and Applied Nutrition established by the Government and also through the normal channels of publicity involving newspapers, films, publications of leaflets and pamphlets, participation in exhibitions and fairs etc.

(b) and (c). An outline of the main features of the programme and the measures being undertaken by the Government is given in the Statement below:

STATEMENT

1. Food and Nutrition Extension Service

A beginning has been made by organising a Food and Nutrition Extension Service for popularising subsidiary and protein-rich foods, promoting suitable dietary habits, disseminating information on food preservation and nutrition and spreading necessary knowledge concerning scientific techniques of cookery and utilisation of food. Pilot studies with these aims in view had been initiated with the help of four mobile food and nutrition vans. The programme is being intensified with the addition of 10 more mobile vans being received as a gift from FAO under the Freedom From Hunger Campaign Programme. Booklets, folders, brochures, posters and receipt books are being produced in English, Hindi and regional languages for mass distribution besides publicity through press and radio.

2. Fairs and Exhibitions

Information concerning subsidiary foods, balanced diet, nutrition and food preservation is being disseminated through participation in fairs and exhibitons.

3. Institutes of Catering Technology and Applied Nutrition and Food Polytechnics

Four institutes have been set up for imparting training in handling, utilisation and management of food. The programme is designed to promote scientific methods of cookery, handling and utilisation of food and popularisation of nutrition and food preservation.

4. Voluntary Agencies

Efforts are being made to enlist the cooperation of voluntary, social and other agencies so as to seek public participation for the success of the programme.

Accidents to I.A.C. Caravelles

808. Shri Surendra Pal Singh: Shri Yashpal Singh:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether any enquiry has been made into the causes of the recent.

accidents to the Caravelle planes of the Indian Airlines Corporation; and

(b) if so, the outcome thereof?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) During the period from 1st August to 31st October, 1966, one Caravelle aircraft of Indian Airlines Corporation met with an accident, near Thana on 4th September, 1966. The accident is under investigation.

(b) Does not arise.

Damage to Crops due to Floods

809. Shri S. C. Samanta:
Shri M. L. Dwivedi;
Shri Subodh Hansda:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:
Dr. M. M. Das:
Shri Biren Dutta:
Shri Kishen Pattnayak:
Shri Madhu Limaye:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have asressed the extent of damage to the standing crops due to the recent floods throughout the country;
- (b) the percentage by which the production of foodgrains is likely to fall due to the damage; and
- (c) the steps being taken to offset the resulting shortage?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Cropped areas of about 49,000 acres in Orissa and about 10 lakh acres in Assam have been affected by recent floods. In Bihar about 6 lakh tons of grains have been damaged/destroyed due to floods. Estimates of damage to crops in U.P. and Punjab are not available.

(b) It is rather early at this stage to frame any reasonable estimate of the likely fall in production of foodgrains due to recent floods.

(c) Efforts are being made to import as much foodgrains from abroad as possible. Internal procurement of foodgrains is being maximised and Government distribution of foodgrains is being increased. Vigorous drive for intensive cultivation of rabi crops according to improved practices has been launched and necessary loans have been issued.

Prices of Imported Foodgrains

810. Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Dr. M. M. Das:
Shri D. C. Sharma:
Shri Indrajit Gupta:
Shri Onkar Lal Berwa:
Shri Hem Raj:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) by what percent the prices of imported foodgrains have risen and are likely to rise as a result of devaluation, cost of transport and other expenditure which is incurred on importing food, and how this difference will be met.
- (b) the amount of subsidy which Government will give on the imported foodgrains and the liability of the consumer to pay the difference in the price of imported foodgrains before and after devaluation; and
- (c) how the prices of imported foodgrains compare with those obtaining in the country?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) The percentage increase in the economic costs of imported foodgrains after devaluation on account of the increased costs of

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imported foodgrains and increased sea freights has been as under:

Commodity	Estimated percentage increase in economic cost after devaluation		
Wheat			
	46		
Rice	54		
Milo	43		

This increase in the economic costs of imported foodgrains is being met by subsidy borne as hitherto by the Government of India in the distribution of foodgrains. The proposed increased in the issue prices of imported wheat and milo by Rs. 5.00 and Rs. 7.00 per quintal respectively with effect from 15th November, 1966 and that of coarse rice later would however slightly decrease the subsidy involved in the distribution of these foodgrains.

(b) The extent of subsidy on the distribution of the imported foodgrains at the existing issue prices is as under:

Commodity	Existing issues Price	Extent of subsiday per quintal	
	Rs.	Rs.	
Wheat	50.00	16.46	
Rice	60.00 to	32.50 to	
	70.00	42.50	
Milo	33.00	19.10	

The issue prices of imported foodgrains supplied from the Central stocks for distribution to the consumers have been maintained at the same level even after the devaluation of the Rupee. It has, however, been decided to raise the issue prices of imported wheat from Rs. 50.00 to Rs. 55.00 per quintal and that of imported from Rs. 33.00 to Rs. 40.00 per quintal with effect from 15th Novemver, 1966. It has also been decided to increase the issue price of coarse rice to the level of ex-mill cost of the locally procured rice in each State.

(c) The economic costs to the imported foodgrains after devaluation are as under:—

Commodity	Economic costs		
	after		
	devaluation		
	Rs.		
Wheat	66. 4 6		
Rice (Coarse)	102.50		
Milo	52.10		

As compared to these economic costs, the wholesale market prices of indigenous foodgrains as prevailing during end October 1966 at certain important centres in the country are shown in the statement laid on the Table of the House. [Placed in Library. See No. LT-7251/66].

Development of Village Roads

811. Shri Shree Narayan Das: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether any assessment has been made as to the extent to which villages in India have been connected with the main roads through approach roads in the programme of improving communications with a view to develop trade and marketing facilities of villages;
 - (b) if so, the result thereof;
- (c) whether any provision has been made in this regard in the Fourth Five Year Plan; and
- (d) if so, the nature of the provisions made and the amount allotted for the purpose?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (d). No assessment to which villages in India have been connected with the main roads through approach roads, especially with a view to develop trade and marketing facilities of villages. However, the regional Transport Studies organised by the Joint Technical Group in the

Planning Commission are expected to throw some light on the problem. With regard to the provision in the Fourth Five-Year Plan, the State Governments have been advised to earmark about one-fifth of the State Plan Allocations for roads for rural-market roads. It is further proposed to give a grant from the Centre to the extent of one-third of the actual expenditure incurred by each State on rural roads as part of the overall Central assistance for the Plans of the States.

National Highways

812. Shri H. C. Linga Reddy: Shri P. R. Chakraverti: Shri Vishwa Nath Pandey: Shrimati Savitri Nigam:

Will the Minister of Transport, Avittion, Shipping and Tourism be pleased to state:

- (a) whether the national highways programme for the country has been finalised:
- (b) the schemes which would be taken up and the estimated cost thereof; and
- (c) the reasons for the shortfall in expenditure of the national highway programme in the Third Plan?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) The Fourth Five-Year Programme for National Highways has not yet been finalised.

- (b) Does not arise.
- (c) There was a small shortfall in expenditure on National Highways during the Third Plan due to the economy measures, adopted towards the close of the Plan period.

Fisheries during Third Five Year Plan

813. Shri H. C. Linga Reddy: Shri P. R. Chakraverti: Sh-imati Savitri Nigam: Shri Vishwa Nath Pandey: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the place of fisheries as subsidiary food in the production of food in the Third Five Year Plan period in the country;
- (b) the amount invested on it during the Third Plan period and the results achieved from the several schemes; and
- (c) the reasons for the shortfall in expenditure, if any?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shrid Govinda Menon): (a) The need for development of fisheries to meet the requirements of subsidiary foods was recognised in the Third Plan. Increased fish production contributes substantially to the requirements of animal protein.

(b) During the Third Plan the allocation made for Fisheries was Rs. 29 Against 2161 mechanised fishing boats in the beginning of the Third Plan, the number of mechanised boats in operation at the end of the Plan was 5206. Surveys for development of 21 small fishing harbours were completed and a scheme pre-investment surveys with the assistance of the U.N. Special Fund was approved and will come into operation in 1966-67. Pre-investment surveys. model tests and sub-soil investigations were carried out for the establishment of fishing harbours at the major ports of Bombay, Cochin, Haldia, Tuticorin and Mangalore and detailed Plans and estimates for construction work are ready for some of the proposed harbours. 44 ice plants and 47 cold storages were set up by the State Departments of Fisheries. Twentyone ice and cold storage plants are under various stages of construction. A large number of such plants was also set up in the private sector. A significant contribution has been the production of fish seed by induced breeding. Research Institutes carried

out research on spawn culture techniques, induced breeding of fish, weed control charting of fishing grounds and study of hydrological factors affecting fisheries, improvement of quality of processed fish, preparation of fish flakes and fish flour. Several Institutes were set up to provide training in Fisheries Administration and operational and processing technology.

Written Answers

(c) Against the total allocation of Rs. 29 crores for Fisheries, the expenditure was of the order of Rs. 23.50 crores. The shortfall in expenditure was due to non-availability of foreign exchange which adversely affected the implementation of certain schemes.

Marketing of Agricultural Goods

814. Shri P. R. Chakraverti: Shri H. C. Linga Reddy:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have decided to introduce reforms in the machinery to regulate markets for the purchase, sale, storage and processing of agricultural goods;
- (b) whether the Agricultural Produce Market Acts passed in the States are proposed to be amended; and
- (c) the major changes likely to be introduced therein?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No.

(b) and (c). Do not arise.

Research re. Shipping Industry

815. Shri B. K. Das: Shri P. R. Chakraverti;

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether any institution has taken up research regarding the shipping industry in India;
- (b) if so, the broad outlines thereof and
- (c) whether Government have any proposal to set up any research institute exclusively for carrying out researches in different aspects of the shipping industry?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). There is no institute in India set up specifically to undertake research regarding the shipping industry. However, the following facilities for research are available in the existing institutions:

(i) Central Water and Power Research Station, Poona.

This institution has a Ship Model Testing Tank for testing speed and instruments for predicting horse power requirements. It has also equipment for carrying out self propulsion tests.

(ii) National Institute of Oceanography

This institution has facilities for conducting research, which is of direct importance to marine tehnology such as collection of Oceanographic data having a bearing on design of ships, research on problems relating to marine corrosion and biological studies on fouling and boring organisms.

(iii) Indian Institute of Technology, Kharagpur

This institution has a department of Naval architecture and marine Engineering and has a ship model laboratory for fundamental and applied researches especially for the shipbuilding industry.

(iv) Naval Chemical and Metallurgical Laboratory, Bombay, and Naval Physical Laboratory, Cochin

Facilities for preparing designs and constructional drawings of small vessels such as harbour craft, launches, boats etc. are available.

(v) Central Mechanical and Engineering Research Institute, Durgapur

This institution has facilities for tackling any mechanical engineering problems that may arise on a ship.

(c) The National Shipping Board is examining the question of setting up of an Institute of Marine Technology in India, keeping in view the existing facilities.

Multiple Cropping

816. Shri B. K. Das: Shri P. R. Chakraverti:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the total area brought under multiple cropping so far;
- (b) the general pattern of crops followed:
- (c) whether irrigation facilities exist in these areas; and
- (d) whether any special help has been given to prevent deterioration of the soil due to production of multiple crops?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) The area sown more than once in India has increased from 13.15 million hectares in 1950-51 to 2053 million hectares in 1963-64

(b) The pattern of cropping varies widely from area to area, but the more important patterns in multiple cropping are as under:—

- 1. Rice followed by Rice.
- 2. Rice followed by Millets.
- 3. Rice followed by Wheat.
- 4. Maize followed by Wheat.
- Cotton intercropped with Senji or Methi or Berseem followed by Wheat.
- 6. Jute followed by Rice.

Of late in some tubewell areas three crops are being grown i.e. Maize, Rice and Wheat-Rice, Maize and Wheat.

- (c) The multiple cropping is mainly successful in areas under assured irrigation facilities but is also practised in assured rain-fall and areas having residual moisture.
- (d) In multiple cropping areas farmers take usual care to adequately fertilise the soil by the use of fertilisers and inorganic manures and also by growing leguminous crops in rice areas.

Central Fisheries Corporation

817. Shri B. K. Das: Shri P. R. Chakraverti:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the daily supply of fish at present arranged by the Central Fisheries Corporation;
- (b) the sources of procurement of fish;
- (c) the markets which are receiving the supply; and
- (d) the development programme of the Corporation?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) The daily supply of fish arranged by the Central Fisheries Corporation is about 2000 kgs.

(b) The present sources are Madras, Rajasthan, Delhi, Uttar Pradesh,

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Gujarat, Andhra Pradesh and the Damodar Valley Corporation.

- (c) The bulk of the fish procured by the Corporation is being supplied to Calcutta markets. A small quantity is being sold in Delhi and Visakhapatnam.
- (d) The Corporation has arranged to take over the fisheries of the Damodar Valley Corporation on lease. Negotiations are in progress tor taking on lease suitable water areas in West Bengal and Rajasthan. Similar arrangements will be made wherever feasible and the water areas taken over will be developed.

Electorates and Territorial

- 818. Dr. L. M. Singhvi: Will the Minister of Law be pleased to state:
- (a) whether the problems arising from the constantly increasing electorates and enlarged territorial constituencies have been studied and onsidered at any level so far;
- (b) if so, the of such a study; and
 - (c) the action taken thereon?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):
(a) to (c). It is not clear what is exactly intended to be covered by the question. However, necessary steps to provide additional polling stations and appoint additional electoral officers etc. to cope with increasing electorates and enlarged constituencies are taken as and when necessary.

Baggage Delivery System at Airports

- 819. Dr. L. M. Singhvi: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:
- (a) whether the Indian Airlines Corporation have studied the organization and methods of baggage delivery on arrival of an aircraft and the long delays inconveniencing the passengers; and

(b) if so, whether any suggestions have been received for avoiding and reducing these delays and for introducing some efficient methods for baggage delivery?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) The Indian Airlines Corporation have been keeping the organisation and methods of baggage delivery on arrival of all their services at various stations under study from time to time.

(b) The Corporation have examined various suggestions made for reducing delays in the delivery of baggage and for introducing quicker methods and doing everything possible achieve maximum efficiency in regard. The question is connected with facilities available at airports and, in the absence of mechanisation, depends on the capacity of loaders to load and unload baggage. Wherever possible reorganisation of baggage arrangements is being done and conveyor belts are being or will be installed.

Duty Free Shops at International Airports

820. Shri Yashpal Singh: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether Government propose to open duty-free shops at Delhi, Bombay, Calcutta and Madras international airports; and
- (b) if so, when the proposal will be implemented?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). Yes, Sir. It is hoped that a duty free shop at Santa Cruz in Bombay will be in operation before the end of the current financial year. Similar shops are proposed to be opened at Delhi, Calcutta and Madras next year.

Supply of Rice from Burma

821. Shri Yashpal Singh: Shri Madhu Limaye: Shri Kishen Pattnayak: Dr. Ram Manohar Lohia:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether he has examined the document placed on the Table by Dr. Ram Manohar Lohia, M.P., on the 2nd September, 1966 regarding the supply of less rice carried by a Company of M|s Amin Chand Pyare Lal from Burma; and
 - (b) if so, the result thereof?

The Minister of State in the Ministry of Food, Agriculture Community Development and Cooperation (Shri Govinda Menon): (a) and (b). I have seen the document referred to. It was duly examined and dealt with at the time when a copy of it was received in the Food Department in April 1962.

Jetties in Andaman and Nicober Islands

822. Dr. M. M. Das: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the date on which decision was taken for the construction of jetties in the Andaman and Nicobar Islands on an emergency basis;
- (b) the number of jetties to be constructed; and
- (c) whether the construction of the jetties has begun?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) The programme of construction of jetties in the Islands of Little Andaman, Katchal and Great Nicobar was decided upon on the 13th

May 1965 as part of the special area development programme.

- (b) Six, that is, two in each island.
- (c) Landing facilities are being provided at the one site in each of the three Islands for construction of permanent jetties after carrying out survey and investigations of the proposed sites, which are in progress.

Coconut Plantations

823. Shri R. Barua: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether root wilt of coconut plantations in coastal areas is assuming a threatening proportion;
- (b) whether any assessment of the loss on this account has been made; and
- (c) the steps taken to eliminate this menace?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) to (c). The information is being collected and will be placed on the Table of the Sabha.

Supply of Manure for Mexican Wheat

824. Shri R. Barua: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) in view of big response of Mexican varieties of wheat to nitrogen, whether Government have taken any steps to ensure adequate supply of nitrogenous manure to States concerned for supply to the farmers using this kind of wheat for growing; and
 - (b) if so, to what extent?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). In accordance with the decisions taken at the Conference of Chief Ministers and Agriculture Ministers held on the 5th and 10th April, 1966, the recuire-

ments of fertilisers for the programmes for intensive cultivation of approved high yielding varieties, including Mexican varieties of wheat have been and will be met in full Necessary steps to ensure this by way of according highest priority in allocation as well as despatch have been taken.

Minor Irrigation Works in Orissa

825. Shri Bagri: Shri Yashpal Singh: Shri Ram Sewak Yadav:

Will the Minister of Food, Agriculture. Community Development and Cooperation be pleased to refer to the reply given to Unstarred Question No. 4770 on the 3rd May, 1966 regarding minor irrigation works in Orissa and state:

- (a) whether any final decision has since taken by Government regarding the sanction of additional Central assistance amounting to Rs. 1 crore for undertaking additional minor irrigation works in the scarcity areas;
- (b) if not, the reasons for delay; and
- (c) when a final decision is likely to be taken?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra); (a) to (c). The matter is still under the consideration of the Government of India.

Tobacco Cultivation

826. Shrl Bagri: Shri Yashpal Singh: Shri Ram Sewak Yadav:

Will the Minister of Food, Agriculture. Community Development and Cooperation be pleased to state:

(a) whether Government have received any assessment report regarding the acreage of land on which in Punjab tobacco was cultivated State during 1965-66;

- (b) if so, whether the production of tobacco is much more as compared to last year; and
 - (c) the reasons therefor?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) The assessment report on the acreage and production of tobacco in Punjab during 1965-66 has not yet been received.

(b) and (c). Do not arise.

Mishap at Bombay Port

827. Shri P. R. Chakraverti: Shri H. C. Linga Reddy: Shri Yashpal Singh: Shri Bade: Shri Hukam Chand Kachhavaiya: Shri Vishram Prasad: Shri Onkar Lal Berwa: Shri Sivamurthi Swamy: Shri Vishwa Nath Pandey:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether six workmen at the Bombay Port were killed and several others seriously injured on the 23rd September, 1966;
- (b) whether an enquiry has been held into the mishap;
 - (c) if so, the findings thereof; and
- (d) the compensation and ex-gratia payment made to the victims and their families, if any?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Five workers were killed and six injured due to electric shock received by them while engaged in cleaning and scraping the hull of the Rombny Port Trust dredger. S.D. "Vikram" on the 23rd September, 1966.

(b) and (c). Enquiries into the cause of this mishap are in progress and the findings are awaited.

(d) Persons involved in the accident were the employees of a private contractor who has asked the Insurance Company to deposit the compensation amounts payable in terms of the Workmen's Compensation Act. Chipping and Painting Employers' Association made ex-gratia payments of Rs. 200 each to the next of kin of the five deceased workers and Rs. 50 each to the six injured workers, on the day of the accident. A further ex-gratia payment of Rs. 75 each was made by the Association to the six injured workers on 4th October, 1966. Besides this, the contractor has paid Rs. 50 each to two of the injured workers as advance against injuries received by them and Rs. 88 as compensation to one of the injured workers, without prejudice to his liability.

Development of Tourism

828. Shri H. C. Linga Reddy:
Shri P. R. Chakraverti:
Shrimati Savitri Nigam:
Shri Vishwa Nath Pandey:
Shri Surendra Pal Singh:
Dr. P. N. Khan:
Dr. M. M. Das:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the amount set apart on Tourism in the Third Plan period;
- (b) the amount actually spent, year-wise;
- (c) the reasons for the shortfall in expenditure, if any;
- (d) the foreign exchange earned during the Five Year period, yearwise; and
- (c) the programme of Tourism in the Fourth Plan period?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Saniva Reddy): (a) to (e). The total outlay on Tourism in the Third Plan was Rs. 8 crores, Rs. 3.50 crores in the Central Sector and Rs. 4.50 crores in the State Se. tor. Against this allocation, an expenditure of Rs. 4.60 crores is anticipated, Rs. 1.45 crores in the Central Sector and Rs. 3.15 crores in the State Sector. Thus an overall shortfall of Rs. 3.40 crores is likely to occur. The expenditure incurred in the Central Sector each year is given below. The information in respect of State Government is not available:—

Central Sector:		Expenditure		
1961-62 (Actuals)	Rs.	43.96	lakhs	
1962-63 (Actuals)	Rs.	27.66]akh s	
1963-64 (Actuals)	Rs.	19.28	lakh s	
1964-65 (Actuals)	Rs.	29.09	lakh s	
1965-66 (Anticipated)	Rs.	25.44	lakh s	
State Sector				

State Sector:	Rs. 145.43 lakhs		
(Anticipated)	Rs. 314.62 lakhs		
Total	Rs. 460.05 lakhs		
Likely Shortfall	Rs. 339.95 lakhs		

The main reason for shortfall in expenditure is the declaration of emergency twice during the Third Plan period as a result of which tourists schemes secured a lower priority both in the Central and State Sectors. Some of the schemes had also to be dropped as a measure of economy.

The foreign exchange earnings estimated during the calendar years corresponding to the Third Five Year Plan period are as follows:—

	Total	Rs.	103.26	сгоге з
1965		Rs.	21.59	crores
1964				crores
1963				crores
1962				crores
1961		2101		crores

An allocation of Rs. 25 crores has been included in the Fourth Five Year Plan for the Development of Tourism. The programmes to be taken up within this allocation is under preparation and is expected to be forwarded to the Planning Commission for approval shortly. In the meantime, discussions with the State Governments on the Fourth Plan programmes are already in progress in the Planning Commission and the final picture of the programme in the Central and State Sectors is likely to emerge by the middle of December.

Cultivation in Alkaline Land

829. Shri Bishwanath Roy: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether any new kind of foodgrain has been developed, which might give better yield in alkaline or saline soil; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes. Certain varieties of paddy suitable for growing in alkaline or saline soils have been evolved.

(b) Under a Coordinated Scheme of I.C.A.R., a high yielding alkaline resistant paddy variety, PVR.1 of 145 days' maturity, capable of yielding 2500 kg. per hectare of grain under a PH of 8.7 has been evolved in Madras.

A short duration variety MGM.1, which matures in 120 days and yields upto 2800 kg. hectare in moderately saline areas has been evolved in Andhra Pradesh. Another strain MCM.2 has very recently been evolved for saline areas in the same State.

Park Hotel, Calcutta

830. Shri Madhu Limaye: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether Government's attention

has been drawn to the construction of Park Hotel by Aminchand Pyarelal Group of firms at Calcutta without obtaining cement and steel permits;

- (b) whether the Central Investigating Agencies have collected any material and evidence in this matter;
- (c) whether Government propose to take over the management of the hotel and impose penalties on the party; and

(d) if not, the reasons therefor?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Under an Reddy): (a) arrangement, the Department Tourism has been dealing with the provision of hotel facilities to promote tourism and in that context has been approving projects of hotel construction, using its good offices for the promotion and completion of such ventures and recommending facilities like import licences for certain articles of equipment and consumption. Otherwise the question of issuing a licence for the working of a hotel is within the discretion of the authorities in the State. context M/s. Amin Chand Pyare Lal of Calcutta had approached the Department of Tourism in February, 1963 with a proposal for the construction of a hotel at Park Street, Calcutta. After relevant details had been furnished, the project was approved by the Tourist Department in September, 1966 with certain stipulations regarding the fixation of room rents, etc. The position as to whether any permits for cement and steel were issued is being ascertained. So far as the Department of Tourism is concerned, it was approached in the initial stages for allocation of cement and the application was recommended to the State Government. On another occasion, because they were unable to get their full requirement from the State Government, they again approached the Department which recommended the application to the

Ministry of Industry for the release of cement from the central pool but the Ministry suggested that the requirements of the hotel should be met by the State Government itself.

- (b) The centre investigating agencies have no information about the subject-matter of this Question.
- (c) and (d). The hotel is still under construction and the question of taking over the management of the hotel does not arise at present.

चीनी का उत्पादन

831. श्री विभूति मिश्रः श्री क० ना० तिवारीः

क्या खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृषा करेंगे कि:

- (क) वर्ष 1965-66 के मौसम में 31 प्रक्तूबर, 1966 तक देश में कुल कितनी चीनी का उत्पादन हुन्ना ;
- (ख) सरकार का विचार देश में खपत के लिये कितनी चीनी नियत करने का है; ग्रीर
- (ग) कितनी चीनी का निर्यात किया जायेगा ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार भंत्रालय में उपभंत्री (श्री शिन्दे) : (क) 22 ग्रक्तूबर, 1966 तक 34.98 लाख मीटरी टन चीनी का उत्पादन होने का ग्रनुमान है ।

- (ख) 1965-66 में कारखानों से भ्रान्तरिक खपत के लिये चीनी की निकासी भ्रमुमानतः 28 लाख मीटरी टन के भ्रास पास होगी ।
- (ग) जनवरी से प्रक्तूबर, 1966 की प्रविध में निर्यात के लिये कुल 4.32 लाख मीटरी टन चीनी की बिकी हुई ।

Live-stock Assistants in Kerala

832. Shri Warior: Shri Vasudevan Nair:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have received recently any representation from the Live-stock Assistants in Kerala State regarding their promotions and emoluments, risk allowance, etc.; and
- (b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) Yes, Sir.

(b) The case is under consideration of the Government of Kerala State.

Supply of Chemical manure to States

833. Shri Kolla Venkaiah: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the quantities of different chemical manures supplied to the various States during the second quarter of 1966-67 against the quotas for the year; and
- (b) the reasons for the failure, if any, in meeting the demand according to the previous promises made?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). Allotment of fertilizers to the States

Every effort is made to complete supplies against the allotments within the quarter but owing to the following reasons, supplies have been slowed down to some extent:-

- (i) The internal production fertilizers in the factories, viz., Nangal and Fertilizer Chemicals Travancore Ltd., Alwaye was hampered due to cut in electric power supply and in the case of Rourkela due to inadequate supply of coke oven gas,
- (ii) Imports had been lower than expectations as shipments against U.S. Aid Programme commenced late, due to pause in AID.
- (iii) Certain States were slow in furnishing despatch instructions.
- movement of fertilizers (iv) The by road by State Governments during the quarters was also not upto expectations.

Super Bazar, New Delhi

834. Shrimati Tarkeshwarl Sinha: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that because of constantly long queues, a number of purchasers at the Super Bazar, New Delhi go disappointed; and
- (b) if so, the remedial measures taken by Government in this regard?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No. does not happen generally-although it is possible that during the first week of a month when the rush is great, some people might have gone back disappointed.

(b) Wherever, long queues have been a normal feature, additional counters have been opened and supply of stocks increased.

Super Bazar, New Delhi

835. Shrimati Tarkeshwari Sinha: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that the Super Bazar in New Delhi has adversely affected the sales at other Cooperative stores in the capital; and
 - (b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No. sales of primary consumer cooperative stores located in different parts of Delhi are mostly confined to rationed commodities which are not handled by the super bazar.

(b) Does not arise.

Super Bazar, New Delhi

836. Shrimati Tarkeshwari Sinha: Shri A. K. Gopalan: Shri Umanath: Shri Nambiar: Dr. Saradish Roy:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that bills of the New Delhi Municipality Committee involving huge amount on account of water and electricity charges are outstanding against the Super Bazar, New Delhi; and
- (b) if so, the reasons for the delay in payment of the bills?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No; payment of two bills amounting to Rs. 8401.85 P. received so far by the Cooperative Store Ltd., from the N.D.M.C. for electricity and water consumed by the Super Bazar has been made.

(b) Does not arise.

Super Bazar, New Delhi

837. Shrimati Tarkeshwari Sinha: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that the Super Bazar in New Delhi has suffered a loss involving huge amount due to pilferage by the employees; and
- (b) if so, the steps taken to curb the malpractices adopted in this regard?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No.

(b) Does not arise.

Gramsevaks in Kerala

- 838. Shri Mohammed Koya: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether Government have recently received any representation from the Kerala Gramsevaks Non-Gazetted Officers' Association;

- (b) if so, their demands; and
 - (c) the action taken thereon?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) No, Sir.

(b) and (c). Does not arise.

विमान चालक प्रशिक्षण केन्द्र, नागपुर

839. श्री बडे :

श्री हुकम चन्द कछत्रायः श्री विश्राम प्रतादः

क्या परिवहन, उड्डयन, नौबहन तथा पर्यटन मंत्रो यह बताने को छुना करेंगे कि:

- (क) क्या यह सब है कि महाराष्ट्र सरकार ने केन्द्रोय सरागर को नागपुर में एक विमान चीनक प्रशिक्षण केन्द्र स्थापित करने की विकारिण की है; ग्रीर
- (ख) यदि हां, तो सरकार ने इस मामले में रयः कार्यगढी की है ?

परिवहन, ङ्ड्यन, नीवहन तथा पर्यटन मंत्री (श्री संजीव रेड्डी) : (क) महाराष्ट्र सरकार से सिमानन विभाग में इन प्रकार को कोई निकारिया प्राप्त नहीं हुई है ;

(ख) प्रस्त नहीं उठता।

Consumer Cooperative Societies in Delhi

840. Shri Yashpal Singh; Shri M. L. Dwivedi: Shri Subodh Hansda: Shri Bhagwat Jha Azad: Shri P. C. Borooah; Shri S. C. Samanta: Dr. M. M. Das;

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether Government have assessed the working of the Consumer Cooperative Societies functioning in the Union Territory of Delhi; (b) if so, whether they are running at a loss; and

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(c) the steps Government propose to take in this regard?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes, Sir. The Government have assessed the working of 286 consumer cooperative societies functioning in the Union Territory of Delhi for the period ending 30th June, 1966.

- (b) Of the 286 consumer stores, 102 stores have incurred losses.
- (c) The responsibility for running the stores on economic lines vests in the societies themselves. They must acquire better premises, enlist more members, collect more share capital, improve managerial efficiency and expand and diversify their business. Government is regularly emphasising these points.

Inter-State Navigation

- 841. Shri Yashpal Singh: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:
- (a) the extent to which the rivers of this country have been exploited for the inter-State navigation during the last three Plan periods; and
- (b) the amount allocated for this purpose during the Fourth Five Year Plan?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) The required information is being collected and will be laid on the Table of the Lok Sabha as soon as possible.

(b) The draft outline of the Fourth Five Year Planincludes a provision of rupees thirteen crores for Inland Water Transport programmes. The details of the programmes are being worked out.

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Production of Lac

842. Shri Maheswar Naik:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Dr. M. M. Das:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the total production of lac in the country during the current season and how the figure compares with those of the previous three years, both in volume and value:
- (b) the volume and value utilised as raw materials in the country and exported; and
- (c) the steps taken for the expansion of production amongst the growers?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra:) (a) and (b). The production of sticklac during the first six months of 1986-67, i.e., upto the end of September, 1986 is of the order of 1.96 lakh quintals valued at Rs. 212.68 lakhs. The relevant information for the previous three years is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-7253/66].

(c) The steps taken to increase production include supply of good quality broodlac to the cultivators, setting up of broodlac farms for this purpose and also to demonstrate the improved methods of lac cultivation and organisation of package programme for the production of Kusmi strain of lac in the main lac growing States. Other measures include strengthening of the extension machinery through the appointment of Lac Specialist Supervisors who will also

ensure that the requirements broodlac are supplied in time. sides primary cooperative societies at the village level and Cooperative Marketing Federations in the major lac growing States are to be organised for the improvement of marketing of lac. At the Central level a Lac Development Council has been set up under the Department of Agriculture to advise the Government on productions development, marketing, etc., relating to this commodity and a Regional Office, Lac Development, has been set up at Ranchi to pay concentrated attention to the problems of development and marketing as well as to follow up the recommendations of the said Council.

विधि मंत्रालय हा पुस्तफालय

843. श्री विश्राम प्रसाद : क्या विधि मंत्री यह बनाने की ग्रेगा करेंगे कि :

- (क) विधि मंत्रालय के पुस्तकालय में इस समय कृत कितनी पुस्तकें हैं और उन में से हिन्दी की कितनी पुस्तकें हैं ;
- (ख) पुस्तकालय के लिए किनने समा-चारपत्र तथा पिकाएं मंगई जानी हैं स्रीर उपों: हिन्दी के प्रशासनों की क्या संख्या है;
- (ग) क्या हिन्दी पत्र-पत्रिकाप्रों की बढ़तीहुई मांगको देखते हुए उपको संख्या बढ़ाने की कोई योजनाहै; ग्रीर
- (घ) यदि हां, तो उत्तकाश्योरा क्या है ?

विधि संत्राप्तय में राज्य-संत्री (श्री **चै०** रा० पट्टाभिरामन): (क) पुराकालय में पुस्तकों की कृत संख्या 27,703 है जिनमें से 80 पुस्तकों दिन्दी की हैं।

(ख) पुन्तकालय के तिए जो विश्वि पित्रकाएं मंगाई जाती हैं उनके संबद्धा 93 है, जो सभी श्रेश्वेती को हैं। पुस्तकालय के लिए कोई सभाचार पत्र नहीं मंगाए जाते हैं।

- (ग) जी नहीं, क्योंकि हिन्दी में ऐसी कोई पत्रिकाएं नहीं निकलतीं जो केवल विधि विषयक ही हों।
 - (घ) प्रश्न ही नहीं उठता ।

राज्य सरकारों को बी गई कानुनी सलाह

844- श्री विश्वाम प्रसाद : क्या विश्वि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या केन्द्रीय प्रभिकरण योजना में भाग लेने वाली राज्य सरकारों से केन्द्रीय प्रभिकरण कक्ष (सेंट्रल एजेंसी विग) द्वारा, उनको कानृती सलाह देने या उनकी भोर से मुकदमों की वकालत करने के लिए कुछ गुल्क लिया जाता है;
- (ख) यदि हां, तो पिछले पांच वर्षों में उतसे कितना शुल्क लिया गया; श्रीर
- (ग) उक्त ग्रवधि में कितने मुकदर्मी की वकालत की गई?

विध मंत्रालय में राज्य-मंत्री (श्री चे०रा० पट्टाभिरामन): (क) विधि मंत्रालय का केन्द्रीय श्राभिकरण श्रानुभाग, भाग लेने वांत राज्यों को विधि सम्बन्धी सलाह देने या उच्चतम न्यायालय के समक्ष उनकी श्रीर से मुहदमों की वकालत करने के लिए उनसे कोई कीम नहीं लेता। करार पाये गये सूत्र के श्रानुसार, स्कीम में भाग लेने वाले राज्य श्रानुभाग के त्यय के लिए केवल वर्ष के श्रान्त में श्राभिदाय करते हैं जो केन्द्रीय श्रामिकरण श्रानुभाग दारा उच्चतम न्यायालय में उनकी श्रीर से संचालित किए जाने के लिए श्रान्त मुकदमों की संच्या श्रीर श्राहति के श्रानुसार होता है।

- (ख) प्रश्नही नहीं उठना।
- (ग) भाग लेने वाले राज्यों की श्रोर से सम्बन्धित मुकदमों की संदेश दक्षित करने वाला विवरण (उपायन्थ 1) सभा-

पटल पर रखा गया। [पृत्तकाक्षयम रखा गया। विकास में र

सरकार द्वारा भ्रयवा सरकार के विश्व दायर किये गये मुकदमे

845 श्री विश्राम प्रसाद : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) पिछने पांच वर्षों में सरकार द्वारा ग्रथवा उसके विरुद्ध वर्षवार कितने मुकदमे दायर किये गये;
- (ख) सरकार कितने मुकदमों में जीती श्रौर कितने मुकदमों में हारी श्रौर कितने मुकदमें श्रभी लम्बित पड़े हैं; श्रौर
- (ग) इन मुकदमों पर कितनी राशि व्यय की गई श्रीर वकीलों को शुल्क के रूप में कितनी राशि दी गई ?

विष मंत्रालय में राज्य-मंत्री (श्री खे० रा० पट्टाभिरामन) : (क) से (ग). श्रवेक्षित आनकारों इस मंत्रालय में उपलभ्य नहीं है। इसे भारत सरकार के सब मंत्रालयों ग्रीर विभागों से संगृहीत करना होगा और विस्तृत होने के कारण इसे संगृहीत करने के लिए बहुत समय श्रवेक्षित होगा।

वेतन पर वकीलों की नियुक्ति

846. श्री विश्राम प्रसाद : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार के मुकदमों की बकालत करने और ग्रन्य कानृनी कार्य करने के लिए सरकार द्वारा विभिन्न स्यानों पर वेतन पर भितने बकील नियुक्त किये गये हैं;

- (ख) गत पांच वर्षों में अयावसायिक वकीलों को कितना काम दिया गया और इस सम्बन्ध में कितनी राशि व्यय की मई;
- (ग) क्या वेतन पर कुछ ग्रौर वकीलों को नियुक्त करने का कोई प्रस्ताव है; ग्रौर
- (घ) यदि हां, तो उसका न्यौरा क्या है ?

विधि मंत्रालय में राज्य-मंत्री (श्री चे० रा० पट्टाभिरामन) : (क) सरकार धारा वैतनिक ग्राधार पर कोई वकील नियुक्त नहीं किए गए हैं। उन्हें रिटेनर फीस के ग्राधार पर नियुक्त किया जाता है।

- (ख) जानकारी विभिन्न प्रशासनिक मंत्रालयों भौर विभागों से प्राप्त करनी होगी भौर उन्हें वह जानकारी भारत भर के भ्रपने भ्रधीनस्य कार्यालयों से संगृहीत करनी पड़ेगी ।
 - (ग) जी नहीं।
 - (घ) प्रश्न ही नहीं उठता।

धमरीका से सोयाबीन के तेल का धायात

- 847. श्री घ्रोंकार लाल बेरवाः क्या खाद्य, कृषि, सामुदाधिक विकास तथा सहकार मंत्री यह बतलाने की कृपा करेंगे कि:
- (क) क्या सरकार ने पी० एल० 480 के घन्तगंत ग्रमरीका से सोयाबीन का तेल भी मांगा है;
- (ख) यदि हां, तो उसकी मात्रा कितनी है; भ्रीर
- (ग) इसका किन-किन कामों में प्रयोग किये जाने की संभावना है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार लंत्रालय में उथलंत्री (श्री शिन्बे): (क) और (ख). संयुक्त राज्य स्रमेरिका सरकार को स्रप्नैल, 1966 में पी० एक० 480 के टाइटल-1 के प्रधीन 1,50,000 मीटरी टन सोयाबीन का तेल सप्लाई करने के लिए प्रायंना की गई थी। स्रव तक लगभग 32,000 मीटरी टन के लिए क्य प्राधिकार प्राप्त हुसा है और यह मात्रा निर्यात की जा रही है।

(ग) इस तेल का बनस्पति तैयार करने में उपयोग किया जाना है।

भारत में खाल उतारने का शशिक्षण •

848. श्री श्रोंकार लाल बेरवा : क्या साद्य, कृषि, सामुदायिक विकाप तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह तच है कि मंग्रस्त राष्ट्र खाद्य तया कृषि संगठन ने अकृशियाई देशों के अधिकारियों को भारत में खाल उतारने का प्रशिक्षण देने के लिए छात्रवृत्तियां देने का निर्णय किया है;
- (ख) यदि हां, तो कितनं छात्रवृत्तियां दी जायेंगी ; ग्रीर
- (ग) प्रशिक्षण में भाग लेने <mark>वाले</mark> भाधिकारियों की संख्या कितनी है?

लाद्य, कृषि, सायुदाध्यिक विकास तथा सहकार मंत्रालय में उप-मंत्री (श्री शिव्दे) : (क) जी हां।

- (ख) इस विषय में जानकारी उपलब्ध नहीं है कि खाद्य एवं कृषि संगठन भविष्य में कितनी वृत्तियां देगा ।
- (ग) 1965 में 3 प्रणिक्षण वियों को चमड़ा उतारने में छात्रवृत्तियां दी गई थी। दो छात्र नाइजीरिया से थे धीर एक केमरान से।

प्रकाश स्तम्भ

849. श्री झोंकार लाल बेरवा : क्या परिवहन, उड्डयन, नौवहन तथा पर्यटन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि सरकार धनेक प्रकाश स्तम्भ स्थापित करने की योजना बना रही है;
- (ख) यदि हां, तो उनकी संख्या क्या है मौर उन पर कितना व्यय होने की संभावना है; मौर
- (ग) इसकी मुख्य रूपरेखा क्या है ?

परिवहन, उड्डयन, नौवहन तथा पर्यटन मंत्री (श्री संजीव रेड्डी): (क) जी हां।

(ख) ग्रीर (ग). चौथी योजना ग्रविध में भारत के समुद्र तट पर 685 लाख रुपये की प्राक्कलित लागत से 23 दीपघर, 22 प्रकाशित बीकन ग्रीर 4 रेडियो बीकन लगाने का प्रस्ताव है।

Potato Research Institute, Simla

850. Shri A. K. Gopalan:

Shri Imbichibava: Shri Dasaratha Deb:

Shri Kolla Venkajah:

Shri Maheswar Naik:

Shri Maneswar Naik:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that Prof. V. Bojnansky, Czech Botanist who visited India recently said in Delhi on the 27th September, 1966 that the results of the Potato Research Institute at Simla were not up to the mark;
- (b) whether it is also a fact that he expressed dissatisfaction at the equipment, quality of seeds and cultivation technique of the institute; and

(c) the steps Government propose to take to improve the working of the Institute?

The Deputy Minister in the Ministry of Food, Agriculture, Community Dievelopment and Cooperation (Shri Shyam Dhar Misra): (a) No. There was press report to this effect in Times of India (Delhi Edition) on 28th September, 1966 which was contradicted by Prof. Bojnansky himself by a letter to the Editor in the Times of India (Delhi) Issue dated the 4th October, 1966.

(b) No.

(c) Does not arise. It may, however, be stated that proposals have already been drawn up for further strengthening the work and facilities at the Central Potato Research Institute during the Fourth Plan for which an outlay of Rs. 134.90 lakhs has been provided.

Sinking of Deep Sea fishing trawler near Bombay

851. Shri A. K. Gopalan: Shri Umanath: Shri Nambiar: Dr. Saradish Roy:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that KalyaniIII, a deep sea fishing trawler, sanknear Bombay recently;
- (b) if so, when the accident took place and what was the strength of the crew;
- (c) whether Government ordered any enquiry into this accident;
 - (d) the findings thereof; and
 - (e) the action taken in the matter?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Yes, Sir.

(b) The accident occurred in July, 1965. There were 14 persons on board M.T. Kalyani III, a vessel of the Deep Sea Fishing Station, Bombay. There was only one survivor.

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- (c) A preliminary enquiry into this accident has been conducted by the Mercantile Marine Department.
- (d) The Enquiry Officer arrived at the opinion that there were defects in the vessel and deficiencies in the safety measures and equipment, particularly the life saving appliances.
- (e) A comprehensive review of safety measures on the vessels of the Deep Sea Fishing Station has been undertaken. The report is being examined in detail to determine the further course of action.

Production of Commercial Crops

853. Shri Indrajit Gupta: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have any proposal to finance special schemes during the current year to increase the production of commercial crops like oil seeds, sugarcane, cotton, jute and tobacco;
- (b) if so, the main features thereof; and
- (c) the extent of assistance proposed to be given to the States in this respect?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes; in respect of groundnut, cotton, jute and tobacco.

(b) The main features of these schemes are to increase the per acre yield in selected areas by specified application of inputs viz. increased use of fertilisers and adoption of proper plant protection measures. The special schemes drawn up for the purpose envisage coverage of following area during the current year:

(i) Groundnut 7.00 lakh acres. (ii) Cotton 9.04 lakh acres.

(iii) Jute 4.25 lakh acres. (iv) Tobacco 0.078 lakh acres.

(c) As regards groundnut, cotton and tobacco schemes, the entire expenditure for the current year is being met by the Central Government over and above the Annual State Plan ceilings. The expenditure includes 50 per cent subsidy to cultivators on plant protection measures and 50 per cent subsidy on improved seeds in the case of groundnut only. Expenditure on additional staff is being met by the Government of India fully.

For the jute crop, urea for foliar spray has been supplied free of cost and 50 per cent cost of low volume power sprayers for foliar spray has been provided by the Central Government.

Development of Cochin Port

854. Shri Maniyangadan: Shri Kindar Lal:

Shri Kindar Lal; Shri Vishwa Nath Pandey;

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the recommendations made by the Cochin Port Trust for development of the Port;
- (b) the number of recommendations accepted and implemented by Government and the particulars thereof; and
- (c) the reasons for turning down the other recommendations?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (c). A statement showing the details of the schemes proposed by the Cochin Port Trust for inclusion in the Fourth Five Year 1920 (Ai) LSD—5.

Plan, the schemes accepted by Government for implementation in the Fourth Plan period and the schemes deleted from the Fourth Plan programme together with the reasons for the deletion is laid on the Table of the House. [Placed in Library. See No. LT-7255/66].

निर्धन व्यक्तियों को विधि सम्बन्धी सहायतः

855. श्री विभूति मिश्रः श्रीकः ना० तिवारीः

क्या विश्विमंत्री यह बताने को कृपा करें^{गे} कि:

- (क) क्या यह सच है कि विधि न्यायालयों में निर्धन व्यक्तियों के लिये न्याय प्राप्त करना बहुत कठिन हो गया है ;
- (ख) क्या यह भी सच है कि न्यायालय-गुल्क के प्रतिरिक्त, वकीलों को नियुक्त करने का खर्च प्रीर न्यायालय के प्रन्य विविध खर्च इतने बढ़ गये हैं कि 500 रु० प्रति मास तक की प्राय वाले व्यक्ति के लिये भी इन्हें बहन करना कठिन हो गया है;
- (ग) यदि हां, तो बया सरकार एक योजना बना रही है जिसके अन्तर्गत अत्यधिक कम खर्च में अथवा मुक्त न्याय प्राप्त किया जा सके; भीर
- (घ) यदि हां, तो योजना का स्वरूप क्या है ?

विधि नंत्रासय में राज्य-मंत्री (भी के o राज पट्टाभिरामन): (क) जी नहीं। त्यायालय समी लोगों के लिए, चाहे वे धनी हों या निर्धन, खुले हैं फ्रीर त्याय के प्रशासन में धनी फ्रीर निर्धन व्यक्तियों के बीच कोई भेद नहीं किया जाता।

(ख) न्याय के प्रशासन का विषय राज्य सूची में सम्मिलित है घ्रीर इसीलिए, निर्धनों को विक्रिक सहायता और मदद देना प्रथमतः राज्य सरकारों का उत्तरदायित्व है। किन्तु मारत सरकार भी निर्धनों को विधि सहायता के विषय पर 1945 से ही ध्यान देती रही है। निर्धनों के लिए पर्याप्त विधिक सहायता का उपबन्ध करने के लिए स्कीमें बनाने के हेतु राज्य सरकारों को राजी करने के लिए भारत सरकार दारा जो प्रयत्न किए गए, उनमें अधिक सकतता मुक्यतः इस कारण नहीं मिली कि विधिक सहायता की किसी भी व्यापक स्कीम में अन्तवंलित होने वाले बहुत अधिक वितीय भार को उटाने के लिए राज्य सरकारें उद्यत नहीं हैं।

(ग) स्रोर (घ). निर्धनों को विधिक सहायता के अनुदान के लिए स्कीमें आन्ध्र प्रदेश, केरला, मध्य प्रदेश, महाराष्ट्र, गजरात, पंजाब, राजस्थान भ्रीर पश्चिमी बंगाल के राज्यों तथा पाण्डिचेरी, गोवा, दमण श्रीर दीव हिमाचल प्रदेश तथा दादरा भ्रीर नागर हवेली के संघ राज्य क्षेत्रों द्वारा भी बना ली गई हैं। इन स्कीमों में, साधारणतया, उन व्यक्तियों को सरकार के खर्च पर विधिक सहायता देने के लिए उपबन्ध है जिनकी ब्रोर से कोई वकील नहीं है ब्रौर जिनकी ग्राय कतिपय नियत सीमाग्रों से ग्रधिक नहीं है ग्रथवा जो ग्रनसूचित जातियों या ध्रनसुचित जन-जातियों के सदस्य हैं भीर जिन्हें सिविल या दाण्डिक कार्यवाहियां संस्थित करनी होती हैं या उन में प्रतिरक्षा करनी होती है । सहायता में, साधारणतया, सरकार के व्ययं पर वकील नियत करना ग्रीर कुछ दशास्रों में न्यायालय फीसों तथा स्रन्य विधि प्रभारों का परिद्रार भी समावित्य है।

Central Sheep Breeding Farm

856. Shri Hem Raj: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Unstarred Question No. 3058 on the 23rd August, 1966 and state:

(a) whether it is a fact that the flock of exotic sheep introduced as an experimental measure at the substation of the Central Sheep Breeding Farm at Gersa near Kulu has been removed from there;

- (b) if so, the reasons therefor; and
- (c) the place to which the flock has been sent?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) Yes. Some exotic sheep have been shifted from the Research Sub-Station Gersa (Kulu).

(b) The transfer of the exotic sheep has been made in accordance with the programme of work to be carried out under the project of the Central Sheep Wool Research Institute in Rajasthan. This is a U.N. aided project with Central Station at Malpura and 2 sub-stations at Gersa (Kulu) Mannavanur (Kodaikanal, The programme to be fol-Madras). lowed at Gersa includes the development of fine wool Merino type sheep as suited to this environment while at Mannavanur it is planned to introduce wool-cum-mutton (dual purpose) exotic type of sheep which possess both meat and wool qualities but the wool is of medium or coarser type. This programme has been based after studying the problem to improve the local breeds of sheep which are predominantly of wool type in Kulu area and meat type in the South with very little wool. The sheep which have been shifted from Gersa were of Romney Marsh (Coarse wooled) and South down (medium wooled mutton type) breeds suited for the work to be carried out at Mannavanm (Kodaikanal). These sheep were received as a gift some years back and as the Kodaikanal station had hot established they were located at Gersa (Kulu). Since the Kodaikanal station has now been established the sheep have been shifted to their proper location. Simultaneously exotic fine wool Merino type of exotic sheep have also been shifted from Malpura to Gersa.

(c) The exotic sheep have been shifted to the Central Sheep and Wool

Research Sub-Station at Mannavanur (Kodaikanal).

Rice Purchased by Food Corporation of India

857. Shri Kolla Venkaiah: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the quantities of rice or paddy purchased by the Food Corporation since its formation in different States in 1965-66 and upto the end of September, 1966;
- (b) the prices at which .rice or paddy was purchased by the Food Corporation in 1965-66 and in September, 1966;
- (c) the prices at which the Food Corporation sold rice or paddy this year; and
- (d) the cost of purchases and the sale proceeds in 1965-66?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) to (d). The information is being collected from the Food Corporation of India and will be laid on the Table of the House.

Price of Rice in Andhra Pradesh

858. Shri Kolla Venkaiah: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the prices at which the rice was supplied to retail shops in Guntur District and other areas of Andhra Pradesh from the Food Corporation godowns and the rice millers' godowns in July, 1966;
- (b) the prices at which this rice was sold in the retail shops;
- (c) whether there is any difference between the prices of rice supplied and sold by the rice millers and the Food Corporation; and

(d) if so, the reasons therefor?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) to (d). The information is being collected from the Food Corporation of India and will be laid on the Table of the House.

Food Gifts from Abroad

859. Shri Kolla Venkaiah: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the quantities of different food gifts received from abroad during this year upto the end of September, 1966 for distribution in the drought-affected areas in the country:
- (b) whether any part of the food gifts from abroad was sold in the market;
- (c) if so, the sale proceeds of the food gifts sold in the market;
- (d) how the sale proceeds were utilised; and
- (e) the areas in which the sale proceeds were utilised?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-7258/68].

(b) to (e). Gifts of milk powder. dried peas, beans, biscuits and baby food have been despatched to scarcity affected States for free distribution amongst the people. Gifts of foodgrains, except for 54,756 tonnes of wheat received from the World Food Programme and 3,971 tonnes wheatflour received from Canada, have been merged in the general pool of foodgrains, except for 54,756 tonnes of foodgrains purchased and imported from other countries. 6,000 tonnes of received from the vegetable oil U.S.S.R. has been sold to the Vanaspati Manufacturers' Association. It has also been decided to sell 1005 tonnes of raisins received as gift from Greece.

It is proposed to create a special fund for relief of scarcity and rural development. The sale proceeds of the gifts sold, alongwith cash donations received from abroad, will be credited to this Special Fund.

Some gift milkpowder was received in torn and damaged bags. It was not considered safe to send this milk powder to rural areas as testing facilities do not exist there. It was decided to hand over milk powder in such bags to public sector dairy projects for use after proper testing. The proceeds of this milk powder will also be credited to this Special Fund.

Transportation of Foodgrains in Kerala

860. Shri A. K. Gopalan: Shri Imbichibava: Shri Dasaratha Deb: Shri Kolla Venkaiah: Shri P. Kunhan: Shri M. N. Swamy:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether the Food Corporation of India has stopped transporting foodgrains to various parts in Kerala through boat cargo;
 - (b) the reasons therefor;
- (c) the total number of workers who lost their jobs so far due to this decision of the Food Corporation of India;
- (d) whether the Naviga Thozhilai Aillya Committee has represented to the Food Corporation of India regarding this matter; and
- (e) if so, the decision taken thereon?

The Minister of State in the Ministry of Food, Agriculture, Community

Development and Cooperation (8hri Govinda Menon): (a) No, Sir. The Food Corporation of India continues to utilize boat transport for movement of foodgrains from Cochin to Allepy as before. From 1-9-1966, the movement of foodgrains by boats is also being supplemented to the minimum extent necessary by lorry transport in order to expedite clearance from transit sheds in Cochin port to relieve congestion.

- (b) and (c). Do not artse.
- (d) and (e). A representation from Naviga Thozhilai Union has been received by the Food Corporation against road movement from Cochin to Allepy and the same is under consideration of the Corporation.

Parties to Foreign Visitors by Ministry of F. & A.

861. Shri Warior: Shri Vasudevan Nair:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) how many parties have been given by Ministers and senior officials in his Ministry to visiting foreigners during the last one year; and
 - (b) the total expenditure thereom?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Twenty-eight parties were arranged during the period 1st October, 1965 to 30th September, 1966.

(b) Rs. 13,427.45P.

राष्ट्रीय उद्यान, ग्रागरा

862. श्री विश्वनाथ पांडेय : श्री रा० स० तित्रारी :

क्या परिवहन, ७**ड्ड**यन, नौबहन तथा पर्यटन मंत्री यह बनाने का कृपा करेंगे कि :

(क) बगायह सच है कि सरकार का

विचार भ्रागरा में ताजमहल भ्रीर किले के श्रासपास के क्षेत्रों का राष्ट्रीय उद्यान के रूप में विकास करने का है:

- (स्वः) यदि हांतो कवः; ग्रीर
- (ग) इस पर कुल कितना खर्च किया जायेगा ?

परिवहन, उड्डयन, नौबहन तथा पर्यटन मंत्री (श्री संजीव रेड्डी): (क) में (ग). पर्यटन विद्याग द्वारा गठित कार्यकारी दल द्वारा की गयी सिकारियों के साधार पर स्रागरा में ताजमहल के निकट एक नेमनल पार्क के विकास करने का निर्णय किया गया है। यह पार्क मौजदा शाहजहां गार्डन तथा सर्फिट हाउस व माहजहां गार्डन के बीच के विस्तृत क्षेत्र में बनेगा। इस योजना के लिए बीधी 'पंचवर्षीय योजना' के मसीदे में 60, लाख रुपये की व्यवस्था करने का प्रत्ताव किया गया है। यह कार्य प्रागमी वितीय वर्ष में मुस्कर दिया जायेगा स्रीर चतुर्थ योजना की स्रविध के सन्त तक पूरा हो जायेगा।

Dredgers with Kerala Government

863. Shri Imbichibava: Shri Nambiar:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether the Government of Kerala have got sufficient number of dredgers to clean the ports;
 - (b) if so, the number thereof; and
- (c) whether these dredgers are being used for the minor ports in Kerala?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Roddy): (a) No, Sir. No dredger suitable for dredging operations at the minor ports in Kerala is now available with the State Government.

(b) and (c). Do not arise.

Conference of State Ministers of Cooperation

864. Shri Vishwa Nath Pandey: Shrimati Ramdulari Sinha:

Will the Minister of Food, Agriculture, Community Development and Cooperation he pleased to state:

- (a) whether it is a fact that a Conference of State Ministers of Cooperation was held at Delhi recently;
- (b) if so, the subjects discussed at the Conference;
 - (c) the decisions taken therein; and
 - (d) Government's reaction thereto?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes, Sir.

- (b) and (c). A statement showing the subjects discussed and the conclusions/recommendations of the Conference is laid on the Table of the House. [Placed in Library. See No. LT-7257/66].
- (d) Those recommendations which call for action by the Central Government are under consideration. The other recommendations have been endorsed to State Governments for necessary action.

Air Hostesses Pilots Dispute

- 865. Shri P. C. Boreoah: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:
- (a) whether inquiry into the I.A.C. incidents which occurred during flights early this year between Air Hostesses and Pilots one between Calcutta and Hyderabad and the other between Delhi and Nagpur, has been completed:
- (b) if so, the results of the inquiries; and
 - (c) Government's reaction thereto?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (c). The Indian Airlines have completed the enquiry into the two incidents which occurred on and 30-1-66 on Calcuttal Bhubaneshwar 1 Visakhapatnam| Hyderabad flight and Delhi Lucknow Bhopal Nagpur flight respectively. In one case which occurred on 2-1-66, the Enquiry Officer held the Air Hostesses guilty of the charges framed against them. The Area Manager accepted the findings and awarded them the punishment of reduction in pay by two stages in the time scale applicable to them. In the other case which occurred on 30-1-66, the Enquiry Officer held that:

- (a) The Commander did not have any valid reason to bring the aircraft back to parking bay from the take-off point. By this above action, he has failed to discharge his duty to operate the service and is guilty of the charge.
- (b) The Air Hostess, in her refusal to carry out the orders of the Commander and to accept the letter served on her on behalf of the Area Manager, Delhi, is guilty of the charge.

The Area Manager accepted the findings of the Enquiry Officer and awarded the following punishment:

- (i) Air Hostess was awarded the punishment of reduction in salary by 2 stages.
- (ii) Pilot was issued with a warning letter to be more careful in future.

Dockyard in Assam

866. Shri P. C. Borooah: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether Government have sanctioned a scheme for the construction of a Dock yard in Assam for building and repairing river vessels;
- (b) if so, the details of the scheme including its working capacity; and

(c) the steps taken to implement them?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) No. Sir.

(b) and (c). Do not arise.

National Conference on Extension Training

867. Shri Dighe: Shri Vishwa Nath Pandey:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Unstarred Question No. 1026 on the 2nd August, 1966 and state:

- (a) whether the recommendations made at the Third National Conference on Extension Training have since been considered by Government; and
 - (b) if so, the result thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). Yes. The recommendations have been examined by the Government of India and action has been initiated wherever possible. As most of the recommendations concern the State Governments they have been forwarded to them for consideration and necessary action.

Electricity to Aid Growth of Seeds

868. Shri Hari Vishnu Kamath: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether the attention of Government has been drawn to a news item captioned "A shock for the Seeds; Electricity to aid growth" in the London Times of the 20th September, 1966;
- (b) whether it is a fact that as stated therein, "experiments in electro-

activating grass, rice, tea and cotton are going on in India"; and

(c) if so, the details thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes.

(b) and (c). Experiments had been carried out by Indian Scientists during 1931-49 on field crops and trees by soaking seeds in sparked water, irrigating crops with sparked water and energising the soil by sparking. No. significantly beneficial results were, however, achieved; and the work was not, therefore, continued.

West Coast National Highway

869. Shri Nath Pai: Shri Surendranath Dwivedy: Shri Hari Vishnu Kamath: Shri Hem Barua:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the progress made in completing the West Coast National Highway;
 - (b) the amount spent so far; and
- (c) when the highway is likely to

be completed?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) The progress achieved in the construction of the West Coast Road, which is not a National Highway, passing through Maharashtra, Goa, Mysore and Kerala, is as follows:—

Maharashtra: Out of 301 miles, 261 miles of the road have been completed in all respects. The missing link of 14 miles from Akeri to Patradevi required for connecting the road with Goa is yet to be improved. In the remaining length of 26 miles, black-topping or concreting work is in progress. Out of 111 major and minor bridges, 108 have been completed,

one is in progress and two are still to be taken up.

Goa: Out of 87 miles, almost the whole 'road except in a length of about 10 miles in the North, connecting Goa with Maharashtra, had already been formed before liberation of Goa but requiring upgrading and improvement of its surface which is now in progress. Work on the missing link of 10 miles has also been started. A small length of about 3 miles in the Southern portion requires realignment and this work is proposed to be taken up during 1967-68. The road is cut off by three rivers, namely, the Colvale, the Mandovi and the Zuari. The bridge across the mandovi is in progress, while the two bridges across the Colvale and the Zuari are still to be taken up.

Mysore: Out of about 175 miles, the road portion in 92 miles has been completed. Work in a length of about 9 miles from Karwar to the Goa border is yet to be taken up. In the remaining length, works are in various stages of progress. Out of 29 major and minor bridges, 25 have been completed, three are in progress and one is yet to be taken up.

Kerala: Out of a total length of about 199 miles, about 175 miles have been improved. In the remaining portion, work is in various stages of progress. Out of 31 major and minor bridges, 25 have been completed, another 5 are in progress while one is still to be taken up.

(b) The expenditure reported so far by the respective Governments is as follows:—

		Ks.	in crores
(i)	Maharashtra		5.80
(ii)	Goz		0.72
(iii)	Mysore		6 - 59
(iv)	Kerala		2.94
		TOTAL:	16.05

(c) The road is expected to be completed in all respects by the end of the Fourth Five-Year Plan.

Written Answers

दूध सप्लाई करने वाले लोगों द्वारा श्चान्बोलन

870 श्रीबड़े: श्रीष्टुकम चन्द कछवाय:

नया खाद्य, श्रिष्टि, सामुवायिक विकास त्या सहकार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि दिल्ली दुःध योजना को दूध सप्लाई करने वाले लोगों ने अपनी मांगों के समर्थन में अक्तूबर, 1966 के प्रथम सप्ताह में उप-राज्यपाल के निवास-स्थान पर प्रदेशन किया था;
- (ख) क्यायह भो सच है कि दूध सप्लाई करने वाले लगभग 114 व्यक्तियों को इस सम्बन्ध में गिरफ्तार कर लिया गया था ; ग्रीर
- (ग) यदि हां, तो सरकार ने उनकी मांगों पर क्या कार्यवाही की हैं?

लाख शृश्वि, सामुदायिक विकास तथा सहकार मंत्रालय में उप-मंत्री (श्री शिग्वे):
(क) प्रक्तूबर, 1966 से प्रथम सप्ताह में उप-राज्यपाल के निवास न्थान पर जो प्रदर्शन किया गया उसे दूध तथा खोया सप्ताई करने वालों ने दिल्ली के खोया व्यापारियों के विश्व संगठित किया था। हमारी पूरी जानकारी के प्रनुपार दिल्ली दुग्ध योजना का कोई भी दूध का ठेकेदार इस प्रदर्णन में सम्मिलित नहीं था।

(खा) जीहां।

(ग) जानकारी दिल्ली प्रशासन से पूछी जा रही है झीर मिलते ही पटल . पर रख दी जाएगी। इंडियन एयर लाइन्स कारपोरेशन के डकोटा विमान का साताकुज हवाई म्रड्डेपर कुर्यटनायस्त होना

871. श्री बड़े: श्रीहुकम चन्द कञ्जयाय:

क्या परिवहन, उड्डयन, नौवहन तथा पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि सितम्बर, 1966 के प्रयम सप्ताह में इंडियन एयर-लाइन्स कारपोरेशन का एक उकोटा विमान सांताकृत हवाई बहु पर दुर्घटनाग्रस्त हो गया था ;
- (ख) यदि हां, तो दुर्थटना के क्या कारण **ये** ; ग्रीर
- (ग) उ≆त दुर्घटना से जान व माल की कितनी हानि हुई ?

परिवहन, उड्डयन, नौवहन तथा पर्यटन मंत्री (श्री संजीव रेड्डी): (क) 8 सितम्बर 1966 को बम्बई में इंडियन एयरलाइन्स कारपोरेशन के एक डकोटा बायुयान का उड़ान के दौरान निरीक्षण करते समय इंजीनियर को 'पार्ट एलेरन' के पिछले तथा इनबोर्ड किनारे पर एक गढ्डा (डेन्ट) दिखायी दिया । वायुयान को खराबी ठीक करने के लिए बम्बई में रोक लिया गया और प्रागामी प्रतुस्चिच विमानसेवा इसके बदले ट्सरे प्रापानकालिक वायुयान अरा चलायो गयी।

- (स्वा) घटनाकी जांच इंडियन एयरलाइंस का एक जांच बोर्ड कर रहा है।
- (ग) बम्बई में उड़ान के दौरान निरीक्षण करते समय पोर्ट एलेरन में दिखायी दिये एक छोटे गड्दे के सिवाय जान व माल की कोई अति नहीं हुई।

Fisheries Potential of Wadge Bank, Kerala

872. Shri P. Kunban; Shri Umanath:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government are aware
 of the immense fisheries potential of
 the Wadge Bank off the coast of south
 Kera'a;
- (b) whether it is a fact that the vast resources of the Wadge Bank have not yet been exploited to any appreciable extent; and
- (c) the estimated annual yield of fish from this Bank, if it is fully exploited?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Yes, Sir. The investigations have shown that it is rich fishing ground.

- (b) Yes, Sir. It is true that the resources of the Bank have not yet been exploited to any appreciable extent. They will be exploited after completion of the fishing harbour at Vizhinjom.
- (c) No estimate of the annual yield has been made. However, earlier investigations have shown that the bank yields 500 lbs. of fish per hour of fishing by a medium sized boat,

Sardines And Macherels Oil

873. Shri P. Kunhan: Shri Umanath:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government are aware
 of the importance of Oil Sardines and
 Macherels to India in general and
 Kerala in particular;
- (b) whether the State or Central Government have set up any station to study the several problems connected

with Sardine and Macherel fishing to ensure the maximum catches; and

(c) what percentage of marine fish landed in a year in India is accounted for by Oil Sardines and Macherels landed in the Kerala coast?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon). (a) Yes, Sir. The shoaling fisheries of Oil Sardine and Macherel which contribute a substantial proportion of the marine fish production of the country, have been long recognised as economically important.

- (b) Yes, Sir. The following Research Institutes undertake studies on the various problems conected with Sardine and Macherel Fisheries with a view to ascertaining factors contributing to maximum sustained yield:—
 - The Central Marine Fisheries Research Institute's Substations at Ernakulam, Calicut, Karwar and Units at Cannanore and Mangalore;
 - (2) The Central Institute of Fisheries Technology at Ernakulam and Unit at Calicut; and
 - (3) The Marine Biological Station at Calicut under the Kerala Government.
- (c) The percentage contribution of Oil Sardine and Mackerel landings in Kerala to the total marine fish landings for the whole of India varies from year to year. During the ten year period of 1956 to 1965, the percentage varied as follows:—
- (i) Oil Sardines From (70% to 26.58% the average percentage being 16'44%
- (ii) Mackerel From 1.12% to 7.46% the average being 3.54%

Written Answers

Bhakra and Nangal Dams as Tourist Resorts

- 874. Shri Daljit Singh: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:
- (a) the progress made to develop Bhakra and Nangal Dams in Punjab as tourist resorts; and
 - (b) the details of the schemes?

The Minister of Transport, Aviation, Shipping and Tourism Sanjiva Reddy): (a) and (b). administrative approval for construction of a restaurant costing Rs. 5 lakhs at Bhakra has been issued and the Bhakra Dam Administration are taking up the work immediately. The restaurant is expected to be completed next year. It is also proposed to provide a floating jetty as well as motor boats and sail-boats for aquatic sports in Gobind Sagar Lake after the restaurant has been commissioned. Provision for above facilities has been made the Fourth Plan programme development of Tourism. No scheme for providing facilities for tourists at Nangal is under consideration of the Central Government. The accommodation at Nangal and Naya Nangal is considered to be adequate.

Super Bazar, New Delhi

- 875. Shrimati Ramdulari Sinha: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether Government are aware of the criticism that the funds that have been locked up in Super Bazar, New Delhi which caters more to the needs of the upper or middle class than those of the common people could have been better utilised in catering to the daily needs of larger population of common people; and

(b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). No. The Super Bazar mainly deals in articles and commodities which are needed by the common people. The criticism is baseless.

Loan for High Yielding Varieties of Food Crops

- 876. Shrimati Ramdulari Sinha: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether Government are aware that due to procedural difficulty at the Cooperative Banks and Reserve Bank's level, the full requirements of farmers for high yielding varieties of crop are not met in many States;
- (b) if so, the names of States and the nature of procedural difficulties; and
- (c) the ways and means which are being devised for the States which are not able to provide full finance for high yielding varieties of food crops?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No.

- (b) Does not arise.
- (c) Special credit limits have been provided by the Reserve Bank of India to cooperative banks for meeting the full credit requirements of members of cooperative credit societies participating in the High-yielding Varieties Programme. In addition, Government taccavi has been provided, where necessary, for meeting the credit requirements of non-members for the programme.

ताईवंग नेटिव-1 नामक बान की फसल

877. डा॰ महादेव प्रसाद : क्या साछ, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने को कृत करेंगे कि :

- (क) ताईवंग नेटिब-1 नामक धान को ग्रव तक कुल कितनो एकड़ भूमि में बोबा गर्या है: ग्रीर
- (ख) इससे धान को उपज में लगभग कितनो बद्धि हुई है ?

खाद्य, शृधि, सामुदायिक विकास तथा सहकार अंत्रालय में उपमंत्री (श्री द्यामधर मिश्र): (क) 1966 के खराफ मोमम में विभिन्न राज्यों में धान की ताईबुग नेटिब-1 किस्म की बुवाई लगभग 5.82 लाख एकड़ भूमि में की गई थी।

(ख) अभी ऐसे ब्रांकड़े उपनध्य नहीं हैं जिनसे पता चले कि ताईचुग नेटिब-1 की बुबाई से उत्पादन में कितनो बृद्धि हुई है।

Gadgil Committee's Report on Cooperative Farming

878. Dr. Mahadeva Prasad: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Unstarred Question No. 953 on the 2nd August, 1966 and state:

- (a) whether any action to implement the recommendations made by the Gadgil Committee on Cooperative Farming has been taken in consultation with the Planning Commission; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes.

(b) The recommendations of the Committee of Direction on Cooperative Farming have been accepted by the Government. A policy letter has been issued to the State Governments in this connection.

राज्यों में बीज कार्मतया कृषि घोजार सेवा केला

879. डा॰ महादेव प्रसाद: न्या खाख, कृषि, सामुदायिक विकास तथा सहकार मंती यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि प्रत्येक राज्य में बीज फार्म तथा कृषि भ्रौजार सेवा केन्द्र स्थापित करने की एक योजना है; भ्रौर
 - (ख) यदि हां, तो इसका ब्यीरा क्या है?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री व्यामधर सिक्ष): (क) चौथी पंचवर्षीय योजना की प्रविध में देश में कई केन्द्रीय बीज फार्म तथा कृषि भेता केन्द्र स्थापित करने का प्रस्ताव है। फार्मों में मुख्यतया उन्नत बीजों का उत्पादन होगा श्रीर उन राज्यों में स्थापित किए जायेंगे जिनमें खेती योग्य भूमि के बड़े खण्ड उपलब्ध होंगे।

कृषि सेवा केन्द्र मरम्मत, देखभाल और कृषि श्रीआरों तथा मशीनरी किराये पर देने की सुविधाएं किसानों को देंगे श्रीर वहां स्थापित किए जायेंगे जहां कम खर्च परइनका पर्योप्त उपयोग किया जा सकेगा।

Bennett Coleman Company

880. Shrimati Maimoona Sultan: Will the Minister of Law be pleased to state:

- (a) whether inquiry into the affairs of M/s. Bennett Coleman Company has been completed; and
- (b) if so, with what results?

The Minister of State in the Ministry of Law (Shri C, R. Pattabhi Raman): (a) and (b). On the basis of the irregularities disclosed in the report submitted by the Inspector, who was originally appointed in April

1963, two petitions u/s. 388B and 398 and 401 of the Companies Act have been filed before the Companies Tribunal. An F.I.R. has also been lodged with the Special Police Establishment. The Petition of the Union of India under sections 398 and 401 of the Companies Act is being heard every month by the Companies Tribunal on completion of which orders will be passed by the Tribunal under section 402 of the Companies Act, 1956.

Refusal by Pilots of IAC to take a Test Flight

881, Shrimati Maimoona Sultan: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether it is a fact that the Pilot of the Indian Airlines Corporation refused to take a service aircraft for a test flight on the 8th October. 1966 at Bombay and as a result, passengers bound for Calcutta were stranded at the airport for more than eight hours and services to Goa and Hyderabad were cancelled;
- (b) whether Government have looked into the matter;
 - (c) if so, result of the inquiry; and
- (d) the steps taken to eliminate such disputes entailing inconvenience to the public?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy); (a) Yes, Sir.

(b) to (d). The General Manager, Indian Airlines called a meeting of the Indian the representatives of Commercial Pilots' Assocation and Engineers' Assocation on 18th October, 1966 with a view to devising ways and means of avoiding such incidents. It has been arranged to have periodic meetings in the areas to discuss any points on which there is a difference of opinion between pilots and engireering Department,

Sugar Factories in Gujarat State

882. Shri Jashvant Mehta: Will the Minister of Food, Agriculture. Community Development and Cooperation be pleased to state:

- (a) the number of applications for sugar factories received from Gujarat State Sugar Cooperative Societies during 1965-66 and this year so far;
- (b) how many sugar co-operative societies have received letters of intent;
- (c) whether these sugar cooperative factories are facing finincial difficulties due to refusal by the Industrial Finance Corporation to advance loans; and
- (d) if so, the steps Government have taken in the matter?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) During the years 1965 and 1966, two applications have been received for setting up cooperative sugar factories in Gujarat State.

- (b) Letters of intent have been issued during 1965 and 1966 for establishment of two cooperative sugar factories in Gujarat State. These are out of applications received before 1965.
- (c) and (d). Representations have been received from Gujarat saying that the loan applications are pending for quite some time. The Industrial Finance Corporation of India is finding it difficult to continue assistance to the sugar industry on a scale as had been done hither to fore, in view of the limited resources at its disposal and the heavy demands from several other high priority industries. The matter is under consideration.

विकास खंडों में जीयें

883. श्री फिशन पटनायकः श्रीमधुलिमयेः

न्या खाद्य, कृषि, सालुवायिक विकास तथा सहकार मंत्री यह बताने की कृषा करेंगे कि विकास खण्डों में इस समय कितनी जीपों का प्रयोग हो रहा है तथा इन विकास खण्डों की संख्या कितनी है ?

खाद्य, कृषि, सामदायिक विकास तथा सहकार संत्रालय में उपसंत्री (श्री शिन्दे): 5,263 खण्डों, जिनमें देश को मीमांकित किया गया है की 4,038 जीपें दी गई हैं। इस समय वास्तव में कितनी जीपें चल रही हैं उनकी सही संख्या उपलब्ध नहीं है।

नया पंजाब में खाद्यान्न के मृत्यों में वृद्धि

884. श्री शिकरे:

श्री हुकम चन्द कछवायः श्री रामचन्द्र मलिकः श्री सुषांशु दासः

स्नाच, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृत्या करेंगे कि :

- (क) क्या यह सब है कि पंजाब में अमृतसर, जालंधर, लुधियाना और अम्बाला में गेहूं का दाम 100 रुपये क्विटल तक हो गया है ;
- (ख) क्यायह भी सच है कि वहां पर जावल बिल्कुल नहीं मिलता है; ग्रीर
- (ग.) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

स्राच्य, कृषि, सामुवादिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (भी गोविग्द कैनन) (क) जी ,नही ।

(ख) क्योंकि पंजाब में चावल के मुक्त रूप से लाने ले जाने पर कोई प्रतिबन्ध नहीं है और क्योंकि नई कमल भी सभी सभी सायी है, इसीलिये यह सम्भावना नहीं हो सकती है कि वहां बिल्कुल चावल उपलब्ध नहीं है। तथापि, राज्य सरकार से इस मामले की जांच के लिये कहा गया है ग्रीर सूचना प्राप्त होने पर सभा के पटल पर रख दी जाएगी।

(ग) पंजाब चावल की दृष्टि से मधिषेष राज्य है। मृतः केन्द्रीय भण्डारों से चावल सप्लाई करने का कोई प्रश्न ही नहीं उठता। तथापि राज्य को मायातित गेहूं नियमित रूप से सप्लाई की जा रही है।

Smuggling of Rice to East Pakistan

885. Shri D. C. Sharma: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether any cases of smuggling of rice to East Pakistan through West Bengal have been detected recently; and
- (b) if so, the action, if any, taken by Government in this regard?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) No, Sir.

(b) Does not arise.

12 hrs.

RE: MOTIONS FOR ADJOURNMENT INCIDENTS IN DELHI

Mr. Speaker: I have to inform the House that I have received notices of eight Adjournment Motions on the incidents in New Delhi on the 7th Noverber. 1966. Shri Hukam Chand Kachwai's motion is the first. He gave notice of his motion yesterday. The second one is in the name of Shri Prakash Vir Shastri. Because a statement had been made yesterday I was not inclined to give my consent, but now I think these notices are in order and I give my consent to the matter being raised. I will now call upon

[Mr. Speaker]

Shri Hukam Chand Kachwai to ask for leave to move the adjournment of the House.

Shri Ranga (Chitoor): You may read it, Sir, all of them may not be on the same subject.

Mr. Speaker: I will read them one after the other.

Shri Hukam Chand Kachwai's motion reads:

"Use of tear gas, lathi-charge and firing by police on ten lakh demonstrators demanding a ban on cow slaughter. Failure of Government to protect life and property thus causing great unrest among the masses."

Shri D. C. Sharma (Gurdaspur): What about the burning of buses, burning of cars, burning of buildings and all that?

Mr. Speaker: Shri Kachwai may ask for leave of the House to move for adjournment of the House. (Interputions). If other motions are separate from it, they will be taken up separately one after the other.

श्री हुकम चन्द कछ बाय (देवास) । ग्राप्यक्ष महोदय, मैं इस सभाका कार्य-स्थगन करने की ग्रनुभति चाहता हूं।

श्री राम सेवक यादव (बाराबंकी): ग्रध्यक्ष महोदय, इस पर ग्राप कुछ कहने देंगे? स्पन्टीकरण के लिए .

प्रध्यक्ष महोदयः नहीं, स्पष्टीकरण की स्रादश्यकता नहीं है ।

Mr. Speaker: Is there any objection to leave being granted?

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): We object to it.

Mr. Speaker: As there is objection to leave being granted, I shall ask those hon. Members in favour of leave being granted to this motion to kindly stand in their places.

I find there are only 22 hon. Members in favour of this motion. The requisite number is not there and therefore I have to inform the hon. Member that he does not have the leave of the House.

The next one-is in the name of Shri Prakash Vir Shastri which says:

"Government's failure to check firing on ban-cow-slaughter demonstration and fire in government buildings."

This is nothing different. The next one says:

"Failure of the Government to maintain law and order in the capital on 7th November 1986 resulting in large-scale loss of life and property."

This is also just the same and that also is barred. The next one is by Shri Madhu Limaye which says:

"Utter failure of Government to check disintegrating tendency in the country due to dissentions in the Ruling Party resulting in tension, firing, looting, bloodshed in the capital and conspiracy of avoiding students' revolution."

श्री राम सेवक यादव : ग्रध्यक्ष महोदय तर्ज्मा गलत हो जाता है, हिन्दी में जो इनका है वह पढ़ा जाय ।

भ्रष्यक्ष महोदय: मुझे पढ़ने में दिक्कत होती है।

भी मधु लिमये (म्ंगेर) : मैं पढ़ देताः हं

अध्यक्ष महोदयः नहीं, इसकी जरूरत नहीं है ।

This is also just the same as the others.

The next one is by Shri S. M. Banerjee which reads:

"Immediate need to discuss the serious situation in Delhi arising out of police firing on the demonstrators resulting in death of 7 people and loss of property."

This does not show any failure (Interruption).

Then there is Dr. Ram Manohar Lohia's motion:

"Death of seven persons as a result of police firing in Parliament Street and injuries to more than one hundred persons..."

This is just the same....(Interruption).

डा॰ राम मनोहर लोहिया (फरुंखा-वाद): नहीं, प्रध्यक्ष महोदय, इस में सिर्फ जान की बात है। माल की बात बिल्कुल नहीं है। जान की बात होनी चाहिए।

भी राम सेवक याववः गलत तर्ज्मा क्यों कराया जाता है? हिन्दी को पढ़ने में शर्म क्यों भाती है? शर्म नहीं होनी चाहिए हिन्दी पढ़ने में (व्यवधान)

ब्राच्यकः महोदयः : पालियामेंट स्ट्रीट पर पुलिस की गोली से 7 श्रादमियों की मृत्यु श्रीर 100 से श्रीधक व्यक्ति घायल-नागरिकों की जान की रक्षा करने में सरकार की श्रमफलता।

I give my consent to the matter being raised, I will now call upon Shri Ram Manohar Lohia to ask for leave to move the adjournment of the House.

डा॰ राम मनोहर लोहिया: मैं इनाजत चाहता हूं सदन में कि इस प्रस्ताव को लिया जाय।

Mr. Speaker: Is there any objection to leave being granted?

Shri Satya Narayan Sinha: We object to it.

Mr. Speaker: As objection to leave being granted is taken, I shall request those Members who are in favour of leave being granted to rise in their places.... I find that only 30 members are standing in support of the motion. So, I have to inform the Member that he does not have the leave of the House.

श्री मध्य सिमये : प्रध्यक्ष महोदय मेरे वाला कामरोको प्रस्ताव नहीं रखा ।

Mr. Speaker: Now I will take the one given notice of by Shri Surendranath Dwivedy. I find that he is not here.

Shri Hem Barua (Gauhati): Sir, I am here.

Mr. Speaker: All right. It reads as follows:

"The dismal failure of Government to maintain law and order and ensure security to the properties of peaceful citizens against the destructions perpetrated by demonstrators on November 7, 1966 at Delhi"

I give my consent to the matter being raised. I will now call upon Shri Hem Barua to ask for leave to move the adjournment of the House.

Shri Hem Barua: Sir, I ask for leave to move the adjournment of the House .

Mr. Speaker: Is there any objection to leave being granted?

Shri Satya Narayan Sinha: I object to it.

Mr. Speaker: As objection to leave being granted is taken, I shall request those Members who are in favour of leave being granted to rose in their places.... I notice that only 45 Members are standing in support of it. So, I have to inform the Member that he does not have the leave of the House

Now I will take the one given notice of by Shri Ranga. It reads as follows:—

"The failure of the Government of India to take necessary precautionary measures in regard to yesterdays (7-11-66) unfortunate and shocking happenings in Delhi in the near proximity of Parliament House resulting in 7 deaths and over 184 people hav-

[Mr. Speaker]

ing been injured and subsequent confusing orders issued by the Delhi Administration".

I give my consent to the mater being raised. I will now coll upon Shri Ranga to ask for leave to move the adjournment of the House.

.Shri Ranga: Sir, I ask for leave to move the adjournment of the House.

Mr. Speaker: Is there any objection to leave being granted?

Shri Satya Narayan Sinha: I object to it.

Shri Ranga: What did he say?

Mr. Speaker: He says that he objects to it. As objetion to leave being granted is taken, I shall request those Members who are in favour of leave being granted to rise in their places.

डा॰ राम मनोहर लोहियाः नालायकों के साथ खड़ा होना पड़ेगा।...(व्यवधान)

Mr. Speaker: I find that only 40 Members are in favour of it. I have to inform the Member that he does not have the leave of the House. Now, leave has not been granted to any of the adjournment motions.

श्री यशपाल सिंह (कैराना) : श्रीमन्, ऐडजर्नमेंट मोशंस जिनके हैं कम से कम उनके नाम तो प्राने चाहिए ।

प्राप्यक्ष महोदय : जिन जिन साहबान ने दिये हैं जनके सबके नाम यहां बोलने की जरूरत नहीं है ।

श्री गुलझन (मटिंडा)ः मेरा काल झटेंशन मं.शन है वह तो श्रापने बताया ही नहीं।

भ्रष्यक्ष महोदयः मैं ने सब मोणस जितने क्रायेथे बता दिए । उस में जितने नाम है, अब हर एक का नाम नहीं पढ़ा जा स्वकाहै।

Mr. Speaker: Now we will take up $Paper_S$ to be laid on the Table.

भी राधे लाल भ्यास (उज्जैन) : प्रभी डाक्टर लोहिया साहब ने इसी सदन के कुछ सदस्यों के बारे में कहा, स्वतंत्र पार्टी। का जब यह मोशन भ्राया तो जोरों से दो दफा कहा कि नालायक लोगों के साथ हम लोगों को खड़ा होना पड़ता है तो यहां के जो भ्रानरे-बिल मेम्बर हैं उन की डिगनिटी का सवाल है। (स्थवधान)

Mr. Speaker: Order, order. Now, I cannot control every word and every syllable that is to be uttered by the Members. It is only the Members themselves who can maintain each other's dignity and respect. It should be for them to see that they do not.

श्री मचु लिमये : इस में डिगनिटी की क्या बात है ?

भी हुकम चन्त कछवाय: नालायक श्रीर ऋयोग्य कहने में क्या बुरा है।

श्री मंत्र लिमवे: हमेशा लड़वाने की बात कहते हैं जो डिगनिटी के खिलाफ काम होते हैं उन के लिये नहीं कहते हैं: खून-खराबी होती हैं, बड़ी डिगनिटी की बातें करते हैं।

भी राभे लाल भ्यात : मैंने क्या गलत कहा है ।

श्री गुलशन : श्रध्यक्ष महोदय, मेरे काल-एटेन्शन मोशन का क्या हुआ ?

सध्यक्ष महोतयः भापको पता चल गया है कि कोई मन्जूर नहीं हुआ।

भी गुलकान : मुझे कोई पता नहीं है। इतनी प्रापर्टी का लीस हुग है, श्रापने कुछ बताया नहीं।

श्रम्यक्ष महोदय: गुनशन साहब, मैंने सात मोशन लिये हैं, अब धापका इस में अलहदा आने का सवाल नहीं है।

भी गुलकान : मेरा नाम नहीं श्राया। क्याहका उस के साथ ?

श्रष्यक्ष महोदयः मैं एक-एक नाम नहीं लेसकता हुं। **श्री गुलकान**ः मेरे काल एटेन्शन मोशन का क्या हम्रा ?

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सप्यक्ष महोदयः वह नामन्जूर हो चुका है, उस पर कल स्टेटमेन्ट हो चुका है।

श्री गुलकानः मुझे बतलाना चाहिये था ।

श्री राम सेवक यादव : स्वमी रामेश्वरा-नन्द की मूचना आई या नहीं, उनको किस दफा में गिरफ्तार किया गया है, वह हमको बतानी चाहिये थी ?

श्रम्यक महोदय: इस तरह से इन्टर्प्ट किया जायगा, तो कोई कार्यवाही नहीं चल माती। मेरे पाल उनकी सूचना श्राई हुई है, उसको श्राइर में लुगा। श्रभी मैंने एडजोनं-मेन्ट मोशन लिये हैं, लेकिन श्राप मुझको इन्टर्प्ट किये जा रहे हैं।

डा० राम मनोहर लोहियाः सदन पटल पर त्रापके ये मंत्री लोग रखेंगे ।

बाध्यक्ष महोबय: इस के बाद आयेगा। आप डाडरैंक्कणन्ज में देखिये, उमी धार्डर में रखा है।

डा॰ राम मनोहर लोहिया : ग्रापने बदल दिया होगा ।

प्रष्यक्ष महोदय ः मैंनं नहीं किया है, इतने असें से वही चला आ रहा है।

डा॰ राम मनोहर लोहिया : सदन पटल पर ये मंत्री लोग रखेंगे काबिल लंगि रखेंगे।

12.69 hrs.

PAPERS LAID ON THE TABLE

Indian Telegraph (Third Amendment) Rules, 1966

The Minister of Parliamentary
Affairs and Communications (Shri
Satya Narayan Sinha): I lay on the
Table a copy of the Indian Telegraph
(Third Amendment) Rules, 1966,
published in Notification No. G. S. R.
1265, in Gazette of India dated the
13th August 1966, under sub-section
1920 (Ai) LSD—6.

(5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-7234/66].

NOTE BY MINISTRY OF EXTERNAL AF-FAIRS, NEW DELHI TO EMBASSY OF CHINA IN INDIA

The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh): On behalf of Shri Swaran Singh, I lay on the Table a copy of note given by the Ministry of External Affairs, New Delhi to the Embassy of China in India on the 4th November, 1966. [Placed in Library. See No. LT-7235/66].

PROCLAMATION BY THE PRESIDENT EN-VOKING THE PROCLAMATION ISSUED IN RELATION TO THE STATE OF PUNJAB

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I lay on the Table, under clause (3) of article 356 of the Constitution, a copy of Proclamation issued by the President on the 1st November, 1966 revoking the Proclamation issued by him on the 5th July, 1966, in relation to the State of Punjab, published in Notification No. G. S. R. 1677 in Gazette of India dated the 1st November, 1966. [Placed in Library. See No. LT-7236/66].

12.11 hrs.

RE: CALLING ATTENTION NOTICES

(Query)

Shri Indrajit Gupta (Calcutta South West): May I know whether you have decided not to allow any Call Attention notice during this session? In this session you have not permitted a single Call Attention notice by anybody on any subject. Have you taken a decision to ban them?

श्री मण् लिस्पे: (मुंगेर): यह कांग्रेस पार्टी का निर्णय है, उसके खिलाफ़ कैसे जायेंगे। Mr. Speaker: No.

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Shri Indrajit Gupta: I want to know what you have decided.

Each one is to be Mr. Speaker: taken on merits.

Shri Indrajit Gupta: In seven days, not a single one has been allowed.

Mr. Speaker: I have sent one of two to the Minister concerned

श्री मध् लिमये : एक भी नहीं लिया गया।

Shri A. K. Gopalan (Kasergod): Many Call Attention notices have been given and not even one has been allowed. I had given a Call Attention notice regarding nurses' strike. That has paralysed the Hospitals. Is it not an urgent matter of public importance? All those matters are concerning very urgent public importance. If you do not allow them, what do we do?

Shri Hari Vishnu Kamath (Hoshangabad): You had referred some matters to the Ministers. May I remind you that you had times without number told the House that when such an important matter is referred to the Minister, the reply should come to you in three days. Now one week has elapsed and nothing has happened.

Mr. Speaker: It was not on the first day that I had referred it. It is only later. Rather, I have said that it should be replied in 48 hours or, otherwise, I will put it on the agenda.

Shri Ranga (Chittoor): In regard to my Call Attention notice, I have been informed that the Education Minister was not willing to answer. Are we to understand that the fate of the Call Attention notice is dependent on, firstly, your consent and then on the consent of the Minister?

Mr. Speaker: No. The Minister has not to give consent.

Shri Ranga: It has happened. That is the reply I have received that the Education Minister was not willing to answer it.

Mr. Speaker: That is only for the Short Notice Question and not for the Call Attention notice.

Shri Ranga: There was a Call Attention notice also in regard to the Osmania University. It was refused and I had to make a mention of it in my speech on the No-Confidence motion. If the Call Attention notice will not be accepted, the Short Notice Question will not be accepted, then what is to happen to us?

Mr. Speaker: I did disallow those Call Attention notices because these disussions could be had during the No-Confidence motion. Now, Ranga has himself said that he had raised it. The Education Minister also intervened in the debate. It was not possible to have a separate discussion during those days unless there was something special. If someone brings to my notice that such and such an issue has not been answered by the Minister then that would be a different thing. I will have to consider it now. But it could not be permitted at that time.

भी मध् लिम्पे : उन्हीं को प्राज ला रहे हैं।

प्रध्यक्ष महोवय : इस तरह से नहीं भ्रा मकता ।

श्रीमध लिम्बे: बिहार में भखमरी से लोग मर रहे हैं. उसको नहीं लिया गया।

श्री रघुनाय सिंह (वारासारी) : शोर करने से भ्रन्त नहीं भ्रायेगा।

Dr. Ranen Sen (Calcutta East): Yesterday I have given a call-attention notice. 1700 nurses are on strike. (Interruptions).

Mr. Speaker: No. Order, order. Shri Jaganatha Rao.

12.15 hrs.

PAPERS LAID ON THE TABLE contd.

Indian Telegraph (Fourth Amendment) Rules, 1966

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I beg to lay on the Table a copy of the Indian Telegraph (Fourth Amendment) Rules, 1966, published in Notification No. G. S. R. 1493 in Gazette of India dated the 21st September, 1966, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-7238/66].

FOOD CORPORATIONS (NINTH AMEND-MENT) RULES, 1966, ETC.

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): On behalf of Shri Govinda Menon I beg to lay on the Table:

- (1) A copy of the Food Corporations (Ninth Amendment) Rules, 1966, published in Notification No. G.S.R. 1576 in Gazette of India dated the 15th October, 1966, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-7237/66].
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - The Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1966, published in Notification No. G.S.R. 1382 in Gazette of India dated the 9th September, 1966.
 - (ii) G.S.R. 1432 published in Gazette of India dated the 13th September, 1966.

- (iii) The Gram Zone (Movement Control) Amendment Order, 1966, Published in Notification No. G.S.R. 1433 in Gazette of India dated the 14th September, 1966.
- (iv) The West Bengal Essential Commodities (Restrictions on Movement) Control Amendment Order, 1966, published in Notification No. G.S.R. 1435 in Gazette of India dated the 16th September, 1966.
- (v) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1966, published in Notification No. G.S.R. 1504 in Gazette of India dated the 1st October, 1966.

[Placed in Library. See No. LT-7239/66].

ORDERS OF THE DELIMITATION COMMISSION MAKING CERTAIN CORRECTIONS IN THEIR ORDER NO. 6 DATED THE 26TH MARCH, 1966.

Shri Hathi: On behalf of Shri C. R. Pattabhi Raman, I beg to lay on the Table, under sub-section (2) of section 11 of the Delimitation Commission Act, 1962. a copy each of the following orders of the Delimitation Commission, making certain Corrections in the Delimitation Commission's Order No. 6 dated the 28th March, 1966, relating to the State of Gujarat:—

- Order No. 6A published in Notification No. S.O. 2213 in Gazette of India dated the 20th July, 1966.
- (ii) Order No. 6B published in Notification No. S.O. 2457 in Gazette of India dated the 13th August, 1966.

[Placed in Library. See No. LT-7240/66].

Papers Laid MOTOR VEHICLES TAXATION KERALA RULES, 1963, ETC.

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table-

- of Notification (1) A copy S.R.O. No. 346/66 published Kerala Gazette dated the September, 1966, making certain amendments to the Kerala Motor Vehicles Taxation Rules, 1963, under sub-section (4) of section 24 of the Kerala Motor Vehicles Taxation Act, 1963 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-7241/66].
- (2) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act. 1939:-
 - (i) Notification No. 100/66/F. No. 68-334/66-Pub. published Andaman and Nicobar Gazette dated the 12th August, 1966, making certain amendment to the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961.
 - (ii) Notification No. 130/66/F. No. 68-334/66-Pub. published in Andaman and Nicobar Gazette dated the 6th October, 1966, making certain amendment to Nicobar Islands Motor Vehicles Rules, 1939.

[Placed in Library. See No. LT-7242/66].

of Notification (3) A copy S.R.O. No. 350/66 published in Kerala Gazette dated the 20th September, 1966 making certain amendments to the Kerala Motor Vehicles Rules, 1961, under subsection (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7243/661.

ANNUAL REPORT OF THE INDIAN CENTRAL COCONUT COMMITTEE FOR 1964-65 ETC.

Shri Shyam Dhar Misra: I beg to lay on the Table a copy each of the following papers:-

- (1) Annual Report of the Indian Central Coconut Committee for the year 1964-65 (Hindi version). [Placed in Library. See No. LT-7245/66].
- (2) Annual Report of the Indian Central Coconut Committee for the year 1964-65 (Hindi version). [Placed in Library. See No. LT-7244/66].
- (3) Annual Report of the Indian Central Coconut Committee for the year 1964-65 (Hindi version). [Placed in Library. See No. LT-7246/66.]

ESSENTIAL COMMODITIES ACT. 1955

Shri Shyam Dhar Misra: On behalf of Shri Shinde, I beg to lay on the Table a copy of Notification No. G.S.R. 1622, published in Gazette of India dated the 20th October, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7247/661

12.17 hrs.

ARREST OF MEMBER

(Shri Rameshwarunand)

Mr. Speaker: I have to inform the House that I have received the following communication, dated the 7th November, 1966, from the Sub-Divisional Magistrate, New Delhi:—

"I wish to inform you that Swami Rameshwaranand, Member, Lok Sabha, was taken into custody under Sections 120-B 395/188/147/148/149/307/332/436 I.P.C. and section 9 of the Punjab Security of State Act today, the 7th November, 1966, at 1 p.m. He has been remanded to judicial custody till 20th November, 1966." (Interruptions).

Mr. Krishnamoorthy Rao.

2.171 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

NINETY-SEVENTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I present the Ninety-seventh Report of the Committee on Private Members' Bills.

12.17} hrs.

RE. ARREST OF MEMBER

बा॰ राम मनोहर लोहिया (फर्क्खाबाद):
मुझे स्वामी जी के बारे में एक इत्तिला हाउस
को देनी है। उनको गिरफ्तारी के पश्चात्
पुलिस थाने में रखा गया और मुझे इस बात
का भय है कि एक और प्रादमी की जान पर
प्रांच प्रा सकती है। प्राज मुबह यह देखकर
मुझे बहुत विस्मय हुआ कि मोटरों के नाम
लिखे गये, जो जल गई, लेकिन मात ग्रादमी
भो मरे हैं, उनमें से एक का पता नहीं है कि
कौन मरा और कहां मरा। यह कहना
चाहता हूं कि यह मामूली बात नहीं है . . . (Interruptions). • • •

Mr. Speaker: It should not be recorded. I request the hon. members not to continue in this manner. I will ask the Reporters that when a Member stands up and begins to talk and I ask him to discontinue it and he does not, then that might not be recorded.

Shri Kamalnayan Bajaj (Wardha): You must also issue instructions to the Press not to publish it.

डा॰ राम मनोहर लोहिया: ग्रप्यक्ष महोदय, ग्राप यह कह रहे हैं कि रिकार्डन किया जाय, मुझे रिकार्ड से कोई मतलब नहीं लेकिन सदन सुनले कि गृह मंत्री... ***

भ्रम्पक महोदय: यह न लिखा जाय। (भ्यवधान)

भी हुकम चन्द कछ्याय (देवास): जितने साधु मरे हैं, उनके नाम बतलाये जायें। (भ्यवधान)

डा० राम मनोहर लोहिया: ***

मध्यक्ष महोदय: मैंने इतनी दफ़ा कहा है, ग्राप मानने नहीं हैं, बोले चले जा रहे हैं।

डा० राम मनोहर लोहिया: ग्रापने कहा कि रिकार्डनहीं किया जायगा।

बच्यल महोबय : इस वास्ते कि छाप मेरी बात नहीं मान रहे हैं । श्राप बोलते चले जायें, तो यह बात नहीं है कि श्रापको मना नहीं करूंगा ।

बा॰ राम मनोहर लोहिया: ग्राप रि-कार्डन कराने की धमकी जो देते हैं।

भी हुकम चन्त्र कछवाय : वे कहां के व्यक्ति थे, कैसे मरे, कब मरे, इसके बारे में कुछ मालूम होना चाहिये।

बच्यल महोदयः मैं प्रेसवालों से भी कहताहूं कि वे देखलें कि क्यारिकार्ड हुमाहै। ऐसी कोई चीज न जाय जो ठीक न हो।

^{...}Not recorded.

Shri Kapur Singh (Ludhiana): I wish to make humble submission with regard to.... (Interruptions).

भी हुकम चन्द कछवाय : किसके बच्चे मरे हैं, किसका पति भरा है, यह मालूम होना चाहिये।

श्री राषेलाल व्यास (उज्जैन) : श्रापने मरवाये हैं।

श्री हुकम चन्द कछवाय: वह कहते हैं कि हमने मरवाये हैं..... (व्ययवान) चूप रहों।... (व्यववान)... हमने मरवाये हैं? पूलिस की लाठी गोली से मरे हैं।

प्रध्यक्ष महोदयः श्री कछवाय का बि-हेवियर ग्रासली डिमछाडँरली है, उनकी कहता हुं कि वह वाहर चले आयें।

श्री हुकम बन्द कछवाय : ग्रध्यक्ष महोदय, मेरा कहना है कि उधर से कहा गया कि भ्रादिमियों को हमने मरवाया है, विरोधियों ने मरवाया है तो उन्हें तो भ्राप बाहर नहीं निकालते भीर हमें बाहर निकाल रहे हैं?

श्रम्यक्ष महोदय: श्रव श्राप बाहर जायेंगें या नहीं ? माननीय सदस्य बाहर चले जायें।

भी क्रजराज सिंह (बरेली) : एक, एक करके बाहर भेजें ग्रीर रेकार्ड में न लें।

एक माननीय सदस्य: बाहर भेजें यही है तानाशाही। मरने वालो के नाम न बतला कैसे चल सकती है लोकसभा (ध्यवधान)

[Shri Hukam Chand Kachhavaiya left the House]

Shri Kapur Singh: I wish to submit that a certain omnibus direction which you have just now given to the Reporters might be revised for the reasons which I am going to mention just now.

You have said that the Reporters, whenever they find that you have not given any express consent for a Member to speak should not record whatever is said....

Mr. Speaker: The order that I have given that it should not be recorded has been stated wrongly by the hon. Member; I have said that when a Member begins to speak and then I ask him to discontinue that, and still in defiance of that he continues, then what he speaks should not be recorded. That is what I have said.

Shri Kapur Singh That is all right. (Interruptions).***

Mr. Speaker: These interruptions. shall not be recorded.

श्री यक्षपाल सिंह (कैराना) ः कल माननीय गृह मंत्री ने यह बतलाया था कि जो बह बयान दे रहे हैं उन्हें ग्रभी नाकाफ़ी इत्तिला है ग्रीर वह पूरी जानकारी इकट्ठा कर रहे हैं तो मैं जानना चाहता हूं कि कब वह समय ग्रायेगा जब तक पूरी इत्तिला देंगे।

भ्रष्यक महोवय: मुनासिव बात उन्होंने पूछी है भीर मैं उनको यह कहूंगा कि वह फेक्ट्स इकट्ठा करके जब भी वह देसके वह हाउस के सामने दे दें।

श्री मधु लिमये (मुंगेर) : मेरा एक प्वाएंट ब्राफ़ ब्रार्डर है.....

धन्यका महोदयः श्रीहेम बद्या।

Shri Hem Barua (Gauhati): Yesterday, while the hon. Home Minister made his statement, he himself had admitted that the statement was not a full one because he could not collect all the relevant facts.

Mr. Speaker: I have said already that I shall ask the Home Minister to collect all the information and then make a fuller statement.

Not recorded.

1846

ची कजराज सिंह : अघ्यक्ष महोदय
अभी ग्रापने श्री हुकम चन्द कछवाय को सदन्
से बाहर जाने का आदेश दिया। मैं यह
बिलकुल उचित ही समझता हूं कि उन्होंने
उमकी पायन्दी की केवल इतना मेरा निवेदन
है कि जिन लोगों ने इंश्तियाल दिलाया,
खुल्लमखुल्ला इंश्तियाल दिलाया और यह
आरोप लगाया कि तुम्हारे कारण इतने लोग
मारे गये उनको श्राप ने या तो जानबूझ कर
दरगजर कर दिया (श्यवधान)

मैं फिर निवेदन करूंगा कि जब इस तरफ़ से कोई बात कही जाती है तो उधर से हूट ब्राऊट करते हैं। जहां तक बन पड़ता है हम शान्त रहते हैं लेकिन जब सामला हद से गुजर जाता है तब हमें जाकर बोलना पड़ता है ब्रीर ब्रगर उस पर यह फैसला दे दिया जाता है कि रेकार्ड में नहीं लिया जायगा तो यह हमारे साथ न्याय नहीं है।

श्रम्यक्ष महोदय: श्रच्छी बात है।

भी सजराज सिंह : उसके लिये मुझे बतलाइये।

प्राप्यक्ष महोदयः मैं ग्रीर कुछ नहीं बतला सकता।

Shri S. M. Banerjee (Kanpur): I have only one submission to make in regard to your orders. In your order you have mentioned that you have asked the Reporters as well as the Press not to take note of it. There will be some misunderstanding in regard to this, if it is not clarified further. For, you have just said that whenever you do not identify any Member, despite this, if the Member continues to speak, his observations should not be recorded. I would only request you that....

Mr. Speaker: I have not said that. What I had stated has been wrongly understood.

Shri S. M. Banerjee: But I want to understand one thing. I would like to know whether you are the Speaker here or Shri M. R. Masani. Why should he nod his head every time?

Mr. Speaker: I have not said that. Now, Shri Madhu Limaye.

Shri S. M. Banerjee: Let me finish. Mr. Speaker: Now, he might sit down.

Shri S. M. Banerjee: Kindly hear me.

Mr. Speaker: I have already heard him and I have answered him. What else does he want now?

Shri S. M. Banerjee: Kindly allow me to continue. Let me finish what I wanted to say.

Mr. Speaker: It is not for him to continue. I have heard him say what he wanted to say, and I have said that words that I have not uttered should not be put into my mouth.

Shri S. M. Banerjee: I have another point to urge, and it is this. I only demand from you that you may kindly ask the Home Minister just to publish the names of those who have been shot dead. Are we not entitled to know it?

Mr. Speaker: All right.

भी मधु लिमपे : ग्रध्यक्ष महोदय, ग्राज सबेरे जब प्रश्नोत्तर काल चल रहा या श्रीर हम ने सवाल किया कि क्या वित्त मंत्री फलां फर्म के डिरैक्टर ये इस लिए बर्ड कम्पनी के खिलाफ कार्रवाई नहीं की गई है तो ग्राप ने कहा कि यह इस्प्यटेशन है तो ग्रंब मैं यह जानना चाहता हं कि श्री रामेश्वरानन्द की गिरफ्तारी की खबर सदन को द्याज द्याप ने दी, उन के खिलाफ कई ब्रारोप है वह भी पढ़ कर ग्राप ने सृताये तो जब कि यह कैस चल रहा है जर्म साबित नहीं हुन्ना है तब गह मंत्री ने ग्राल इंडिया रेडियो ने ग्रीर पी 0 टी0 ग्नाई 0 ने कैसे इस बात को मनासिब समना कि देश में स्वामी जी के भाषण की बात को फैलायें कि स्वामी जी के भाषण से सारा जो मजमा था वह गम्से में घ्रा गया घीर उन्होंने यह तोडफोड ग्रीर ग्राग लगाने ग्रादि के उपद्रव करने शरू कर दिये (व्यवस्त)

भी रघुनाय सिंह (वाराणसी) : स्वामी जी का वह भाषण टेपरेकार्डेंड है।

श्री मृष् लिमये: ग्राप लोग हल्ला न कीजिये। मैं एक जायज मांग कर रहा हं कि जब तक किसी के खिलाफ जमं साबित नहीं हमा है नव तक कैसे देश में उस बात को ब्राप फैला सकते हैं ? मैं मंत्रियों के खिलाफ जब ग्ररोप करता हं जो कि मैं साबित करने के लिये तैयार हंतब तो ग्राप कहते हैं कि इस्प्युटेशन है और वह इनसिन्एशन वापिस लिया जाय, तो क्या एक भाननीय सदस्य, जो कि इस वक्त सदनु में नहीं हैं पूलिस की हिरासत में हैं, जिनके कि खिलाफ यह समाम चाजेंज हैं क्या उन के बारे में कोई मंत्री साहब, पी० टी० श्राई० जिसको कि सरकार से पैसा मिलता है और आल इंडिया रेडियो कैसे रामेण्वरानान्द जी के बारे में ग्रारोप लगा सकते हैं? मैंने कल स्वयं रेडियो से वह खबर सूनी है।

डा॰ राम मनोहर लोहियाः मेरा व्यवस्थाका प्रश्न है?

प्रध्यक्ष महोदय: ऐसे ही व्यवस्था उठती रहीं तो यह मिलमिला कभी खत्म नहीं होगा।

बा॰ राम मनोहर लोहियाः मेरा व्यवस्था का प्रश्न संविधान की धारा 194 को लेकर है।

प्रध्यक्ष महोदयः क्या पहली व्यवस्था का जवाब नहीं देने देगे ?

डार्ंराम मनोहर लोहियाः उस का जवाब दंदीजिये।

ध्रम्यक्त महोदय : उस में कोई व्यवस्था का प्रश्न नहीं है।

भी मचु लिसये: कोई हमारे खिलाफ़ ग्रारोप हो तो ठीक बात है, लेकिन मंत्री के खिलाफ़ नहीं हो सकेंगा, मैं ग्रापसे इसका सीघा जबाब चाहता हूं? स्रध्यक्ष महोबय: मैंने जवाब दे दिया कि कोई व्यवस्था का प्रश्न नहीं है।

भी मधु सिमये: व्यवस्था का मेरा प्रश्न यह या कि जब तक केस माबित न हो जुमें साबित न हो क्या माननीय सदस्य के खिलाफ मंदी जी, माल इंडिया रेडियो और पी० टी० माई० इत्ता इस तरह से मारोप लगाया जाना उचित है?

ग्रध्यक्ष महोदयः उसके बारे में कहा जा सकता है ग्रगर पुलिस ने केस रजिस्टर किया हो ग्रौर उसमें जो कहानें ग्राई हो उसका ग्रगर होम मिनिस्टर यहां बयान करें तो उसमें कोई ग्रनुचित बात नहीं है।

श्री म्बुलिम्येः ग्रारोपं लगाया ग्रीर उसे श्राल इंडिया रेडियो ग्रीर पी० टी० ग्राई० ने दुहराया।

भी गो० ना० बीकित (इटावा) : डा० लोहिया के व्यवस्था के प्रश्न के ऊपर मेरा एक व्यवस्था के प्रश्न के ऊपर मेरा एक व्यवस्था का मवाल है और वह यह कि डा० लोहिया कहते हैं कि कांस्टीट्यूशन के भाटिकल 194 के खिलाऊ ध्रापका वह निर्णय है तो मैं यह बतलाना चाहूंगा कि यह भाटिकल 194 स्टेट लेजिस्लेचमं के ऊपर ऐप्लाई करता है इस सदन् के ऊपर वह ऐप्लाई नहीं करता इसलिए उनकी व्यवस्था सम्बन्धी भाषति बैकार हो जाती है।

डा० राम मनोहर लोहिया: 194 के साथ वाली मौजूद है संविधान में। उसको निकाल कर देखलें और जिस तरह से यह 194 स्टेट लेजिस्लेचसं के उत्पर ऐप्लाई करता है उसी तरह से इसके जैसा धार्टिकल दिया हुमा है जो कि पालियामेंट वाला है। उसे भाग निकाल कर देख लें।

भी राम सहाय पाण्डेय (गुना) : श्री । मधु लिमये ने कल के श्री रामेण्वरानन्द के भाषण के सम्बन्ध में पी०टी० ग्राई० व म्राल इंटिया रेडियो द्वारा जो टिप्पणी की गई उस पर ग्रापत्ति की है तो मेरा कहना है कि जिस समय गृह मंत्री वक्तव्य दे रहे थे उस समय भाल इंडिया रेडियो के मंत्री ने यह कहा कि उनके पास स्वामी जी की टेपरेकाडेंड स्पीच है। मैं निवेदन करना बाहता हूं कि वह स्पीच जो रामेण्डरानन्द जी ने दी है वह टेप रिकार्ड की गई है थ्रौर वह सदन् के परल पर उपस्थित की जाय।

श्री मधु लिमये : वाह, यह ग्रदालत नहीं है।

श्री उ० मु० त्रिबंदी (मंदगीर) : मेरी समझ में नहीं भाता है कि उधर से मेरे मित्र लोग किस बात पर हंसे? मैंने तो ग्रामी कुछ नहीं कहा। मेरा एक भावसे निवेदन है कि हमने श्री कछवाय को यहां से बाहर जाने को कहा। श्रापकी भाजा का उन्होंने पालन किया यह तो धीक रहा लेकिन श्री बजराज सिंह ने प्रभी श्रापके सामने जो बात रखी यी वह यह यी action and reaction are equal and opposite. हमको गाली देने का प्रधिकार उधार वालों का है। .. इम उस पर ग्रापत्ति करें ग्रीर उस ग्रापत्ति के भाधार पर थोडा गरम हो जायें, तो यह नतीजा होता है कि हमको बाहर जाना पडता है। लेकिन प्रजातन्त्र में हमको भी बोलने का ग्रधिकार है। हम ग्रापकी श्राज्ञा का हमेशा भीर सर्वया पालन करते भाये हैं। यह पहला मौका है कि हमको यह गलत बात मालम पही । गालियां उधर से दी गई, उसके ऊपर श्री कछवाय धपने भापको कंटोल नहीं कर सके। वह मेरे खद के श्रादमी हैं, मैं समझता हं कि उनकी वृटि हुई है, लेकिन जब वह बोले तो रिऐक्शन के तौर पर बोले। ग्रगर उसकी मजा उनको भगतनी पड़े तो मैं स्नापसे निवेदन करता हं कि ऐसी स्थिति मैं भ्रापको भ्रपने बिचारों पर फिर से देखना भीर पूनविचार करना चाहिये।

श्री के० बे० मासवीय (बस्ती): प्राज हमारी तरफ से यह धारोप लगाया गया है, बेकिन रोजमर्रा महींनों से विरोधी दल के मित्र नोग कांग्रेस के ऊपरें, कांग्रेस के वसूलों के ऊपर, हमारें कारनामों के ऊपर भ्रापित्त करते हैं भारोप लगाया करते हैं भीर हम बर्दाश्त करते हैं।

एक माननीय सबस्य : सही हैं भ्रारोप । ..(श्यवधान)

भी के व के मालवीय: गलत बातें भी कहते हैं तो भी हम लोग बराबर बर्दास्त करते हैं। भाज भगर किसी एक माननीय सदस्य ने यह कहा कि कल की कार्रवाइयों के लिये, स्लबगेड, खून, हत्याभ्रों की, जो मोटरें जली हैं, सब नुकसान की जिम्मेदारी उन लोगों के ऊपर है, **(स्थबधान) **

भी सजराज सिंह: प्रश्यक्ष महोदय, प्रापको फैसला देना चाहिये। यह इस बात का सबूत है कि उन्होंने प्रारोप लगाया भौर गाली दी गई श्री कछवाय को।

Shri Ranga (Chittoor): We could not get the permission of the House to discuss what had happened yesterday, and you did not give permission to any of the other members to raise the particular question today. Is it proper for my friend Mr. Malaviya now to make such a categorical statement**? Would it be proper for this House to allow that statement to remain on the records? Should it not be expunged?

Shri A. P. Sharma (Buxar):**

Shri U. M. Trivedi: I am very much thankful to my friends on this side and my friends on that side also. *• I know Mr. Malaviya for a long time. *•

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): This may be expunged from the proceedings.

^{**}Expunged as ordered by the Chair-

Shri D. C. Sharma (Gurdaspur): From where did you get the money for this bandh?

संसद कार्यं तथा संचार मंत्री (श्री सत्य नारायग सिंह): प्रभी श्री मालवीय ने जो क्छ कहा वह जनरल तर्राके से कहा.... (व्यवधान) . . जब ग्रारोप लगाया जाता है तब हम उसको सुनते हैं। चाहिये तो यह था कि दोनों तरफ से किसी पर ग्रारोप इस तरह से न लगाया जाये जब तक कि किसी के पास उसका काफी सबत न हो। लेकिन कुछ थोडी सी भ्रादत बिगड़ गई है भ्रीर बिना कुछ समझे बुझे ब्रारोप लगाये जाते हैं। हो सकता है वह सही हो, हो सकता है वह गलत हो । ग्रगर मारोप लगाने के पहले जो मारोप लगाने वाले हों वह कन्विन्स हो जायें कि कोई प्राइमा फेसी केस है, तब उनको पूरा हक है कि वह एक्स्पोज करें। भगर हम कोई गलत काम करते हैं तो हर एक ग्रादमी को हक है, ग्रपोजीशन को खास तौर पर हक है, कि वह हमारी गलती को एक्स्पोज करे। यह एक भ्रलग चीज है। **

श्रा हरि विष्णु कामल (होशंगाबाद) : मैं निहायत भ्रदब के साथ भ्रज करूंगा कि जब तक कल की घटनाभ्रों की न्यायिक जांच न हो जाये तब तक किसी के ऊपर यह इल्जाम लगाना कि उसने भड़काया, उसकी जिम्मेदारी है, यह गलत है।

Shri R. S. Pandey: Swami Rameshwaranand****** gave such a provocative speech and this situation resulted out of this. It is nothing but a fact.

श्री मधु सिमये: सेठ गोविन्द दास मौर सेठ कमलनयन को क्यों गिरफ्तार किया गयः।

ग्रध्यक्ष महोदय : ग्रगर इस पर भापत्ति की गई है कि जो कुछ मेम्बरान ने कहा वह काबिले ऐतराज है, तो मैं भी समझता हूं कि दोनों तरफ से जो कुछ कहा गया है वह काबिले ऐतराज है भौर वह रेकार्ड में नहीं भाना चाहिये : दोनों तरफ से जो कुछ कहा गया है उसे एक्स्पन्ज कर दिया जाये।

12.36 hrs.

PAPERS LAID ON THE TABLE— Contd.

STATEMENT RE: CYCLONE DAMAGE IN MADRAS

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): I beg to place on the Table of the House a statement regarding damage to ships caused by the Cyclone at Madras on the 3rd November 1966. [Placed in Library. See No. LT-7248/66.] (Interruptions.)

डा० राम मनोहर लोहिया (फरूंखाबाद) प्रध्यक्ष महोदय, मुझे भी क्या भ्राप बोलने देंगे?

श्री मधु लिमये (मुंगेर) : डाक्टर नोहिया का प्वाइंट ग्राफ ग्राडॅर है, सुनिये ग्राप ।

ग्रध्यक्ष महोदय : मैं ने सुन लिया ।

डा॰ राम मनोहर लोहिया : कितनी बेइन्साफी हो रही है रामेश्वरानन्द से। उन्होने खाली यही कहा था कि लोक सभा को भेर लो ।..(ध्यवधान).. बड़ी बेइन्साफी होगी ।..(ध्यवधान)... यह झंड कैसे चिल्ला रहा है।

ध्रम्यक्ष महोदय : डाक्टर सा**ह्**य मेरी बात सुन लीजिये । ग्रगर ध्राप स्वामी रामेण्वरानन्द की बाबत . . .

डा० राम मनोहर लोहिया : यह झुंड चलने नहीं देगा . . .

^{**}Expunged as ordered by the Chair.

भ्रध्यक्ष महोदय : मेरी बात तो सुनिये . . .

श्री मबु लिम्बे: इन्दौर याद रखिये, यह बात चलने नहीं देंगे।

डा॰ राम मनोहर लोहिया : इंदीर छोड़ो । मेरे पास खत ग्राये हैं (क्थवधान) बस जलाने से....

ग्रध्यक्ष महोदय : उस से इस का ताल्लुक नहीं है। ग्रगर ग्राप को श्री रामेण्यरा-नन्द की बाबत प्वाइंट ग्राफ ग्राडॅर रेज करना है तो ग्राप मुक्षे लिख कर भेजिये।

एक माननीय सदस्य : इस पर प्वाइंट भाक भाडेर है

प्रध्यक्ष महोवय : इस में कोई प्वाइंट प्राफ प्राडंर नहीं है । उन के साथ जुल्म हुमा, ध्राप ने ताईद की है, प्रगर उन के साथ बेइन्साफं, हुई है, कुछ ज्यादती हुई है तो प्राप लिख कर भेजिये कि ग्राप व्या चाहते हैं । कुछ वाकयात होने चाहियें तब तो मैं उनका डिस्कणन यहां प्रलाऊ कर सकता हूं, प्रगर मेम्बर के साथ या किसी के साथ बेइन्साफी हुई हो ।

एक माननीय सदस्य : ग्राप को तार दिया है।

डा॰ राम मनोहर लोहिया: इस सदन में जब भ्राप ने कहा कि स्वामी जी ने कहा कि लोक सभा को घेर लो, मंत्री को निकलने न दो इस में स्वामी जी ने कहीं किसी के लिये नहीं कहा कि उन को ठोको, पीटो मारो; जलाभ्रो तो हिंसा की कुछ बात नहीं कही। तब फिर स्वामी जी के अपर यह बेइन्साफी नहीं होनी चाहिये।

Shri Nambiar (Tiruchirapalli): Sir, in Madras there was a cyclone and he has placed a statement on the Table of the House. I want a clarification from him whether funds had been placed by the Centre at the disposal of the State Government for relief measures; there is such a huge loss due to cyclone.

Shri Sanjiva Reddy: I do not know about the State Government. I am only concerned with the Port. We are asking them to spend money for relief work in the ports.

Suspension of

Rule 338 (M.)

12.40 hrs.

MOTION RE. SUSPENSION OF RULE 338 IN REGARD TO FIFTIETH REPORT OF BUSINESS ADVISORY COMMITTEE

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, Sir, I beg, by your leave, to move the following:

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion to rescind the decisions given by the House on the 3rd November, 1966 in regard to the Fiftieth Report of the Business Advisory Committee be suspended."

Mr. Speaker: He may not take more than five minutes.

Shri Hari Vishnu Kamath: Yes, Sir. I would briefly make my submission and I would request the House to give earnest consideration and thought to this matter before they come to any hasty decision; particularly I refer to the hon. friends on the other side, Congress members of the This issue has been now referred to in all the nationalist papers in country as that of the zero hour, and the importance of the zero hour cannot be overestimated. Permit me, Sir, to refer to the very wise advice that you gave to the Government when you addressed the Presiding the 29th Officers' Conference on October, just a few days ago.

Mr. Speaker: He need not remind me of it.

Shri Hari Vishnu Kamath: I want only to draw Government's attention to it, and I ask the hon. Members to ponder over it. The Government is concerned with this matter; they stand [Shri Hari Vishnu Kamath]

on false prestige, cussedness and obstinacy; perhaps they have not read your address; they have not read your address at all perhaps. I may no longer rest on the oars of its from your address.

"We must realise that the political climate in the country is fast changing. The ruling party can no longer rest on the oars of its majority."

I hope it does realise that. I do not know whether in spite of your advice they realise that even in national affairs zero hour is now approaching. Owing to their ineptitude and inefficiency, corruption and maladministration, we are all approaching the zero hour in our national affairs. They should take heed betimes. Then "it has to plan well its parliamentary strategy." Here again, they have woefully failed since till the opening day of the session, "No less dynamic planning is necessary to face the parliamentary Opposition ... "-I do not know whether they have read this at all, and perhaps many of them have not read this address at all, think-". . . than facing an enemy on the battlefield." That, I think, deserves to be written in letters of gold for the Government to ponder (Interruption).

An hon. Member: Venue of the battlefield.

Shri Hari Vishnu Kamath: Yes; enemy on the battlefield. Just as we faced Pakistan last September on the battlefield: they have to plan their strategy equally well and efficiently. Then, "The Government should not only do the right thing." — they are not listening to it; they do not care to know what you have said, let them not listen to what I say, but let them listen to what you have said,—"but must be able to demonstrate that

they are doing so. There is no use blaming the Opposition if the Government strategy fails." I would repeat that the Government has failed here woefully. "There is no use blaming the Opposition if the Government strategy fails." Now, this is very important—the zero hour in national affairs is approaching—it is on the country, on the people. (Interruption) (Laughter). He is only laughing. But we will have the last laugh. Do not worry. So, the importance of the zero hour cannot be over-estimated.

Then, let me quote again:

"Secondly the propositions from the Opposition may be considered on merits and should not be opposed merely because they emanated from the left side of the House."

That is the advice you have given to the Government again. "Acceding to such suggestions from the Opposition as may be reasonable,"—please listen, Leader of the House, please listen now—"... may create an atmosphere that the Government listens to anything reasonable and may dispel from the Opposition the feeling that the Government listens only to highly vocal and demonstrative opposition."

Having said that, I would only request that the Government should not stand on false prestige. May I humbly plead, in all humility, with all earnestness, that if the legislative business, the budget and the other financial business are the warp, then this Question Hour and the zero hour are the woof of the exquisite, parliamentary fabric that you, Sir, ensconced in that high Chair, no less than the Member Opposite and the Members of this House, are seeking to weave in this country.

Mr. Speaker: He may finish now.

Shri Hari Vishnu Kamath: This is an important proposition. If this motion is not passed by the House, if this fails, then the other two motions would not come up. Therefore, more time should be given, Sir, for making our submissions on the suspension of rule 338.

Mr. Speaker: We have discussed it The suggestion now is only to suspend the rule and then to take up the motion for rescinding the decision.

Shri Hari Vishnu Kamath: will remember that in the Business Advisory Committee-I did not want to take credit for having brought forward this particular motion-I made a sporting offer to the Leader of the House that he may move the motion; let him move the motion; I do not want to take any credit; let him move the motion and take the credit for it himself. Let it not be said that he was not given the opportunity because he complained that day you climbed down and suggested that they must move it. Even to that, he does not agree. He is not reasonable at all. He is not reasonably disposed to your advice and your advice has board; and gone completely by the they have no respect-the calcified mind of the Treasury Benches. I would, therefore, request you to see to it. (Interruption).

Shri Sezhiyan (Perambalur): What has the Leader of the House to say?

Mr. Speaker: There is no debate; I only wanted to hear brief remarks by Members.

Shri Hari Vishnu Kamath: One word more and I have done. Earlier Shri in the day, my hon. friend Indrajit Gupta also referred to the absence of Calling Attention Notices. They have been conspicuous by their absence so far. Supposing Calling Adjournment Notices. Attention Motions, privilege motions, short notice questions, and then statements Ministers. all these come up on one day; it has happened not once but many times during the last session and in every session it may happen. Sometimes we have sat for 10 to 15 minutes only, sometimes for one hour or one hour and a half. The business of the Government is not to tamper your discretion; you are there to conduct the business of the House; why should they tamper with your discretion, the discretion of the Speaker? You are here to regulate the conduct of business. If they are prepared to ensure a quorum after 6 O'clock as they have said-there was the meeting of the committee convened last Friday, the second meeting-because that is the business of the Government and they are taking responsibility, why should they not agree to the proposition that this matter goes back to the Business Advisory Committee, because a resolution has been passed and adopted already and you cannot rescind it unless it goes back to the Business Advisory Committee and comes back to the House for its approval, and why should they not accept and accede to the proposition that they must maintain the quorum at the end of the day, when this business goes on as usual, the zero hour, for one hour or one hour and a half, and it will be their business to see that the Bills, etc., are passed with a quorum even if the House has to sit till 7 O'clock in the evening.

So, with these few words, I move that this motion be adopted by the House.

Shri Radheial Vyas (Ujjain): Just one sentence, Sir.

Mr. Speaker: If I give him the opportunity, there will be a long debate again. If I allow him one sentence, should I not allow that for others also? Now, the Leader of the House.

डा॰ राष्ट्र मनोहर लोहिया (फर्डखा-बाट): सब की मर्जी से थोड़ हो रहा है ? दूसरे लोगों की भी तो राय मुन लीजिये।

श्री राघेलाल ध्यास : लोग तो बोल सकते हैं। हम लोगों को इजाजत नही देंगे।

स्त्री सुष्ठु निरूपे (मुंगेर) : यह महत्व-पूर्णसवाल है । सब को ब्रापको सुनना वाहिये। Mr. Speaker: He must realise that if I allow it, we have to hear so many others also, and the debate has already taken place when we are taking a decision. It is a decision to rescind that old decision.

Shri M. L. Dwivedi (Hamirpur): You should allow others also.

Mr. Speaker: All right.

Shri Radhelal Vyas: I have only to make one submission. A man who wants equity must come with clean hands. The hon. Mover of the motion and his colleagues, in protest against the decision taken by the House, had walked out, and they remained absent for the whole of the day. If they really wanted to have this decision of the House revised, then they must have participated in it and they must have remained in the House. (Interruption) Having adopted a decision, and having offered indignity to the decision, I am afraid the House is not in a position to revise and to review the decision that has already been taken, and I hope the House will not review it.

Shri Kapur Singh (Ludhiana): How does our walking out dirty our hands? I have not been able to understand it.

Shri Daji (Indore): Our walking out has dirtied the Congress. (Interruptions).

Shri Radhelal Vyas: You have spoiled the reputation of our Parliament in India as well as abroad. (Interruptions).

Mr. Speaker: Order, order.

भी बुजराज सिंह (बरेली) जैसे भाप ने श्री कछवाय को बाहर निकाला है, उसी तरह इन को भी निकाल दीजिये । भाप उधर के कम से कम एक भादमी को तो निकाल दीजिये, ताकि हमें तसन्ती हो कि भाप कोई फर्क नहीं करने हैं। यह भाप के न्याय की कसोटी है। ग्रध्यक्ष महोदय : इस का फ़ैसला मैं करूंगा।

श्री वाजी : कांग्रेसियों के सात खून माफ हैं।

डा॰ राम मनोहर लोहिया : ये गोली चलाने वाले गाली क्यों देते हैं ? वे यह काम हभारे लिए छोड़ दें। ये खाली गोली चलाया करेग्नीर चुपचाप यहां बैठे रहा करें।

Shri U. M. Trivedi (Mandsaur): We are all here to talk reason and we must be able to talk reason. Mr Vyas overstepped the limits of reasoning. There was absolutely no logic in what he had said. He said those who want equity must come with clean hands. This is more than equity. You have humiliated the opposition opposition has come back. If you want to satisfy your egoism, that has already been satisfied. have already eaten the humble pie. We are before you and we have moved this motion. Let this be sent back to the Business Advisory Committee for reconsideration. That can be done only by suspending the operation of rule 338. If you want to listen to reason, the reason is there. If you do not want to listen to reason, you can never listen. You can only wake up those who are sleeping and not those who are awake. I am sorry, Sir; I mean not you, but the treasury benches. If the Leader of the House is awake to the situation, let him not create an impasse for nothing. If he has got the satisfaction of his egoism. let our egoism go down as much as it can, so that your egoism may be satisfled. But do listen to the reason that has been put forward and don't be carried away by what Mr. Vyas has said. He never means anything; he simply talks for nothing.

Shri A. K. Gopalan (Kasergod): Sir. it has become very clear by now that the Government wants to muzzle the opposition and does not want to hear their criticism. Why should 1871 Suspension

they not agree to this being sent back to the Business Advisory Committee so that they may discuss it This is just like Section 144 which is being imposed outside. They cannot have section 144 here. but that is exactly what is happening here. They do not want to answer any calling attention notices. They do not want answer about anything country, happening in the is because if they give an answer. it will expose their policies actions. It this motion is not accepted, then the attitude of the ruling party towards the opposition will become very clear. When so many things are happening outside, only want to discuss some Bidi Cigar Bill, but so far as human lives are concerned, so far as the drought in Bihar and so many other things happening outside are concerned, they do not want to give any answer. If they reject this motion, it will mean that they do not want the opposition to say anything and they want to muzzle them. Then we will also have to think whether it is useful to remain here and participate in the deliberations of the House.

Shri D. C. Sharma (Gurdaspur): Sir. I think so far as the privileges of Members of Parliament are concerned whether they belong to the Congress or to the opposition parties, you have been very generous in conceding them. For instance, we have been having calling attention notices, short notice questions, etc. We have been having points of order, which have mostly proved to be infructuous and have done nothing but wasted the time of the House. We have also had points of privilege. There have been interminable discussions about them, but ultimately we have found that most of them were not at all points of privilege. My dear friend, Mr. Kamath, was exaggerating out of all proportion the importance of the zero hour. I do not know in what world he lives and moves.

Shri Hari Vishnu Kamath: Certainly not in your world! Shri D. C. Sharma: We also meet all sections of people—foreigners as well as Indians and I may tell you —excuse me for saying so—the zero hour has downgraded the dignity of the Parliament to such an extent (Interruptions) that a Member of Parliament who used to walk with his head high formerly cannot do so now.

श्री रामसेवक यावव (वारावंकी) : सरकार ने कोटा-परमिट्स में भ्रष्टाचार किया है, उस से उस को लज्जा झानी चाहिये । लड़ाई के जमाने में कालिंगा एयंग्लाइन्ब के सम्बन्ध में जो भ्रष्टाचार हुन्ना है, क्या उस से उस की इज्जत बढेगी?

श्री मधु लिम्प्ये : राजस्थान में 132 किलो सोने का क्या हुन्ना ?

भी रामसेक यावव : राजस्थान में जो !32 किलो सोना उस समय के प्रधान मंत्री को तोलने के लिए था, वह कहां गया ? क्या इन बातों से इस सरकार की इज्जत होगी ?

Shri D. C. Sharma: All kinds of charges are levelled against us. For instance, there was a friend of mine who was.**

There is another friend who is talking in terms of quotas and permits. Yesterday's bandh destroyed not only human life but also property. It jeopardised the lives of Congressmen. Even the house of the President of the Indian National Congress was attacked. It was said that that bandh was due to the dissensions in the ruling party.

Sir, if you give my opposition friends a long rope and permit them to say whatever they like in the zero hours and prolong the zero hour, there would be a slow death of parliamentary democracy in this country. Therefore, we must stick to the decision that we have already taken.

^{**}Expunged as ordered by the Chair.

Shri Kapur Singh: The hon. member who has just preceded me said something about the dignity of the House having been lowered by what is pappening during the zero hour. wish to make a very short observation on this. No matter what questions are raised, no matter to what extent they make the position of the treasury benches inconvenient no matter what difficulties are created for the Government by raising certain points on the floor of the House, thereby the dignity of the House is never lowered. The dignity of the House is lowered by advancing cheap arguments to support the position of the governing party which otherwise is untenable.

Shri Vasudevan Nair (Ambala-What we want is that the entire issue should be recommitted to the Business Advisory Committe. We tried to make out that the Business Advisory Committee as a whole, at least the members of the opposition, were very shabbily treated by the Minister. You were a witness. He wanted you to be a witness and we also liked you to be a witness. You will agree that no proper discussion took place in that committee on this issue. The issue was not circulated formally to the members before the meeting was convened. On such an important matter, we, the members of the committee, would like to discuss the problem with our leaders and other members. Then only we can represent the wishes of the parties. As the issue was not on the agenda, you could imagine, even if the members or the Committee wanted to participated in the discussion in the meetting of the Committee it would not have been possible for them to do so. For all these valid points we wanted you and through you the Government to give another opportunity to the Business Advisory Committee to take up the matter and have a sober and frank discussion on the matter. It is only that demand that we are making, and we are making that demand through you to the Government.

13 hrs.

The Minister in the subsequent meeting tried to impress us by saying that the Government is only anxious to get through with the official business. If that is the genuine desire, we promised in the meeting and we promised here in this House that we were prepared to sit late hours. We have never hesitated to sit for longer hours. We have never hesitated to have night session. Even in the last session we had a night session. If the Government was anxious to pass Bills like the Patents Bill, we had promised that we will have many night sittings in this session. If they cannot extend the session we have night sittings, we can sit longer Therefore, the issue is not hours. Government is anxious the business passed to have its doubtful the House. I am even about that, about all the Bills that they have put down. is that they want to curb the rights of the Opposition, to steamroller the Opposition. May I remind you, Sir, that after this motion passed on all days we have violated that decision including even today. So the trouble at twelve O'Clock will be postponed to 12:30 if the Government is not willing to send back the whole issue to the Business Advisory Committee. Let there be an independent decision of that Committee. We are not going into the merits of the case at present. All that we are opposed to is to any curbing of rights that we were enjoying till now. I am constrained to say, Sir, that you will have trouble, the House will have trouble and the trouble will not be at 12.00 the trouble will be at 12:30.

कां राम मनोहर लें हिया : अध्यक्ष महोदय, जहां लोक सभा का काम है कि वह सरकार के प्रस्तावों भीर कानूनों पर प्रपनी छाप लगाये या न लगाये वहां उस का यह भी काम है कि जनता के बाकों पर

मलहम लगाये, एक व्यवस्थापूर्वक सरकार भीर जनतंत्र को चलाने में मदद दे। मैं यहां ग्राप से जोर से कहना चाहता हूं कि हमारी लोक सभा को श्रभी यह काम करना बाकी है क्योंकि जनता को व्यवस्यापूर्वक जनतंत्र चलाने के लिए कोई रास्ता मिल नहीं रहा है। सिर्फ इधर उधर की बात क हने से काम नहीं चलेगा कि यह हिंसा हो रही है या नहीं हो रही है। मेरे पास खात भा रहे हैं, लोगों का मन ऊन रहा है, बस जलाने से ऊब रहा है, ध्रौर चीजों से कब रहा है. लोगों के खत ऐसे ऐसे किस्म के मा रहे हैं, लोग कहते हैं कि ऐती पार्टी बनाम्रो, भादालते बैठाभा, जनतः की भ्रदलनें, चुनी हुई ग्रदालतें, जहां कांग्रेस के मंत्रियों के ऊपर मुकदमा चलाश्रो श्रौर ग्रगर साबित हो जाय कि वह भ्रष्टाचारी हैं तो फिर उन को सजा दो । मैं यहां ग्राप को बताना नहीं चाहता कि मेरे पास कैसे कैसे खत ग्रौर कैसी कैसी सजन्मों वाले म्रा रहे हैं, बहुत गन्दी गन्दी सजायें लोगों के मन में हैं ग्रौर मैं ग्राप से ग्रागाह कर देने के लिए कह देना चाहता हं कि यह लोग भ्राज हमारे ऊपर तीखे बाण चलाते हैं, ग्रगर कहीं खदाना-ध्वास्ता इन के ऊपर जनत बिगड़ खड़ी हुई तो हमारे जैसे लोगों को छोड़ कर के **इ**नकी गर्दन बचाने व:ला भौर कोई नहीं रहेगा । इसलिए जरा ग्राप मेह बार्ना क के म्राज देश की म्रवस्था पर विवार करें। यह यम जलाना या खिड़कियां तोड़ देना---मब कल वाली क्या घटना हुई ? क्या चीजें तोड़ी गई, कितने दरवाजे तोड़े गए ? मैंने खुद जाकर देखा है। एक हंस की चीा हो जाती है जब लोग कहना शुरू करते हैं कि माल की कोई हिफाजन नहीं रही। सिवाय मोटर गाड़ियों के जलाने से जो नुकसान हुन्ना हो यान हुन्ना हो, लेकिन मैं मकानों के बारे में ग्राप से कहता हूं कि कोई नुकसान नहीं हुमा है। बहुत मामूली खिइ-किया, उनके शीशे वर्गै ह तोड़े गए हैं भीर एक बात मैं भौर कह दूं हम विरोधी दल के लोग 1920 (Ai) LSD-7.

भी इस मामले में ...(श्यवधान) धरे जरा चुप रहो (श्यवधान) मैं भापसे विरोधी दल के लोगों की कमियां भी बता रहा हूं, भपनी कमियां बता रहा हूं...

प्राप्यक्ष महोदय : इस वक्त कमियों से इसका ताल्लुक क्या है ?

का॰ राम मनोहर लोहिया : इसलिए कि यह बात समय प्रौर समय के साथ साथ समय का प्रच्छा उपयोग से सम्बन्ध रखती हैं। कई बार प्राप्त खुद देखा होगा कि प्रग्र दे बार प्राप्त मिनट आप इजाउत दे देते तो मामला निपट जाता लेकिन उसकी जगह घंटा ग्रौर प्राप्ता खंटा बरबाद हो जाया करता है योर उसके साथ साथ हमारे दल नाकाफी हैं, निकम्मे हो रहे हैं, मैं विरोधी दल की बात कह रहा हूं क्योंकि कल जैसी घटना होने के बाद मैं चाहता या कि लोग मेरे पास प्राप्त पूछने कि ग्रव क्या करें, लेकिन खाली पूछते हैं कि ग्रव क्या कहें ? कहने की जरूरत नहीं रह गई हैं, करने की जरूरत है। जरा मेरी बात सुन लोजिये . . . (श्यवधान)

भ्रध्यक्ष महोदय : वह भ्रापके पास नहीं श्रावे तो इसका इससे क्या मतलब हैं ?

डा॰ राम मनोहर लोहिया : मेरा मतलब इसी आधे बंटे से ही हैं

ग्रध्यक्ष महोदय : ग्राप इस पर कुछ कहना चाहते हैं तो कहें।

बा॰ राम मनोहर लोहिया : इसी प्राधे घंटे के बारे में ही कहना चाहता हूं। कि संक्षित अगर कहने में, करने में कहीं जो मैं चाहता हूं वह हो, मैं तो चाहता हूं कि एक लाख, दा लाख, दम लाख आपमी शांतिपूर्वक बैंठ जारें, काम न चलने दें लेकिन अगर उसकी जगह कहीं उन्हींने अपने हाथ में दिसा के अस्व उठा लियं, अभी नहीं उठाया है, यह हिसा का लींग मतलब नही समझते, दिसा माने मारना, कतल करना। कहीं अगर

[डा॰ राम मनोहर लोहिया]

बह उन्होंने उठ। लिया तो यह फिर जीरो भवर और बाको सब भ्रवर भ्रापका काफ्र हो जायगा। इपलिए भ्रष्टयक्ष महो त्य, भ्राप से भीर सरकार से मैं बढ़ा जोर से कहना चाहता हूं कि जरा जनतंत्र के इस भ्राधार के ऊपर सोच विचार करिये। जनतंत्र खत्म हो रहा है। यह बोरो भ्रवर के न होने या उसका समृचित उपयोग न होने से

श्राष्यक्ष महोदय: श्रव श्राप खत्म करिये, बैठ जाइये ।

बाद राम मनोहर लोहिया: मैं तो खन्म कर दूंगा लेकिन अध्यक्ष महादय, आप जानते हैं यह जो कुर्गे हैं इपकी भी इज्जत तभी रहेगी जब आप इस लाक सभा के ठोक तरह से चलाने में मदद देंगे।....

ध्राष्ट्रयक्ष महोदय : मैं तो रोज सुनता हूं . . . (ध्यावधान)

बा॰ राम मनोहर लोहिया : ध्रव मैं क्या बताऊं। मैं याद नहीं दिलाना चाहता एक दिन ध्राप यहां वैंड कर क्या कर चुके हैं?

श्री क:शीर:म गुन्त (ग्रलवर): ग्रध्यक्ष महोदय, जीरो ग्रवर के बारे में श्री दीवान चन्द शार्भाने जो कहा उससे जाहिर होता है कि इनकी पार्टी का दिमाग किछर चल रहा है। इनकी इच्छा तो है कि जीरो स्रवर होना ही नहीं चाहिए। . . (ध्यवधान). . . . बीरो ग्रवर को ग्रहमियत क्या है ? यह सब जानते हैं कि उसकी ग्रहमियत बहुत बड़ी है धीर जो बिजनेस ऐडगइनरी कमेटी ने माधे चंद्रे की बात रखी, वह बहत हास्यास्पद है। विरोधी दलों ने इसीलिए इस सम्बन्ध में सथाल उठावा था ग्रांर मैं ग्रापकी जानकारी के लिए बताना चाहता हं कि यहां के जिन सोगों ने बोट दिये थे. कांग्रेस वालों ने, उन्होंने यह बताया कि हमने तो 12.15 के बारे बीट दिया था, माईटम नम्बर 3 के बारे में बोट नहीं दिया था . . . (व्यवधान)

मैँ नाम बता दूंगा ग्रगर श्राप कहें। . . . यहां बताने की जरूरत नहीं (ध्यवधान) है। . . (य्यवधान) यहीं बता दूगा-भ्रापके बहुर बड़े लोडर श्री विनृति मिश्र ने कहा। तो मैं यह निवेदन करना चाहता हुं कि जीरो ग्रवर के मामले में विरोधी पक्ष ने जो बात रखी है, मैं समझता हं कि सदन के नेता उमको मानेंगे । यह एक गलत निर्णय हुन्ना था। इसको वापस बिजनैस ऐडवाइजरी कमेटी में भेजना चाहिए ग्रीर वहां हम लोग कोई पैर-जिम्मेदारी की बात नहीं करने वाले हैं। वहां बैठ कर शान्तिपूर्वक इसको सोचकर के यह निश्चय होगा कि कितना बढाया जाये ग्रीर किस रूप में इसको चलाया जाय, यही करना है, यह नहीं करना है कि इनको समान्त किया जाये।

श्री प्रकाशवीर शास्त्री (विजनीर) : भ्राध्यक्ष जी, यह तीसरी लोक सभा का भ्रन्तिम प्रधिवेशन है ग्रौर इस ग्रन्तिम ग्रश्चिशन में हम एक इस प्रकार की परम्परा का प्रारम्भ करने जा रहे हैं कि जिसका जनतंत्रीय पद्धति पर भी भ्रसर पड़ेगा और कार्यवाही जो लोक सभा की है उस पर भी निश्चय रूप से प्रभाव पड़ेगा। श्राप स्वयं स्मरण करते होंगे कि इसी ग्रध्यक्ष के भ्रासन पर बंध कर चार साढे चार वर्ष तक ग्राप बिना किसी प्रकार का प्रतिबंध लगाये इस संसदीय कार्य की चलाते रहे। ऐसी क्या स्थिति ग्राज ग्रा गई कि जब तीसरी लोक सभा समाप्त होने जारही है, इस बीस उसके बाकी रह गये हैं उस समय बिजनेस ऐडवाइ तरी कमेटी की स्रोर से इस प्रकार का एक प्रस्ताव स्राये जो संसदीय परम्पराम्रों के भी प्रत्क्लि हो भौर उसके श्रतिरिक्त जनतंत्रीय परम्पराश्रों का भी गला घोटे? मैं इस दुष्टि से इस बात को रखना चाहता हं कि ग्राप जानते हैं कि इस देश में विरोधी पक्ष की तादाद कम है, कितनी सामान्य संख्या के झन्दर विरोधी क्का धाता है ? हमारे पास धीर कोई माधनः महीं है जनता की घावाज पहुंचाने का सिवाय

इसके कि ध्यान ग्राक्पंण प्रस्ताव के रूप में धा काम रोको प्रस्ताव के रूप में हम उस चीज को रखें ग्रीर उसके लिए केवल यही समय भी नियत है। जब प्रश्नोत्तर के घंटे के बाद किसी म किसी ढंग से जनता की इस ब्रावाज को हम धापके माध्यम से सरकार तक पहुंचाने का प्रयास करते है। इसलिए मेरा श्रपना विनम्न निवेदन आपसे यह है कि यह तीसरी लोक सभा का जो ग्रन्तिम श्रधिवेशन है, इसके समाप्त होने के समय ग्राप कोई इस प्रकार की गलत परम्पराका प्रारम्भ न करें कि जो जनतंत्रीय पद्धति पर ग्राधात करने वाली हो. बल्कि जो कामत साहब ने प्रस्ताव रखा है उसकी स्वीकार कर लें। यह चौथी लोक सभा के लिए छोड़ें कि वह ग्रपने लिये कोई इस प्रकार का कानन बनाना चाहे तो उस पर विचार कर ले। इस प्रश्न को जैसे पिछले साढे चार सालों में चलता चला माया है, इस मन्तिम मधिवेशन में भी उसी प्रकार से चलने दिया जाये।

भी म० ली० क्विंचे : प्रघ्यक्ष महोवय, जब से बहस गुरू हुई है, प्राप एक ही तरफ़ के प्रादिमयों को सुनते प्रा रहे हैं, दूसरों को भी सुनना चाहिये। कांग्रेस पार्टी के किसी भी सदस्य को नहीं सुना, प्रपोजीशन के लोग ही बोलते गये, हमारे दीक्षित जी कुछ कहना चाहते ये, लेकिन उनको भी मौका नहीं दिया। भैं चाहता हूं कि प्राप उनको मौका दें।

ष्यपक्ष महोवप : लीडर श्राफ़ दी हाउस कहते है, कि उनको बुलाया जाये ।

संसद-कार्यं तया संचार मंत्री (बी सत्य नारायण सिंह): सारी बहस जो श्राज हुई है—-श्राप क्या चाहते हैं? श्रंग्रेजी में बोत्नू...

डा॰ राम मनौहर मोहिया: अंग्रेजी में बोलने का बड़ा गुमान है। आप हमेशा हिन्दी में बोलिये, जिसमें आप वोट मांगने जाते हैं, उसी में काम-काज कीजिये।

भी रास्य नारायण सिंह : जो बहस ग्रमी हुई, बिन्वल गलर फहमी पर आधारित है। प्रापको यःद होगा, पिछली दफा जब यह राभला प्राया था, तो रैंने गरू में ही साफ़ किया था कि हम लोगों का ऐसा कोई महत्त्व नहीं है कि जो प्रधिकार मेरबरों का जीरो-प्रावर के टाइम का है, उसको बम किया **जाय.** शार्टन विदा आय, ऐसा कोई सवाल नहीं है। मैंने साफ़ तौर पर पहनी बार कहा था कि जीरो-माबर के बाद फाध-घंटे तक बहस करें. कोई बात बाकी रह जाती है, उसका फैसला भापको करना है। स्पीकर धगर समझते हैं कि किसी माम्ले पर बहस पूरी नहीं हुई है. या कम हुई है--- प्राप देखते हैं कि बिजनेस एडवाइजरी बमेटी से जिस प्रस्ताव के बारे में जितना टाइम एलाट होता है, उसको हाएस ने मन्जर भी विया है, हैविन उसके बावजद भी आपको हमेशा यह अधिकार रहता है. एक बार नहीं सी बार ऐसा हका है, डिस्व शन की हालत को देखवर उसको बढया है. उसको हमेशा ग्रागे विदा है। यह रपीवर के प्रधिकार में है और इसी लिये मैंने प्रदब से द्मर्ज किया था कि द्वाधा घंटे के बाद द्वार धाप यह मुनास्ति समझें कि बहस पूरी नहीं हुई है तो उसको 6 बजे के बाद ले सकते हैं। इसिलिये यह सारी चीज गलतकहमी पर श्राधान्ति है कि हम उनको बोलने का मौका नहीं देना चाहते हैं।

जीरो-प्रावर की एक प्रपनी इम्पीटेंन्स है, मैं यह नहीं भानता हूं कि वह बेकार चीज है, हालांकि बहुत भतंवा बहुत सी बेकार चीजें भी भाती हैं, लेकिन बहुत बार ऐसी बातें भाती हैं, फिल पर बहस होनी चाहिये। भव सवाल यह है कि उस रोज अब लीडर प्राफ दी मुप्स की बुलाया गया था, उस दिन मैंने बड़े फदव के साथ फर्ज विया था रि पता नहीं किस तरह से भारके दिश्त में यह स्याल पैदा हो गया है कि हम द्वार में प्रशास को छीनना चाहते हैं। श्रीष्ठवार छीनन का स्वास ही नहीं है। भाष 6 बजे के बाद राहे 9 बजे तक बहस की जिये, कौन कहता है कि न की जिये

🤔 [श्री सस्य नारायग सिंह]

इसके बावजूद भी साढे बारह बजे का फैसला हुए चार रोज हो चुके हैं, लेकिन फिर भी रोज डेढ़ बज जाता है . . .

भी बाजी: यही होगा, हम साफ़ कह देते हैं, ग्रगर फैसला करेंगे तो यही होगा . . .

श्री राषेलाल व्यास : बाहर निकाला (व्यवधान) जायगा ।

श्री दाजी : कितनों को बाहर निकालेंगे । एक-एक आदमी को बाहर निकालेंगे तो भी दिन भर लग जायगा, यह भी कहे देता है।

(व्यवधान)

श्री राषेलाल व्यास : पूरे सेशन के लिये निकाले जायेंगे।

भी मौंकार लाल बेरवा (कोटा) : इनको टिकट नहीं मिला है, इनकी सिफारिश करता हूं।

श्री स० मो० बनजी : इनको बाहर निकालिये । प्रगर प्राप इनको नहीं निकाल सकते हैं, तो हम को कहिये, हम निकाल देंगे ।

भी भौंकार लाल बेरबा : हम टिकट दे देंगे।

Shri Hem Barua (Gauhati): It is good that you have realised that from your own side trouble is being created.

श्री सत्य नारायण सिंह : हम में ग्रीर श्राप में यह फर्क भी है कि हम श्रपने दोष भी देखते हैं कभी कभी।

डाः राम मनोहर लोहियाः सत्यनारायण साहब, बन्दुश चलाकर चुप रहना सीखो, कम से कम इतनी सभ्यता सीखो, जंगली न बनो।

श्री म० ला० द्विवेदी : क्या भाषा इस्तेमाल कर रहे हैं।

डा० राम मनोहर सोहिया : क्या भावा सिखाम्रोगे।

भी सत्य नारायण सिंह : दाजी साहब ने धमकी की बात कह दी है। धमकी की बात ठीक नहीं है, पालियामेन्द्री तरीके को भ्राप भी जानते हैं भीर हम भी समझते हैं। . . . (व्यवधान)

सुनिये भाई साहब, ग्रगर वाजिब तरीके से बहस करना चाहते हैं, तो जितना टाइम है कीजिये। लेकिन हमारे पास भी ग्रधिकार है. यह न समझिये कि हमारे पास श्रधिकार नहीं है।

Shri A. K. Gopalan: That is not the question-whether it is 12 O'Clock of 1 O'Clock. The question is whether the Committee is respected and its views are respected.

श्री सत्य नारायण सिंह: ग्रगर कोई भी भादमी जान-बुझ कर फिलिवस्टरिंग करता है तो हमारे पास भी ग्रधिकार है, हालांकि बी॰ ए॰ सी॰ की वजह से हम उसका इस्तेमाल नहीं करते हैं, वर्ना क्लोजर का ग्रधिकार हम को भी मिला हुआ है। हर चीज का जवाब है, धगर ऐसा नहीं होता, तो दुनिया नहीं चलती ।

डा॰ राम मनोहर लोहिया : फिलिवस्टर की बात जानते हैं ग्रमरीकी सिनेट की।

भी सत्य नारायण सिंह : लोहिया साहब, जब भ्राप बोलते हैं, तो मैं कभी नहीं रोकता ह्रं ।

डा॰ राम मनोहर लोहिया : ऐसा कभी न करो, ग्राप श्रच्छा करते हैं, कभी न करो।

श्री सत्य नारायण सिंह : लेकिन ध्रगर भ्राप भी उसको रेसिप्रोकेट नहीं करेंगे तो भ्राप कब तक उम्मीद करते हैं कि हम उसको बरदायत करेंगे ।

Suspension

का० राम मनोहर लोहिया : बरदाश्त मत करो । रोज तो गोलियां चलाते हैं और कहते हैं कि बरदाश्त करते हैं । क्या बरदाश्त कर रहे हैं ?;

श्री सत्य नारायण सिंह : एक दूसरी बात भी साफ़ करना चाहता हूं। ये जो कुछ फँसले हम ने लिये हैं, वे सिर्फ इसी सेणन के लिये हैं, यह एक एड-हाक चीज है। उस दिन एक सवाल उठा था कि पालियामेन्ट के ये प्रन्तिम दिन हैं, बयों प्रन्तिम दिनों में पालिया-मेन्ट को बांधना चाहते हैं। यह बात बिलकुल नहीं है, यह सिर्फ एड-हाक प्ररेन्जमेन्ट है इसी सेणन के लिये। इस के बावजूद भी स्पीकर साहब को श्रधकार है, डिस्कोणन है उसको बढ़ा देने की, इसके प्रलावा, 6 बजे जब हाउस खत्म हो, तब उसको ले सकते हैं।

श्राप जानते हैं, श्रीमान्, बहुत इम्पौटेंन्ट से इम्पौटेंन्ट बातें इसी सेशन में श्रानी हैं, श्रमी उस रोज दो स्टेटमेन्ट हुए—काऊ स्लाटर पर श्रौर विजाग वाले मामले पर, इन दोनों को भी अन्त में लाया गया। पिछले साल श्रापको याद होगा, हाउस को भी याद होगा कि पिछले साल जितने भी इम्पौटेंन्ट स्टेटमेन्ट शास्त्री जी के हुए—पाकिस्तान की लड़ाई के सम्बन्ध में, वे सब दिन के श्रन्त में हुए, दिन के अन्त से क्यों घबराते हैं . . .

श्रीमधु लिम्पे: बाद में सभापित महोदय सभा स्थगित कर के चले जाते हैं।

श्री सस्य नारायण सिंह : सूर्यास्त के बाद वबराने की कोई बात नहीं है ।

बी हरि विष्णु कामत : गलत बयान दिया है। मंत्री महोदय ने गलत बयान किया है। परसों जो हाउस ने मन्जूर किया, उसमें ऐसा लिखा गया है—यह नहीं लिखा है कि भ्रगर स्पंकर साहब को मन्जूर हो तो भ्राध घंटे के बाद भी लिया जा सकता है, उसमें लिखा है कि—

"The Committee further recommend that miscellaneous items of business included in the List of Business for the day which are taken up after the Question Hour should be disposed of by 12.30 P.M.

....mark the words "should be disposed of by 12.30 p.m...."

"every day and main business for the day taken up at that.... hour"....So the discretion is not left to you. What is left to you is to decide what will be the business that can be taken up after 6 P.M. Only that is left to you. The hon Minister referred to their being taken up after स्वास्त: Why could Government Bills not be taken up after of O'Clock instead of this business?

Some hon. Members rose-

Mr. Speaker: I cannot allow the discussion to start again.

Shri Daji: I want only a clarification.

Shri Ranga (Chittoor): I have been waiting for some light to come from the Leader of the House in the light of a brief private talk that I had with his colleague, the Minister of Parliamentary Affairs, Shri Jaganatha Rao this morning. I am sorry to say that statement of lengthy friend-I think this is first such long statement that has made in his own mother tonguehas not in any way improved matters. Sir, you have had such a long exthis Parliament. of this not the first time that the Business Advisory Committee charged with such a task as this? Is it really the business of the Business Advisory Committee to suggest how the business of this House should be conducted for the whole session? Is [Shri Ranga]

it not a fact that the Business Advisory Committee is only charged with the task of dealing with the actual business of the House for the next week that is being proposed by Government? Then, as I have stated earlier, if the Business Advisory Committee had been given due notice of this intention of the Government, I would have been consulted by my representative. The representatives of these groups who go to the Business Advisory Committee speak in their own individual capacity. They go there as representatives of their groups. Our general practice is that the gentleman goes there consults the leader or, in his absence, the deputy leader and, if possible, everybody because various questions are scheduled which going to come up there. That gentleman asks, "So many hours are pro-Would posed by the Government. you like us to make any further suggestions?" That is how I have been consulted all these years. This was a proposition which was there on the agenda. Now, my hon, friend says this. I am prepared to accept word for whatever it is worth. the representative of my own group told me that as they got up, as they were ready to go out, this question was raised and my hon. friend said comething in the same persuasive, captivative manner in which he has presented his unacceptable proposition today. He has got the gift-it is a compliment that I pay him-of making a dark thing look like a rosy thing.

Shri Kapur Singh: Gift of the gab.

Shri Ranga: It is not the gift of gab. But it is his personality. That is what has helped him throughout—I am happy about it—but on this occasion, I cannot be happy because it had let us down.

Here was the proposition brought up before the House. I do not wish to make any observation on the Chair. But I could have expected the Chair to help the House out of this trouble on that occasion. But then the Chair thought it fit not to bother because, in the name of the Committee, so great a man or so small a man, Leader of the House, was making that proposition. I do not, as I said, find fault with you, Sir. But I fault with the House. I have a right to find fault with the House or having rushed its decision that day in that manner. In spite of the fact that the whole of the Opposition was opposed to that being voted, the question being decided, quite in the teeth of the united Opposition that was being passed and my friends thought it fit and, I am sure, if I had been here, I would have joined hands with them, to walk out in protest. Why did our friends protest? My hon. friend should have had some patience and understood our feelings also. not everyday that we would like to protest that way. It is not as if we do not want to cooperate with our friends and keep our hands free fresh or anything like that. It is just because we found it went against our very grain. Is it democracy?

Sir, just think about all this. All those horrible things are happening in Bihar and U.P. due to the failure of Government on various fronts and specially on the food front, They several themselves had to admit deaths due to starvation. Have been able to have so far any proper discussion, at least even a Call attention notice or a Short Notice Question or even, on their own initiative, a statement from the Government expressing their sense of horror at what is happening except for the statement that the Prime Minister has made as a result of her tours? Is the House to be reduced to this position?

Then, again, there was the Osmania University student's strike. Has there been anything at all from the Government themselves? They say that they want to respect democracy. What sort of democracy is it when these colossal, problems are facing the

country and the House has not been able to have an opportunity of either hearing a statement from them or a statement, when called upon by us by way of Call Attention notice, or even in their own reply to the No-Confidence motion? The concerned Ministers did not take the trouble to answer the relevant statements that we have made in regard to various problems that are facing the nation. This is not the way that democracy can be promoted and that parliamentarianism can be respected in country.

What is it that we are asking? As I said, I do not wish to repeat all that. All that we are asking is this. If they are not prepared to accept his proposition, as it is, if it is beneath their dignity, let them come forward on their own accord and suggest that the House should reverse its earlier decision and that the status quo ante would remain. My hon. friend says, "Why not you take it up at the close of the day at 6 o' Closk. Why not you prolong the usual business of House after 6 O'clock. Why do you want to relegate our consideration, our initiative, in regard to various national problems that are facing us from time to time, at the end of the usual hours of the day? I do not understand it. It does not stand to reason. If they do not want it to be that way, let hem come forward and accept the suggestion that I am making as compromise. In fact Mr. Kamath's proposal, the other day, was itself compromise. On that, I am making a further compromise. Let them take the initiative.

My friend, Shri D. C. Sharma, was hanging his head in shame because of the prolongation of the zero hour. Let me tell him this. I have been here in this House for a very much longer period, twice the period that he has been here.

Shri D. C. Sharma: I agree with you.

Shri Ranga: I may tell him this. As I was going round from one State to another for the last three months, wherever I went, there were many people, young and old, who began to say that Parliament has come to life now and that it has come to grips with the national problems. They have said so. Now, it is not as if I have set the pace for it. Quite a number of our friends have set the pace for it. Some of us had also taken the initiative. Otherwise, it would not have been possible for the nation to arraign so many of these Ministers, one after the other, on various charges of malmisdemeanour, misbehapractices, viour and failure of their elementary duty to the maintenance of integrity. to do all these We have been able things because of the prolongation of the zero hour.

of Rule 338 (M.)

Let me tell you one other thing. I favour of them. will say it is in There was my friend, the Finance Minister, under fire last time. If it had not been for the prolongation of the zero hour, my hon. friend would not have been able to clear his own conduct in regard to the action that he had taken in asking his people to apologise to those people who had been wrongly insulted and so on.

Mr. Speaker: He may try to conclude now.

Shri Ranga: Please do not be impatient. We have spent so much time over controversies which were unnecessary. This is a very important matter.

I want to plead with all that possess by way of eloquence, by way of persuation, by way of friendship, with this friend of mine who came into this House along with me on the same day and swore allegiance to the Constitution, to listen to reason now at

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[Shri Ranga]

least. He says it is only for this last session. Next time, my hon, friend may not be there where he is. All those people may not be here. may not be here also. Was it not that I was defeated twice at the hands of those friends? Where is the guarantee that they are not likely to be defeated at our hands? So, it will be a new House and that new House will have its own problems. I want them to prove to the people and also to us that they really stand for the same kind of democracy that we stand for when there would be the greatest possible opportunity for ventilating the grievances of the people and condemning this Government whenever it deserves and criticising them whenever they go wrong. For that, want this zero hour. Now, during this zero hour, in the past, we took much less time and now we been taking a much longer time. Why? Sir, you have yourself, in your speech at the Presiding Officers Conference well, I am glad that these people were not present-made those observations. You said, life is coming complex....

Mr. Speaker: If those persons had been present, I would have spoken differently?

Shri Ranga: No. I did not want to say that. Their presence is likely to trouble even God. Because they are so powerful, it is troublesome even for me who has been with them.

Now, I wish to request them, if they do not want to be treated in the country and by all of us who also represent the masses, a section of them, as not being so very keen on parliamentarianism, as not being for a free discussion, as being impatient with the legitimate criticism and if they want to be taken as friends of democracy and parliamentarinism, to listen to my advice even at this last minute. Let them make up their mind and come forward to say, "The House do hereby decide in favour of

status quo ante." That is all that we are asking. We are not asking for any change. The change has been brought by them. This change would mean stifling the Opposition here in this House. There is no doubt whatsoever. I do not want them to be taken unawares; if they are not prepared to listen to reason at all even at this moment and to this offer of a compromise, they would be forcing me also to do a thing which we generally do not wish to do in this House and that is, to leave them to themselves.

Shri Daji: I want to seek a clarification.

Mr. Speaker: No. There ought not to be endless debate on this.

Shri Hari Vishnu Kamath: On a point of order.

Mr. Speaker: There ought to be some end to this.

Shri Daji: I do not want to speak; I only want to seek a clarification. I want a clarification from you, for your sake. A press report has been leaked out. I want a clarification from you for the dignity of the Chair and the dignity of the House. Sometimes the Government leaks out their own decision; that is a different matter.

This time on the eve of the session, it was leaked out that Shri Satya Narayan Sinha visited you at your residence and there it was decided that the zero hour should be curtailed to only half an hour as you have been asked to force down the Opposition. Is it true?

Mr. Speaker: I have stated solemenly here before this House that this is not true, this is not correct; no decision was taken at my residence at any time, of that sort.

Shri Daji: There were reports....

Mr. Speaker: I am not responsible for those reports.

Shri Hari Vishnu Kamath rose-

Mr. Speaker: There ought to be some end. I might be allowed to put the motion now. (Interruptions)

Shri Hari Vishnu Kamath: I have not moved that motion, Sir. On point of clarification from you, Sir, and not from him....

Mr. Speaker: I have allowed him twice or thrice. There ought to be some end.

Shri Hari Vishnu Kamath: Only once you have allowed me.

Mr. Speaker: Twice.

Shri Hari Vishnu Kamath: The proviso to Rule 25 says that the list

of business shall not be varied without the consent of the Speaker. Without your consent, Sir, the business cannot be varied at all.

Mr. Speaker: The only question before me is that there is a decision of this House and the motion is that that might be rescinded.

The first requirement is the suspension of the rule. The question is:

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion to rescind the decisions given by the House on the 3rd November, 1966, in regard to the Fiftieth Report of the Business Advisory Committee be suspended."

The Lok Sabha divided.

Division No. 4]

AYES

[13. 38 hrs.

Alvares, Shri Aney, Dr. M. S. Banerjee, Shri S. M. Barua, Shri Hem Berwa, Shri Onkar Lal Bheel, Shri P. H. Brij Rej Singh, Shri Daii Shri Elias, Shri Mohammad Gopalan, Shri A. K. Gulshan, Shri Gupta, Shri Indrajit Gupta, Shri Kashi Himmatsinhii, Shri Kamath, Shri Hari Vishnu

Alva, Shri A. S. Alva, Shri Joschim Ankineedu, Shri Babunath Singh, Shri Bajaj, Shri Kamalnayan Bakliwal, Shri Bal Krishna Singh, Shri Barupal, Shri P. L. Baseppa, Shri Baswant, Shri Bhagat, Shri B. R. Bhatker, Shri Bhattacharyya, Shri C. K. Bist, Shri J. B. S. Brij Besilal, Shri

Kandappan, Shri S. Kapur Singh, Shri Keear Lal, Shr Koya, Shri Kunhan, Shri P. Limaye, Shri Madbu Lohia, Dr. Ram Manohar Muhammad Ismail, Shri Murmu, Shri Sarkar Nair, Shri Vasudevan Nambiar, Shri Nath Pai, Shri Omkar Singh, Shri Pattnayak, Shri Kishen Raghavan, Shri A. V.

NOES

Chandrabhan Singh, Dr. Chandriki, Shri Chaudhuri, Shri D. S. Chaudhuri, Shri Sach indra Deljit Singh, Shri Das, Shri N. T. Dass, Shri C. Dixit, Shri G. N. Dubey, Shri R. G. Dwivedi, Shri M. L. Ganga Devi, Shrimati Gupta, Shri Badahah Harva ni, Shri Ansar Heda, Shri Igbal Singh, Shri

Rajaram, Shri Ramabadran, Shri Ranga, Shri Reddy, Shri Narasimha Reddy, Shrimati Yashoda Samanta, Shri S. C. Sen, Dr. Ranen Sezhiyan, Shri Shastri, Shri Prakash Vir Swamy, Shri Sivamurthi Swell, Shri Trivedi, Shri U. M. Umanath, Shri Warior, Shri Yadav, Shri Ram Sewak

Jadhav, Shri M. L. Jena, Shri Joshi, Shrimati Subhadra Jyotishi, Shri J. P. Khanna, Shr. P. K. Kotoki, Shri Liladhar Koujalgi, Shri H. V. Kripa Shankar, Shri Krishnamachari, Shri T. T. Kureel, Shri B. N. Lalit Sen, Shri Laskar, Shri N. R. Mahida, Shri Narendra Singh Maimoona Sultan, Shrimeti Malaviya, Shri K. D.

Mallick, Shri Rama Chaidra Mandal, Shri Yamuna Prasad Maatri, Shri D. D. Marandi, Shri Maruthish, Shri M:hrotra, Shri Braj Bihari Mengi, Shri Gopal Datt Manon, Shri Krishae Mohanti, Shri Gokula Nanda More, Shri K. L. Marti, Shri M. S. Muthiah, Shri Naik, Shri D. J. Naskar, Shri P. S. Niranjan Lal, Shri Oze, Shri Paliwal, Shri Pandey, Shri R. S. Panloy, Shri Vishwa Nath Prabhakar, Shri Naval Pratap Singh, Shri Rajdeo Singh, Shei Raju, Shri D. B. Ram Sewak, Shri Rane, Shri

Ranjit Singh, Shri

Rap, Shri Jaganatha Reo, Shri Muthyal Rao, Shri Thirumala Raut, Shri Bhola Ray. Shrimati Renuka Roy Shri Bishwanath Sadhu Ram, Shri Saha, Dr. S. K. Saigal, Shri A. S. Samnani, Shri Saraf, Shri Sham Lal Sarma, Shri A. T. Satyabhama Devi, Shrimati Sen, Shri P. G. Shah, Shri Manabendra Shakuntala Devi, Shrimati Shankaraiya, Shri Sherme, Shri D. C. Sharma, Shri K. C. Sheatri, Shri Ramanand Sheo Narain, Shri Shree Narayan Das, Shri Shyamkumari Devi, Shrimat i Siddananjappa, Shri Siddish, Shri Sidheshwar Presad, Shri

President's Rule in Kerala (Res.)

Singh, Shri D. N. Singh, Shri S. T. Singha, Shri G. K. Sinha, Shri Satya Narayan Sinhasan Singh, Shri Sivappraghassan, Shri Ku. Sonavane, Shri Subberaman, Shri Sumat Prasad, Shri Swaran Singh, Shri Tantia, Shri Rameshwar Tiwary, Shri K. N. Tiwary, Shri R. S. Tripathi, Shri Krishne Deo Tula Ram, Shri Tyagi, Shri Varma, Shri Ravindra Veerabasappa, Shri Verma, Shri K. K. Virbhadra Singh, Shri Vyas, Shri Radhelal Wadiwa, Shri Yadab, Shri N. P. Yadav, Shri Ram Harkh

Mr. Speaker: The result of the 12.24 hrs. Division is:

Ayes 45 Noes 121

The Noes have it. The motion is negatived. (Interruptions)

The motion was negatived.

Shri Hari Vishnu Kamath: I am constrained to say that it is a mockery of Parliament. Nemesis overtake them. How can a Parliamentary democracy function like this?

Shri Vasudevan Nair: This is a deliberate attempt at murdering democracy. We make it clear that we are not bound by this decision. As a protest, we walk out.

Shri Umanath (Pudukkottai): They want one Party Parliament. Some Opposition Members: Shame,

shame!

I'Then Shri Hari Vishnu Kamath and Shri Vasudevan Nair, along with other Members of Opposition Groups left the House.]

RESOLUTION RE. STATUTORY OF PROCLAMA-CONTINUANCE TION IN RELATION TO THE STATE OF KERALA-Contd.

Mr. Speaker: The House will now proceed with further consideration of the Statutory Resolution moved by Shri Hathi.

Shri D. C. Sharma to continue his speech.

Shri D. C. Sharma (Gurdaspur): I was submitting very respectfully yesterday that the teachers who belong to the private-aided schools in Kerala wanted to stage a big strike. This was a strike by about 3 lakhs of persons. Since the Kerala private school teachers Association is affiliated to the All India Federation of Educational Associations, I received a letter about it. In this connection I wrote to the Minister of Education at Delhi. Mr. M. C. Chagla went to Madras and there he met one of the Advisers. I do not want to give his name because we are not allowed to mention the names of persons who are

absent. He met one of the advisers to the Governor, and I must say that on account of the timely action taken by the Minister of Education at Delhi, the Governor of Kerala and one of the advisers, Mr. Raghavachari, that strike was averted. Therefore, to say that the President's rule has done no good is not relevant. At least, it brought some peace to the teachers there for some time.

13.40 hrs.

[MR DEPUTY SPEAKER in the Chair]

But I must say that the teachers of Kerala, as the teachers of other States of India are very restive and very unhappy on account of the salaries and allowances and other things that they are getting. I would, therefore, submit that the recommendations given in the Report of the Education Commission, the new charter on education that we have got now, should be implemented straightway in all the States of India, and if democracy makes for slow action as it sometimes does, then they should be implemented at least in Kerala. I believe that the scales of salary of the teachers of Kerala, right from the primary school teachers up to the college and university teachers must be upgraded in terms of the recommendations made by the Education Commission, there should be no delay because if prompt action is not taken, there would be no end to unhappiness and unrest there.

At the same time, I would also point out that Kerala has been the home of philosophy. One of the greatest philosophers of India was produced by Kerala, and that was Shri Shankaracharya. I think one of the greatest books in our spiritual literature is Atmabodha which was the inspired utterance of that great saint and sage and scholar and what not. At the same time, Kerala has also been the home of Sanskrit learning. There used to be a member of the Communist Party here Shri T. C. N. Menon, and I remember that he knew Sanskrit so well that I used to go up to him sometimes and ask him to recite to me some verses from the Gita or something from the

works of Shri Shankaracharya. Therefore, I would say that a Dr. Radhakrishnan Chair of Philosophy should be founded in the Kerala University at Travancore so that the torch of philosophy which Shri Shankaracharya lit and which is being expounded today by our President should be kept burning. There should also be a Chair of Sanskrit it should not be an ordinary Chair, but a distinctive kind of Chair: for instance, the Punjab University has got the Lajpat Rai Chair of Politics, which is a distinctive kind of Chair. If I am not too profane, I would say that a Shri Shankaracharya Chair of Sanskrit should be endowed in one of the universities of Kerala, because I know that Kerala is going to have more than one university, and I think that that will keep the torch of Sanskrit learning and the torch of philosophy burning in Kerala all the time. I may tell you that what India needs today more than anything else is the philosophy of Shri Shankaracharya and the philosophy of Ramana Maharishi and persons of that calibre.

I would also say that Kerala should be developed as a tourist centre. have been saying that all the time. Now, we are getting the seventeenth State, namely Hariana, and I am very happy about it, because I know that my friends like to multiply the number of States in the country, and who am I to ask them why they are doing so? I was very happy to learn that they want to develop Hariana as a tourist centre. I wish them the best of luck in that. I wish the best of luck to every State if they want to develop it as a tourist centre. But there are some States which are man-made centres while there are others which are God-made tourist centres. Kerala is a God-made tourist centre. that man should not be found deficient in exploiting those possibilities of Kerala with which God has endowed it. I may tell you that the people of Kerala are wonderful. Once a party of students and teachers from Patiala had gone to Kerala, and they were received with such glorious hospitality and given such nice reception there.

[Shri D. C. Sharma]

They had been there when the communist government was there. The was no distinction between a communist government and a democratic or Congress government in this respect. I would say, therefore, that the traditions of hospitality and the traditions of generosity which are there in Kerala should be made use of for earning dollars, pounds, rupees and other things for Kerala, so that this tourist business which is a very prosperous business all over the world becomes a source of revenue to our country.

It is a pity that Kerala suffers from chronic unemployment. I want to ask Shri Hathi who has come forward with a proposal that we should extend the rule of the President, how far the incidence of unemployment has been reduced during the period when the President has been in charge of Kerala. Last time I was told there was a power cut in the State. As a result of that power cut, I am told that one lakh of persons were unemployed.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): It is restored now.

Shri D. C. Sharma: I am glad that the power cut has been restored. But I want to know how many persons are still unemployed because just as famine is a chronic disease of Bihar and some districts of U.P., unemployment is the chronic disease of Kerala which has the highest percentage of literacy and education in the country. I would suggest that Government should appoint committee in order to extend the benefits of employment to people all along the line. I think it would not do merely to think that this question has been discussed by the Planning Commission or the 'Unplanning Commission'. should be done by a committee which should be appointed by the Central Government and that committee should devise ways and means of devising employment opportunities in that part of

the country. One of the easiest things would be to have more thermal and hydroelectric plants or projects there. But there are also other ways of doing it. I am told that so many persons had been evicted from land because they had not paid back the taccavi loans. I think taccavi loans are not repaid by peasants anywhere. For instance, in my district of Gurdaspur, there was a hailstorm and that affected the village very badly. I myself visited those villages. In those villages, houses were destroyed, crops were lost and trees uprooted. I said to the Government that there should be no land revenue charged from these persons at least for a year and that recovery of taccavi loans should be stopped for some time.

Therefore, when the peasant is in trouble, this Government of ours, which has, unfortunately, an mentality because most of its Ministers come from cities, unfortunatelyeven those who come from urbanised forget the villages—this Government of ours, should think of the woes and plight of the farmers and should give them every facility so that India becomes a paradise for farmers, not a paradise for blackmarketeers, licence-hunters and permit and quota seekers. It should become a fit place for farmers to live in and to prosper and to educate their children and do things of that kind.

I feel very unhappy about the Cochin port. Of course, many members have made reference to the Cochin port. I somehow like the Cochin harbour. have visited Ernakulam. Fortunately or unfortunately, I like Ernakulam too. Of course, Shri Jaisukh Lal Hathi has got nothing to do with ports. only thing he does is to pilot Bills. He cannot pilot any ship or aircraft or anything of the kind. But, as I said, he can pilot Bills very successfully.

Shri Hathi: I have piloted this question to the Transport Minister to look into it.

Shri D. C. Sharma: He might have done what I might call some filepushing. He has pushed the file from one Ministry to another. That Ministry must have pushed the file to the Governor. Unless we stop this filepushing, we are not going to make any progress. He has, as I said, passed the file once to the Transport Ministry. that Ministry will push the file to the Governor and the Governor may push it on to some Adviser. Therefore, the people of Kerala will suffer. I do not want the people of Kerala to suffer.

The Cochin port has not been dredged for a very long time. It is becoming more and more ineffective. should be desilted and dredged. Cochin should be one of the biggest ports of our country. The Cochin port was given to us by nature. I want to ask my hon friend, Shri Jaisukh Lal Hathi: what has he made of it? They say God made the country and man made the town. God gave us this Cochin port. I want to ask Shri Hathi: why is he trying to unmake the Cochin port? Why is he not taking urgent steps so that Cochin port is restored to its proper utility as a national harbour?

I have given up fish-eating for sometime now, but still I am interested in fish. I think fish is a foreign exchange-earner for Kerala, for OUL country. Sometime back I received a communication about the Fisheries Corporation. I was told that this Corporation was not functioning properly. It is because they were unable to make use of the fish which rots after a very short time. I do not know what the real situation is. But I would say that effective steps should be taken to rehabilitate and to reorganise the fishery industry in the State. God has placed us in such a situation that we can sell prawns, we can sell other kinds of fish, we can can them, we can freeze them, we can de-freeze them, we can put them in cold storage-we can do all these things. But unfortunately, not much has been done for the fishery industry during recent days. I would like to ask my friend-he is a vegetarian, perhaps he is not interested in

fish, but pisciculture as a national industry is one thing and fish-eating another-I would like to ask him what has been done by the Governor and his Advisers during the last so many months for promoting pisciculture, for encouraging trade in fish, for giving fishermen trawlers and boats and other paraphernalia which they require fer fishing.

With these words, I say that on the whole the Governor's rule has done some good to the State.

Dr. M. S. Aney (Nagpur): Why 'some good'?

Shri D. C. Sharma: Of course, no Governor's rule can be a substitute for democratic government, and I would be failing in my duty if I do not say that the sooner we have this democratic government in Kerala, the better it is for us. D-mocratic government, good, bad or indifferent, is much better than the Governor's rule. But we have to wait for sometime now. We are having general elections very soon. I say that this Governor's rule has done some good somewhere, at some places, and I hope that when the democratic setup is established, the problem State of India, this beautiful state of India, this God-given State of India, prosper and will be one of the brightest jewels in the crown of my mother_ land, my Mother India.

श्री विद्वताय पार्ण्य (गलेगपर) : श्रीमन, माननीय पंत्री एडोट्य ने जो संविधिक संकल्प केरल के संबंध में पत्तत किया है जिसके द्वारा राष्ट्राति शापन पुन: 6 महीने के लिए केरल में प्रीप लग िया जाये उस उद्योषणा को गटन के गामने गनपोदन के लिए, जो है उपका मैं दादिक समर्थन करना है। यह श्रवसर नहीं है कि इन पमय उस उदवीरणा के सम्बन्ध में उपकी दैशाया सर्वेधन, उप-योगिता या धनपयोगिता. रार्षकता या ग्रसार्चकता. सफल्ता या विफलता या यह

[श्री विश्वनाय पाण्डेंग]

प्रजातांत्रिक है या इप्रजातांत्रिक है, इस के संबंध में विचार विमर्श विया जाय वये कि इन सब चीजों का समावेश या उरलेखी उस बक्त हुआ ग्रीर होना भी चाहिए जिस बक्त प्रथम उदयोषण केरल में कार्यान्यित विया मैं जरूर यह बहुना चाहता है कि जितने सदस्य ग्रभी तक बोल चके हैं उन लेंगों ने करीब करीब इस सांविधिक संवरप का समर्थन ही किया है क्योंकि वह समझते हैं कि श्राम चनाव बहुत ही नवदीक हैं और धाम चनाव के समय में ही कोई दल, जनतांत्रिक दल सरकार बना सकेगा ख्रीर सदद सरवार सरकार बन सवेगी और यह भी सही है कि कोई भी व्यक्ति इस बात को पसन्द नहीं करेगा कि चा वह राष्ट्रपति शासन वितना भी सन्दर हो, कितना भी सार्थक हो, वितना भी ग्रम्छाहो, वह कभी भी उस सरकार का स्थान नहीं ले सकता है जो जनतंत्र की सरवार हो, जो जनता के चुने हुए मेम्बरा की सरकार हो। लेकिन संविधान में ऐसा समावेण विया है कि जब ऐसी परिस्थिति हो कि कोई दल न तो संयक्त सरकार बना सके न एक दल की सरकार बन सके तो उसके सामने कोई विकल्प नहीं। विकल्प यही है कि प्रान्त के ग्रन्दर राष्ट्रपति शामन लाग कराया जाता ग्रीर उसी सन्दर्भ के ग्रन्तगंत केरल राज्य में इतने दिनों से राष्ट्रपति शावन लाग है। केरल राज्य का भौगोलिक क्षेत्र-फल 14 हजार वर्गमील है तथा 19 मिलियन लोग उसमें बसते हैं। उसमें चार हजार मील वन है। इसलिए मैं यह बात ग्रापके सामने रखना चाहता हुं कि उनकी श्राबादी ऋधिक है, उनका क्षेत्रफल कम है, उनके सामने खाद्य स्थिति सदा भयावह रहती है, इसका कारण यह है कि वे कैश काप की चीजों को, जि.व से उन्हें प्रधिक पैसा प्राप्त होता है, अपने यहां प्रधिक उत्पादन करते हैं ग्रीर उसके द्वारा विदेशी मुद्रा देश को प्राप्त होती है। ऐसी बात नहीं है कि केरल में जो राष्ट्रपति का शासन

है, चाहे जैन साहब के रम्य में या जो इस वक्त के गदर्नर हैं, उनके समय में तरक्की नहीं हुई है, काफी सुधार हुन्ना है तथा सुधार करने के लिए ही केरल के लिए एक वन्सल-टैटिव कमेटी दनं:, जिसका सदस्य होने का मझे भी श्रवसर मिला। इस कमेटी की कई बैठ हे हुई है, कुछ विदेदम में हुई, तथा धौर कुछ दिल्लं: में हई तथा इन बैठकां में उस प्रदेश के विकास के सम्बन्ध में वहां के उद्योगों के सम्बन्ध में, सिचाई के सम्बन्ध में, बिजली के सम्बन्ध में, यातायात के सम्बन्ध में, सब बातं पर दर्डी गर्भान्ता के माथ विचार किया गया तथा उसी हर वे से उस प्रदेश का काम चल रहा है, जैसे ग्रन्य प्रदेशों में, जहां पर प्रतिनिधि राज्य ै, चलता है। लेकिन इतन। होते हुए भी लोगों के मन में यह बात खटकती है कि जहां पर शिक्षा बहुत रुधिव है, जहां वे शिक्षित व्यक्ति सारे हिन्दुरतान के कोने कोने में जावर वाम करते हैं, जहां की जन-भावना जागन है, जहां की जनता विवेव भील है, इतना होते हुए भी वहां पर जनता का शासन नही रल पाता है--यह दर्भाग्य है। यदि आगार्म चनाव में कोई भी दल बहमत में ग्राजाय ग्रांर ऐसी श्यिति बन जाय कि वे लोग श्रपनी सरकार स्वयं बना लें, तो यह बहुत ग्रच्छी बात होगी, यदि नहीं बना पायेंगे तो मैं समझता हं कि यह उस प्रदेश का दर्भाग्य है।

लेकिन इसी के साथ साथ मैं आपके माध्यम से मंत्री महोदय का ध्यान प्रावितित करना चाहता हूं कि उनकी जो पंचवर्षीय योजना है, उस पर विशेष ध्यान दिया जाय, वर्षोंकि जिन जिन प्रान्तों में जन-प्रतिनिधियों का शासन है, जहां पर चुने हुए व्यक्ति शासन करते हैं वे सपनी पंचव ियों के लिए धन मांग रहे हैं, प्रपने उद्योगों के लिए धन मांग रहे हैं, प्रपने उद्योगों के लिए धन मांग रहे हैं, प्रपने स्वास्थ्य, शिक्षा धीर कास के लिए धन मांग रहे हैं, इस्तिए वे दिय स्वास के लिए धन मांग रहे हैं, इस्तिए वे दिय स्वास्थ्य, माननीय मंत्री महोदय धीर केरल कंसलट्टिक

कमेटी का यह कर्त्तब्य है कि केरल के सम्बन्ध में उचित मांग वर्रे श्रीर पर्याप्त धनराशि का समावेश करावें।

वहां पर पढ़े-लिखों की संख्या श्रिष्ठक है, तो वहां पर बेरोजगारी भी काफ़ी है, उसका भी समाधान करना श्रावण्यक है। जब वहां पर कैंग क्राप श्रिष्ठक होता है, तो स्वाभाविक है कि उनकी खाद्यस्थित भयावह होगी, इसलिए इसकी तरफ़ हमारी केन्द्रीय सरकार को विशेष ध्यान देना चाहिए।

केरल में पर्यटन के बहुत से स्थान हैं, क्योंकि वह हरियाली वाली जगह है । वहां के लोग कम जमीन होते हुए भी खुणहाल हैं, कई मामलों में खुणहाल हैं, देण के और प्रान्तों से पिछड़ा हुआ होते हुए भी बहुत से प्रान्तों से पिछड़ा हुआ होते हुए भी बहुत से प्रान्तों से प्रक्षिक पिछड़ा हुआ नहीं है, वहां के लोग का काफी समृद्धणाली है, फिर भी वहां के पर्यटन के स्थान बहुत विकसित नहीं है। मुझे और मेरे अन्य साथियों को आदि-णंकराचार्य के स्थान पर जाने का अवसर मिला, और भी कई स्थानों पर हम गये, लेकिन हम ने देखा कि उन स्थानों को पर्यटन स्थान का रूप नहीं दिया गया है।

मैंने भभी कहा था कि वहां पर 4 हजार बील में वन हैं, उन में भ्रनेक स्थानों पर सा-भ्रारण लोग बसे हुए हैं, मैं चाहता हूं कि उन्हें कहां से जबरदाती न निकाला जाय भीर यदि हटाया भी जाय तो उन्हें समुचित स्थान दिया जाय, जिससे व भ्रपने जीवन का निर्वाह कर सकें।

इन गब्दों के साथ जो संकल्प हमारे बाननीय मंत्रों जी ने सदन के सामने रखा है, वैं उसका हार्दिक समर्थन करता हूं।

भी रा० स० तिवारी (चजुराहो) : चपाध्यक्ष जी, हमारे माननीय मंत्री जी ने केरल में 6 महीने के लिये राष्ट्रगित शासन करने के लिये जो मांग की है, वह मांग टीक नहीं है जिस स्थान पर राष्ट्रपित का शासन होता है, वहां की जनता प्रपने को अच्छा नहीं मानतीं, बस्थि एक प्रशासंत्र का अच्छा मानती है। नेकिन जब गत वर्ष में हमारे वहां चुनाव हुए तो वहां कोई पार्टी ऐसी नहीं श्रा सकी चुनाव में जो सरकार बना सकती हो। इसलिये इस हाउस को, इस लोक समा को यह निर्णय करना पड़ा कि वहां पर राष्ट्र-पति का शासन सागू किया जाय श्रीर वह हुशा।

राष्ट्रपति शासन में यह होता है कि सार्वे जनिक समानता के भ्राधार पर वहां के शासन का काम चलता है, किसी पार्टी का नहीं, किसी एक जाति का नहीं, किसी एक समाज का नहीं, बल्कि सारे राष्ट्र का शासन वहां अञ्छे ढंग से चला है और चल रहा है भौर तरक्की भी वहां पर हुई है। सभी पिछले दिनों जब क ग्रेस का जल्ला हम्रा था, उामें मैं वहां पर गया था भीर मैंने वहां पर देखा कि जितनी भव्य सुन्दरता वहां पर है, उतनी शायद दक्षिण भारत के भन्य भागों में नहीं है। मैंने देखा कि धान के ग्रच्छे ग्रच्छे खेत लगे हुए थे स्रौर जो चारहजार मील का जंगल वहां पर है, जैसा कि मेरे पूर्व वक्त ने बताया, उससे बहुत माला में विदेशी मुद्रा हमें प्राप्त होती है। जो फल भौर कहीं पैदा नहीं होता, जैसे काली मिर्च, नारियल, ये सब यहां बडी मात्रा में पैदा होते हैं, भौर उनसे काफी विदेशी मुद्रा हमारे यहां प्राती है। हालांकि वहां पर धनाज की उपज कम है, वहां पर कैश-काप की दावार की बनिस्वत ग्रनाज कम पैदा होता है, इसलिये हमारा यह कर्तव्य हो जाता है कि हम उनको धनाज यहां से दें ताकि उनकी चीजें विदेशों में जाकर विदेशी मद्राप्राप्त करें।

यह हमारे लिये एक सौमाग्य की चीज है, लेकिन श्रीमन् एक चीज मैने वहां पर खेती के सम्बन्ध में देखी। वहां पर रहट श्रीर श्री रा॰ स॰ तिवारी]

बिजली के पम्पस से तमाम सिचाई का काम होता है, यहां तक कि पहाडों पर भी वे इन को ले जाकर लगाते हैं भीर इस तरह से मधिक से अधिक भिम में पैदावार करते हैं। इसलिये मैं माननीय मंत्री जी से कहना चाहता हं कि हमारे उत्तर भारत में जो देश का भाज सुखाग्रस्त क्षेत्र है, उस सुखाग्रस्त क्षेत्र को सुखे से बचाने के लिये वही प्रया वहां पर क्यों लागु नहीं करते हैं। रहट लगाइये, पम्पिंग सेट्स लगाइये, जिससे पानी की कमी दूर हो सके। मैं यह निवेदन करना चाहता हं कि सरकार सार ग्रन्य कामों को छोड़ दे ग्रीर खेती की उन्नति के लिये पम्पिंग सेट्स, कूएं, रहट, ट्यूब-बैल लगाये, ताकि गांव-गांव की पैदावार बढ़ सके भीर हमको अनाज के लिये दूसरे देशों का मुंहन देखना पड़े।

इतना कह कर मैं इस का समर्थन करता हं।

Dr. M. S. Aney: Sir, I will make a few observations on this motion. support the motion with the utmost regret. I believe that there is other statute on our statute book which is so undemocratic in character as the one by which we allowed the President's rule to come into existence there instead of a democratic Government of its own. In my opinion no real justification has been given any time and the people of Kerala have never been satisfied with this arrangement. So far as the policy is concerned, I do not want to speak about the Government's duty and all these things. We have got representatives of Kerala both on that side and here and I may say without any reservation that some of the most studious and painstaking groups of Members in this House come from Kerala and the contribution that they make to the debate indicates the zeal they have for public work and the intelligent interest they want to take in administration of their own country. Such people returned their representatives from the assembly constituencies but they were not given a chance to form themselves into a council of ministers and President's rule was foisted upon them. It is a great injustice done to them. It is too late to undo that injustice now because the elections are coming near. I hope in this election at least there will be a majority party in Kerala and I hope the mistake we have committed last time will not be repeated.

The other day the Prime Minister very rightly appealed to us all not to do anything which would put democracy in danger. Yesterday she repeated the same appeal I am told, I was not present in the House. believe nothing is a greater danger to democracy than the action of the Government of India itself taken on occasions like the one on which President's rule was foisted on Kerala last time. I do not want to speak anything about the previous time. Let the Government not commit mistakes of that kind hereafter, and I am sure that notwithstanding the aberrations that we find here,-the people seem to have gone off their heads and done something which is unworthy of the citizens of this country, this is a passing phase-the spirit of reason will be resumed. Let there be no mistake on the part of the Government itself so that they might resume the normal path of democracy instead of resorting to other ultra-legal measures and go along nasty ways.

One of the ways of keeping the people under control is for the Government itself to be perfectly loyal to the principles of democracy; its administration should be conducted on the highest principles of rectitude and incorruptibility. If these principles are taken into consideration and carefully followed, I believe there will be no need for us to have repetitions of what has been done previously with regard to Kerala. I wish that in the coming elections they assert themselves. Whatever party comes out in a majority I hope will be allowed to

torm a Government and I hope there will be no occasion for implementing this formula for which we are asking this Bill to be passed.

Shri Hathi: I have heard the specches of members, especially members from Kerala, and the kind of feeling which they experienced I also share, the feeling that they have not the rule of a popular ministry through their chosen representatives. I share that feeling, and it is to an extent that feeling which makes them feel that what is being done under President's rule is not what could have been done had there been a popular ministry. I agree with my esteemed friend Dr. Aney that we should all wish that in the next election they have a single majority and soon have a popular government.

Many of the speakers said that nothing had been done during President's rule, but before I come to that, I should like to refer to Mr. Gopalan who laid a charge that wherever President's rule is imposed it is only because there is no Congress party government. That is not correct. If we look back to the history we find that when Dr. Gopichand Bhargava was Chief Minister of Punjab, and it was a Congress Ministry, President's rule was imposed because the administration could not be carried on according to the provisions of the Constitution.

The other distinction that he made yras that in the recent President's rule in Punjab the legislative assembly was not dissolved, while in Kerala it had been dissolved. The reason is very obvious. The decision had already been taken that there will be a bifurcation of the State of Punjab into two States, and that within two or three months, i.e., by 1st the ministries November, would be formed. Now, to dissolve the Legislative Assembly for three months and then at the end of three months again to have elections for the Assembly would not have been at all proper. It was on this ground that the 1920 (Ai) LSD-8.

Assembly had not been dissolved. So, it does not mean that we have one yardstick for Kerala and a different yardstick for other States.

I may say that Kerala has great potentialities in men, material and resources. We shall provide the human effort and the financial resources to the extent necessary and I am sure Kerala wou'd develop because they are educated men and it is a rich land, with all the forests and sea coast, but the difficult is that it is deficit in agricultural production.

During President's rule, they have taken sufficient care to see that agricultural production is developed, and the most important development in this was the launching of the High Yielding Variety Programme. The State has chosen Tainan-3 paddy seed and during the last Kharif season 84,000 acres of additional paddy land was brought under this new strain. This seed yields 7,000 lbs. per acre; so 2.9 lakh tons of paddy would be obtained from this new kind of seed.

The performance during the last season has been extremely satisfactory. The programme is to cultivate this variety in 4.30 lakhs acres during 1966-67. During the Fourth Plan Period it is proposed to propagate this variety in an area of 10 to 12 lakhs acres having assured water supply. It is hoped that when all these areas are brought under this new strain, Kerala will become self-sufficient in food.

Another programme of the Department was to raise an additional crop in the single cropped lands in Trichur, Alleppey and Kottayam Districts. The experiments conducted in these areas proved to be successful and during last season an additional crop was raised in over 7,000 acres. During this year already about 12,000 acres have been brought under additional crop in the Trichur area and it is hoped that in Alleppey and Kottayam Districts, much larger areas would be brought under this programme.

[Shri Hathi]

Another important programme taken up during this year was the reclamation of the laterite areas in Cannanore District. About 80 to 100 thousand acres of uncultivated are available in this District, on rough estimate. No sort of cultivation has been attempted in this area so far. Recognising the need utilising all available land for production of food crops, an attempt was made to test the suitability of area for cultivation purposes three Blocks each of 20 acres of compart areas were taken up for cultivation as an experiment. Tapioca, Paddy and Vegetables have been raised here and the results so far gain ed are very encouraging. The proposal now is to cultivate another 3 to 5 thousand acres at least during year. This is actually what the people of Kerala want. They want to be self-sufficient in food. It is not that we cannot give them food by importing from outside; that is the way which has to be resorted to if other things fail. The real thing is to utilise its own resources and this is what is being done.

Then, it requires water, of course, and therefore, the programme of minor irrigation was given great importance during the President's rule and a separate wing of the PWD with a Superintending Engineer and Executive Engineers for each district was formed exclusively for minor irrigation requirements. The outlay vided for minor irrigation schemes during 1966-67 is Rs. 222 lakhs as Rs. 105 lakhs in 1965-66. against The area brought under minor irrigation during the third Plan period was 1.44 lakh acres.

Shri D. C. Sharma and Shri Gopalan referred to fisherics. As I said, the forest and the sea are the main resources of production and economy for Kerala. Therefore, fisheries have to be given importance, and I agree with Shri Gopalan and other friends who spoke about it. Because of the prominent place that fish occupies in the economy of Kerala, outlay for fisheries made in the State plan during 1966-67 was raised 138 lakhs from 84 lakhs. During the period, 267 mechanised were constructed for distribution to fishermen. Besides, 169 boats are now under construction. Four ice-plants . having a total ice-producing capacity of 35 tonnes per day were completed. Construction of a 300-ton frozen plant is under way. Another notable achievement is the formation of the Kerala Fisheries Corporation with an authorised capital of Rs. 5 crores. The Corporation has already started functioning and shrimps worth lakhs were already exported to the USA.

Then reference was made especially by Shri Vasudevan Nair to a project which he called my pet or favourite project. It is true that when I in the Irrigation and Power Ministry, I took keen interest to see that survey of this project was completed and that a start was made. They expressed some fear that in the fourth Plan the provision may be cut and it may not be possible to have this priject imp'emented. I am in constant touch with the Irrigation Ministry 50 far as this project is concerned. M ... self and all the Members including our friends opposite. Shri Vasudevan Nair and others, had been to see the project at the pre-stage investigation and they know how difficult it is. What I want to say is that I have been in touch, and I can say that in Idiki, three sets of 130 MV each will be completed by 1970-71. The Member also mentioned that there are some proposals for changing the cement concrete dam to masonry dam. There are three dams. On is Idiki which is going to be in coment concrete. There was another dam. Chimmuthuri dam. It was perhaps for the sake of economy that it first thought that it could be done in masonry. But it is now decided that the whole thing will be in concrete. The third dam, Komao, which was to be an earth dam will now be in masonry.

The hon. Member said that th. fourth Plan, because there is no popular Ministry, may suffer. The Members of the Opposition are not here now. May I remind them that though the functioning of the Consultative Committee is only to look to the legislative matters, we gone far ahead of that, and we had a discussion with the Planning Minister and the members of the Consultative Committee had full scope of discussing it. Even if need be, it will be seen that what Government the there has done is what anybody else could have done. In the third Plan, the total provision was Rs. 170 crores. Today, in implementation and execution, the amount has reached a figure of Rs. 181 crores, which is in excess of what was provided for, and in the fourth Plan, the proposed outlay is Rs. 309 crores. If you see to agriculture, from Rs. 31 crores, it has been proposed to raise it to Rs. 59 crores. In irrigation, from Rs. 59 crores, Rs. 126 crores have been proposed. In industry, from Rs 17 crores, Rs. 35 crores have been proposed. fore, the Government takes keen interest to see that the Plan does not suffer.

As far as the Cochin port is concerned, we had had discussions in the Consultative Committee, and there the Members desire that their of view should be placed before the Transport Minister. I had conveyed this to the Minister concerned, and a delegation under Mr. K. K. Shah. a member of that committee was to meet him. I have informed Mr. Shah that they can explain the full position to the Transport Ministry. That the officers would not give due tention, as I said, is a feeling which is natural. The President's rule or a rule by the Governor or officers can-

not be as satisfactory according to the sentiments and feeling of the people as a popular ministry. I concede that. But the officers have taken great care to look to the interests of Kerala. Before the Finance Commission, when they represented their case, they were able to get Rs. 188 crores for the five years from 1966-67. That means nearly double the provision was given for the last five years. So, it is not that they have not been careful and mindful of the interests of the people of Kerala. They have done

As Several Members referred the various problems may I say that the problems that have risenlikely to problems are arisehave been solved as and when thev arose. For example, was the NGO strike, the teachers strike; they have been solved. The hon. Member referred to power engineers of the Electricity Board. That matter has been referred to arbitration. A retired Chief Justice of Kerala has been appointed as an arbitrator. So far as the salary of university college teachers is concerned. that is also now in the way of being solved. There was a strike in rubber plantations. That has solved. Problems do arise. says that had it been a Ministry no problem would arisen would not be correct. Problems arise from day to day. Strikes do take place. Labour unrest does take place and the people do want more salaries, the engineers do want more salaries, but it is not that the problems are left unsolved. The questions as and when they arose have been solved.

One more point was about the Consultative Committee. It was said that the decisions taken by that Committee have not yet been implemented; that is not correct. One of my hon, friends on this side of the House referred to this subject and said that the sub-committee has gone into the question of forest lands. This question

1013 Rule in Kerala (Res.)

[Shri Hathi]

has been pending for years together and it was not possible to solve it. The Consultative Committee appointed a sub-committee and this sub-committee submitted a report. This report has to be implemented. But it will certainly take time. have to find out who are the encroachers and who the lessees and from what particular date, whether the same compensation should be paid or it should vary, etc. All these have to be considered by the Government and' I am sure they are considering them. They have already started the first step of implementation, i.e. issuing identity cards. On the whole, I can say that the State Government has tried to the extent it can to look to the interests of the people of Kerala and it cannot be said that there have been failures.

One member said that there has been a failure, but no achievement. To a degree I would subscribe to that view, because whatever may be the level of development, if you do not have a democratic government in a particular area, I would not call it an achievement. I wish the people of Kerala achieve that. That will be the greatest achievement. Nobody need entertain the fear that if there is a single majority party, that party will not be able to form a government. Only where the parties could not command a majority, as happened last time, then only this article of the Constitution has to be invoked. I think that would be the greatest achievement. All other achievements minus that would be to my mind a failure. To that extent, I subscribe to that view.

On the main issue whether the Proclamation should be extended or not, there was no difference of opinion. All the members who spoke took a practical view, namely, even if we now decide to have elections, the preparations for election will take two or three months. That means, the election would be sometime in

January. But the general elections are coming in February. So, it would be a waste to have an election in January and again general elections in February. That is the main issue today, whether the Proclamation should be extended or not. Regarding other questions which were raised, I have tried to answer most of them.

I commend this Resolution to the acceptance of the House.

Mr. Deputy-Speaker: The question is:

"That this House approves the continuance in force of the Proclamation dated 24th March, 1965, in relation to the State of Kerala, issued under article 356 of the Constitution by the Vice-President of India, discharging the functions of the President, for a further period of six months with effect from November 11, 1966."

The motion was adopted.

14.34 hrs.

INSECTICIDES BILL

स्वारच्य तथा परिवार नियोजन मंत्री (डा॰ सजीला नायर) : मैं यह प्रस्ताव करती हुं:

> "िक यह सभा राज्य-सभा द्वारा श्रपनी 26 जुलाई, 1966 को हुई बैठक में स्वीकृत प्रस्ताव में की गई ग्रीर 28 जुलाई, 1966 को इस सभा का भेजी गई इस सिफ़ारिश से सहमत है कि यह सभा मानव प्राणियों या केशरुकीय जीव जन्तुग्रों के श्वतरे का निवारण करने की दृष्टि से कीटनाशी के ग्रायात, विनिर्माण, विकय, परिवहन, वितरण श्रीर उपयोग का विनियमन करने

के लिये मौर तस्सम्बन्धित विषयों के लिये विघेयक सम्बन्धी दोनों सभाग्रों की संयुक्त समिति में सम्मिलित हो तथा संकल्प करती है कि उक्त संयुक्त समिति में काम करने के लिये लोक-सभा के निम्नलिखित 30 सद यों को नाम-निर्देशित किया जाये,

मर्थात:---

श्री पीटर भल्वारेस, श्री कन्हैयालाल बाल्मीकी, श्री विभृति मिश्र, श्रीमती जोहराबेन धकबरभाई चावदा, सरदार दलजीत सिंह श्री गणपति राम, श्री ग्रन्सार हरवानी, श्री जोगेन्द्र नाथ हजारिका, श्री एस० कंडप्पन, सरदार कपुर सिंह, श्री सी॰ म्हम्मद श्री प॰ न्हन, श्री नरेन्द्र सिंह महीडा, श्री इन्द्रजीत लाल मल्होत्रा, श्री पी० मरुशिया, श्री शिव चरण माथ्र, श्री कृष्णजी लक्ष्मण मोरे, श्री पी० के० वास्देवन नायर, श्रीमती सहोदरा बाई राय, चौधरी राम सेवक, श्री जु० रमापति राव, श्री मार० स्रेन्द्र रेड्डी, डा० शिशिर कूमार साहा, श्री चि॰ सुब-ह्मण्यम्, श्री सूर्य प्रसाद, श्री महम्भद ताहिर, श्री डोश तिम्म या. श्री विश्राम प्रसाद, श्री यद्धवीर सिंह डा० सुशीला नाथर।

यह समा राज्य समा से यह भी सिफारिश करती है कि उक्त संयुक्त समिति को 30 नवम्बर, 1966 तक प्रतिबेदन देने की हिंदायत दी जाये।"

इस सम्बन्ध में मेरा निवेदन यह है कि यह कानून श्रीझातिशीझ इसी सेक्षन में

पारित किया जाये। भापको स्मरण होगा कि कीटनाशी दवा के खुराक से मिल जाने के कारण केरल में कई मृत्य होने के कारण, 1958 में सरकार ने श्री शाह की घष्ट्रयक्षता में एक कमेटी नियक्त की थी, जिसको इनसेक्टिसाइड्ज के बारे में विचार करने के लिये कहा गया था, उस कमेटी ने सिफारिश की कि एक विधेयक बनाया जाये, जिसके धनुसार इनसेक्टिसाइइज के मैनू-फ़ेक्चर, डिस्ट्रिब्यूशन भीर इस्तेमाल वगैरह की सब स्टेजिज पर कुछ कंट्रोल रखा जा सके। इस विघेयक की भावश्यकता इसलिये महसस हई कि घापको स्मरण होगा कि उस समय किसी जहाज में खाने में इनसेक्टिसाइड्स े मिल जाने से बहुत से लोगों का जीवन जाता रहा था। उस बड़ी दुर्घटना से सब लोग परेशान हो उठे थे भौर यह कमेटी नियुक्त की गई थी। उस कमेटी ने 1958 में भपनी रिपोर्ट दी भीर इस प्रकार का विधेयक बनाबे का सुझाव दिया। सरकार ने उस सुझाव को स्वीकार किया, लेकिन भनेक कारणों से इस दिशा में कोई प्रगति नहीं हुई।

1962 के चुनाव के बाद नई पालियामेंट माई मीर उस समय के खाध मंत्री, श्री एस॰ के॰ पाटिल, ने मझे 1963 में एक पत्र लिखा, जिस में उन्होंने कहा कि मगर इस विधेयक के काम को खाद्य मंत्रालय के बजाये स्वास्थ्य मंत्रालय ले ले. तो ज्यादा भच्छा होगा, क्योंकि कृग्ज कंट्रोल की मशीनरी स्वास्थ्य मंत्रालय के पास है भीर वे लोग इस कार्यको भी श्रासानी से कर सकेंगे। तब एक बिल तैयार किया गया भीर उस को राज्य सभामें पेशा भी कर दिया गया। लेकिन उस विधेयक के पारित होने से पहले नये खाध मंत्री, श्री सुबह्यण्यम्, ने प्रोफ़ेसर बैकर भीर भ्रन्य लोगों की एक कमेटी नियुक्त की, जिसने इस विषय में कुछ सुझाव दिये । श्री सुब्रह्मण्यम् ने मुझे पत्र लिखा कि मण्छा होगा कि माप इस कमेटी की रिपोर्ट का इन्तजार करें भीर उसके बाद इस विधेयक को सार्ये।

[डा॰ सशीला नायर]

उस कमेटी की रिपोर्ट ग्रभी थोड़ा समय पहले ग्रा गई, ग्रीर उसके बाद इस बिल को राज्य समा में दाखिल किया गया। राज्य सभा ने उसको ग्रपनी स्वीकृति दी ग्रीर उस को जायंट सिलैक्ट कमेटी को सुपुर्द करने की सिफारिश की, ताकि रुनेटी इन नई कमेटी के सुझावों पर भी विचा करके इस विधेयक में उचित-पुरुस्ती या तन्दीली करने की सलाह इस सदन को दी जा सके। जिस के बाद यह सदन इस विधेयक को पारित कर सके।

मेरा विनम्न निवेदन है कि यह विधेयक पास करने में पहले ही बहुत विलम्ब हो चुका है और इस दरिमयान दो चार जगहों पर खाद्य पदार्थों में इनसेक्टिसाइड्ज के मिल जाने के कारण कुछ भीर भी दुर्धटनायें हो चुकी हैं, जिन में कुछ लोग बीमार हुए और कुछ मर भी गए। इस लिए यह भ्रत्यन्त भावश्यक है कि शी झातिशी झ इनसेक्टिसाइड्ज के सारे ससल को ध्यानपूर्वक देखने के लिए भौर इस पर सही प्रकार का नियंवण रखने के लिए यह सदन एक विधेयक पारित करे। इस दृष्टि से भ्रापक द्वारा सदन से मेरी प्रायंना है कि वह इस विधेयक पर विचार करने के लिए इस जायंट सिलेक्ट कमेटी में शामिल होने की स्वीकृति दे।

Mr. Deputy-Speaker: Motion moved:

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 26th July, 1966 and communicated to this House on the 28th July, 1966, and resolves that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

Shri Peter Alvares, Shri K. L. Balmiki, Shri Bibhuti Mishra, Shrimati Zohraben Akbarbhai Chavda, Sardar Daljit Singh, Shri Ganapati Ram, Ansar Harvani, Shri J. N. Hazarika, Shri S. Kandappan. Sardar Kapur Singh, C. H. Mohammad Koya, Shri P. Kunhan, Shri Narendrasingh Mahida, Shri Inder J. Malhotra, Shri P. Maruthaiah, Shri Shiv Charan Mathur, Shri K. L. More, Shri P. K. Vasudevan Nair, Shrimati Sahodra Bai Rai, Chowdhary Ram Sewak, Shri J. Ramapathi Rao, Shri R. Surender Reddy, Dr. Sisir Kumar Saha, Shri C. Subramaniam, Shri Surya Prashad, Shri Mohammad Tahir, Shri Dodda Thimmaiah, Shri Vishram Prasad, Shri Yudhvir Singh, and Dr. Sushila Nayar.

This House further recommends to Rajya Sabha that the said Joint Committee be instructed to report by the 30th November, 1966."

There is a substitute motion. Is the hon. Member moving it?

Shri Shree Narayan Das (Darbhanga): No, Sir.

Shri C. K. Bhattacharyya (Raiganj): Mr. Deputy-Speaker, Sir, the Bill has been brought not too soon. The hon. Minister of Health has referred to the occurrence which compelled the introduction of the Bill and due to which there were losses of a large number of lives on account of foodgrains being mixed up with insecticides which have harmful effects on human system.

Having gone through this Bill, I find the objects are to regulate the import, manufacture, sale, transport, distribution and use of insecticides. I feel that the hon, Minister should look into the provisions of this Bill. There ought to be some check on the authority to keep these insecticides. A large number of reports have appeared in the newspapers in which the insecticides, particularly the one named folidol, have been used for the purpose of suicides. If the newspaper reports could be collected there would be a good number of cases in which folidol has been used for that deplorable purpose. People have been using folidol for committing suicide.

There is one thing more—that is ralso, of course, provided in this Bill—and that is the use of insecticides. The use of insecticides has led to the contamination of food crops growing in some areas. The insecticide having not been used with proper care it has led to harmful effects on the human system and also caused some deaths.

There is provision for punishment. These punishments, I believe, are justified. But in some of these cases, as I look through the provisions, I feel that they ought to be modified so that the orders issued from the court inflicting those punishments may be done with more caution and more care. Of course, the Bill provides in the very beginning that it gives only additional powers and other powers given to the authorities for checking harmfar effects contemplated by this Bill are not affected and are retained. That is very helpful.

I would like to suggest one amendment. If the hon, Minister kindly looks into it she will find that the Bill says that it is for "human beings or vertebrate animals". That is the expression used. That expression might be leading to some difficulty when it comes to the question of interpretation. If you say "human beings or vertebrate animals" it might be taken to mean that human beings are not included in the vertebrate animals, the two are put in two different classes. I would suggest that

she should herself propose an amendment to the expression saying that wherever this expression occurs in this Bill the word "other" should be put before the word "vertebrate" so that then the expression would be "human beings or other vertebrate animals". Otherwise it might lead to some difficulty some day in the hands of the court when interpreting this particular expression.

On the whole, the Health Minister is to be congratulated for the promptness with which she has carried out the objects of the Committee which was appointed by our Food Minister, Shri Subramaniam, and the provisions that are there in this Bill are for preventing misuse of insecticides. The expression used is "mis-branded". That is an expression which covers a lot of things, and I believe if that expression is used with particular care, misuse of insecticides as is found and as has occurred in some places would be prevented by the provisions of this Bill. I thank her for having brought in this Bill.

श्री श्रीनारायग दास : उपाध्यक्ष महो-दय, विभिन्न प्रकार के कीटाणुनाशक पदार्थों के बनाने, बेचने, रखाने, जहां तहां ले जाने, वितरण करने भीर इस्तेमाल करने के सम्बन्ध में यह विधेयक माननीय स्वास्थ्य मंत्री ने जो उपस्थित किया^{*} है^{*} मैं उसका हृदय से समर्थन करता है। जैसा कि इस विधेयक के उद्देश्य में बताया गया है भारत के विभिन्न प्रान्तों में इस कीटाणनाशक पदार्थ के खाद्य पदार्थ में मिलावट हो जाने से कई जगह बड़ी तादाद में बहुत से लोगों की जान चली गई। यह पदार्थ देश के विकास के लिए बहत ही घावश्यक हैं। हाल में हमारे देश में खेती के उत्थान के लिए भौर विभिन्न प्रकार की उपजों को कीटाणनाशक पदार्थों से बचाने के लिए बहुत जोर दिया जा रहा है भीर उस का वितरण भी ग्रीर प्रसार भी बहुत तेजी के सत्य हो एहा है। खेती करने वाले जो हमारे देश के हैं वह भी इस का इस्तेमाल दिनों दिन ग्रधिकाधिक रूप में करने लगे हैं। ऐसी हालत

[ब्री बीनारायण दास]

1921

में यह प्रस्ताव सामने भाया है कि इस प्रकार के जो पदार्थ हैं कीटाणुनाशक जो मनुष्य के जीवन के लिए भीर जानवरों के जीवन के लिए खतरनाक हैं, ऐसी वस्तुग्रों के नियंत्रण के लिए इस देश में कानून बनाया जाय भीर जैसा कि माननीय मंत्री ने बताया, इसके सम्बन्ध में सरकार ने जो कमीशन नियुक्त किया था उसने भी इस बात के लिये बहुत जोर दिया है। उसी की सिफारिश के फलस्वरूप यह विघेयक हमारे विचारार्थ यहां उपस्थित किया गया है भ्रौर इसे प्रवर समिति में भेजा जाने वाला है।

एक बात इसके सम्बन्ध में मैं पहले कहना बाहुंगा कि इस कानून को कार्य रूप देने के लिये जो विभिन्न प्रकार की संस्थाएं बनाई जा रही हैं या विभिन्न प्रकार के ग्रविकारी इस कानून को चालू करने के लिए नियुक्त किये जायेंगे उन सब के बारे में बहुत जिम्मेदारी से विचार करने की जरूरत है। सेंट्रल इनसेक्टिसाइढज बोर्ड, लाइसेंसिंग रजिस्ट्रेशन कमेटी, लाइसेंसिंग भाफिसर श्रीर सूपरवाइजरी इंसपेक्टर्स जो इन सब कामों की देख भाल करने के लिए बहाल होंगे, उन के ऊपर बहुत जबर्दस्त जिम्मेदारी म्राने वाली है। कीटाण नाशक पदार्थों के उत्पादन के लिए, वितरण के लिए भ्रौर बेचने के लिए भ्रभी कुछ नियंत्रण नहीं है, ऐसी बात नहीं है। मेरा जहां तक खयाल है एक दूसरे कानून के भन्दर इस बात का नियंत्रण कुछ हद तक किया जाता है। लेकिन जहां तक मन्ष्य श्रीर जानवरों स्वास्थ्य का ताल्लुक है, उसके सम्बन्ध नियन्त्रण इस विधेयक से होने वाला है। मेरा विचार है कि जिन संस्थास्रों का नियमत या जिन ग्रधिकारियों के जिम्मे इस कानून को चलाने की जिम्मेदारी भाने वालो है उसके लिये जो व्यक्ति नियुक्त किये जायें उनका म्यवहार ग्रीर ग्राचरण ऐसा होना चः हिये कि सचमच जो इस कानून का उद्देश्य है वह पूरा हो सके । मैं इस बात को यहां कहंगा कि एक मौका हम को मिला जिसमें मैं कहना चाहता हूं कि बहुत भ्रच्छे उद्दश्य से हम लोगों ने अपने देश में एक कानून बनाया है, जो कि मावण्यक भी था, वह है प्रिवन्शन माफ एडल्टरेशन इन फड । उसके संगठन सारे देश में हैं, विशेषकर राज्य के सरकारों के ऊपर इस कानुन को लग्ग करने का भ्रधिकार दिया हमा है, यद्यपि हमने इस संसद के द्वारा इस कानून को पास किया है। लेकिन मुझे दृ:ख के साथ कहना पड़ता है कि उसके संचा-लन के लिये, उसकी देख भाल के लिये, जो मधिकारी नियक्त किये गये हैं, उनका व्यवहार ऐसा है जिससे जनता बहुत ही ग्रसन्तृष्ट है।

यह जात सही है कि खाद्य पदार्थ की निगरानी हो भौर खाद्य पदार्थ में मिलावट न हो, क्योंकि मिलावट करने का मन्ध्य प्रौर समाज के जीवन पर बहुत गहरा भ्रमर पड़ता है। बहुत से ब्रादमियों की जानें चली जाती हैं, बहुत से लोग बीमार हो जाते हैं। लेकिन साय ही साथ यह बात भी कहने के लिये मजबूर होना पड़ता है कि हमारे फुड ऐडल्टरेशन ऐक्ट के ब्रन्दर जिलने भी इन्सपेक्टर लोग हैं वह ऐसे तबकों से बाते हैं कि अपने काम के सिलसिले में पैसे बनाने का काम उन का हो जाता है। जो छोटे छोटे व्यापारी है, छोटी छोटी दुकानें करते हैं, उन को वे तंग करते हैं। जो उनको खुश नहीं रखते किमी तरीके से, उनके खिलाफ तो वह मुकदमे चलाते हैं श्रीर जो व्यापारी या खाद्य पदार्थ बेचने वाले इन्सपैश्टर को खुश करते हैं भ्रगर वह मिलावट भी करते हुए पाये आते हैं तो भी वे उनको छोड़ देते हैं भीर उनके खिलाफ कोई कार्रवाई नहीं की जाती । नतीजा यह होता है कि कान्न की जो मंशा होती है वह पूरी नहीं होती । इसलिये मैं कहना चाहता हं कि कानून बनाना बहुत ही जरूरी है लेकिन इससे भी ज्यादा जरूरी है कि कानून को लागु करने के लिये हम जो मशीनरी बनाते हैं, जो प्रधिकारी हम नियुक्त करते हैं, उनका व्यवहार पूरा सन्तोपजनक हो।

मुझे इसके कहने में कुछ संकोच जरूर होता है कि हमारे स्कूलों श्रीर कालेजों से जो लोग निकलते हैं, जो पढ़ कर प्राते हैं, उनमें से ही यह लोग लिये जाते हैं भीर हमारे देश में भ्रष्टाचार के खिलाफ ग्राज ग्रावाज लगाई जाती है लेकिन जो लोग ग्रावाज करने हैं उनमें बहुत से लोग वे होते हैं जो खुद भ्रष्टा-चार में विश्वास करते हैं ग्रीर भ्रष्टाचार करते हैं। जो इन्सपेक्टर इस कानुन के भ्रन्दर नियुक्त किये जायें उनकी नियुक्ति करने का निर्णय करने के सम्बन्ध में कि कौन कौन से नियुक्त किये जायें, उनकी ईमानदारी ग्रीर सचाई का पुरा स्थाल रक्खा जॉना चाहिये। श्रगर ऐसानहीं किया जाता तो जो भी कानुन हम प्रच्छी मंशा से बनाते हैं उसका बहुत बुरा ग्रसर देहातों के ग्रन्दर पड़ता है। वहां को जनता समझती है कि जितने भी कान्न नियन्त्रण के लिये बनते हैं वे उनको सहायता देने के लिये उनको तंग करने के लिये हैं। श्रीर जितने भी श्रफसर सरकारी नौकरी में ग्राते हैं इस कानून के भ्रन्दर वह जनता की सेवा करने के लिये नहीं जनता को तंग करने के लिये ग्राते हैं। नतीजा यह होता है कि यहां पर जनता निसती रहती है। इसलिये मैं मन्त्री महोदय से अन्-रोध करूंगा कि हम सब से पहले इस बात की निगरानी रक्खें कि एक ऐसी मशीनरी होती चाहिये जो यह देखे कि देहातों के अन्दर फुड ऐडल्टरेशन ऐक्ट में जो इन्सपेक्टर रक्खे जाते हैं उनका काम गांव के खिलाफ पड़ता है या गांव मदद के लिये होता है। इस को देखने के लिये एक भ्रफतर होना चाहिए नहीं तो इस कानून की मंशा पूरी नहीं होगी जहां निर्णय करने का ग्रधिकार रजिस्ट्रेशन कमेटी या इन्सपेक्टर या लाइसेंसिंग कमेटी को दिश हम्रा है कि वह दरख्वास्त को ना-मंज्र करें वहां नामंजूर करने के साथ साथ उन्हें यह देना चाहिये कि नशों नामंजूर किया गया ।

मैं समझता हूं कि बहुत सी जगहों में यह है कि सपील होगी। लेकिन सपील किस बात पर होगी। ऐपीन्ड तो हम होंगे लेकिन जो निर्णय करने वाला प्रधिकारी है प्रगर निर्णय करने से पहले वह कारण बतला दे कि किस कारण से वह दरखांस्त को रद्द करता है तो उसके प्राधार पर जो ऐप्रोव्ड पार्टी है वह दूसरी प्रगील में जा सकता है। प्रवर समिति को इस बात पर विचार करना चाहिये कि जहां जहां निर्णय करने वाला प्रधिकारी दरहवास्त को नामंजूर करे वहां नामंजुर करते समय कारण भी दे।

थहां दिया हुन्ना है कि एक केन्द्रीय कीटाणुनाशक लेबोरेटरी होगी । साथ ही साथ यह भी दिया हुम्रा है कि इस बोई को ध्रधिकार होगा कि जो लेबोरेटरी का काम होगा वह दूसरी संस्थाग्रों को भी दे सके। में समञ्जता हूं कि इसमें इस बात का जिक रहना चाहिये कि किस प्रकार की संस्था को यह काम सींपा जा सकेगा। इसमें यह स्पष्ट नहीं है कि किस प्रकार की संस्यान्नों को यह काम सोंपा जायेगा । लेबोरेटरी हो यह जरूरी है। इस कानन के मुताबिक सेंट्रल गवर्नमेंट लेबोरेटरी की स्थापना करेगी । उसकी शाखार्ये हर प्रदेश में हो सकेंगी, यह मैं मानता हुं । हिन्दुस्तान बट्टत विशाल देश है । यदि एक केन्द्रीय संस्था बनाई जाती है तो साधारण जनता को धाने जाने में बडा खर्च पह जाता है। यदि हम केवल एक केन्द्रीय संस्था स्थापित करते हैं तो उसका लाभ वही उठा सकते हैं जो कि धनी लोग हैं, जो पैसा खर्च कर के दिल्ली में ब्राजा सकते हैं। दिल्ली ब्राने में बौर इस केन्द्रीय संस्था से लाभ उठाने में गरीब जनता को बहुत नुकसान पड़ता है। इसलिये इस प्रकार की संस्था का निर्माण अपगर केन्द्र में हो तो उसकी शाखायें विभिन्न राज्यों में हों यह बहुत ग्रावश्यक है। यदि ऐसा नहीं होता भौर राज्यों में शाखायें न बनें तो इस संस्था का लाभ गरीब म्रादमी नहीं उठा सकेंगे।

इस विधेयक में कानून तोड़ने वालों को जो सजा दी गई है वह कहीं पर कम हैं भौर कहीं पर ज्यादा है। भगर कोई इस कानून श्री श्रीनारायण दास

1925

के खिताफ काम करे जो कि समाज के लिये बहुत हानिकारक है, तो उसको कड़ी से कड़ी मजा होतो चाहिये. लेकिन साधारण श्रपराध के लिये कड़ी सजान हो, मेरा ख्याल है कि प्रवर समिति इस बात पर विचार करेगी।

इन भव्दों के साथ मैं इस विधेयक का समर्थन करता हूं ग्रीर ग्रांशा करता हूं कि यह पास हो जारेगा । लेकिन मैं भाशा करता हं कि गृह मन्त्री जी इस बात का ख्याल रक्खेंगे कि इस कानन का पालन कराने के लिये जो व्यवित रक्के जायने वह ईमानदारी भीर सचाई संकाम करेंगे तो कि समाज को पुरे से पुरालाभ हो सके। ऐसान हो कि इस पर पर नियन्त्रण करने से जनता को तकलीफ हो जाये ।

भी फ॰ गो॰ सेन (पूर्णिया): उपाध्यक्ष महोदय, मुझे ज्यादा कुछ नहीं कहना है, मैं इस बात की ताईद करता हूं कि यह बिल बहुत भ्रच्छे उद्देश्य से लाया गया है। यहां पर श्री मदाचार्यने भौर श्री श्रीनारायण दास ने जो कुछ कहा है वह बहुत माकूल है। लेकिन एक चीज मुझे कहनी है कि इस का खास तौर पर उपयोग देहातों में होगा । हमारे यहां एक दफा कीटाणु मारने के लिये लोग स्त्रे ले कर बाये भीर स्प्रेकरने लगे। इस के बाद ही उन्हें किसी ने एक हाथ में खेनी तम्बाक् दे बी। उन्हों ने उस को खालिया भौर उसको काफी तकलीफ हो गई भीर पेट फूल गया। उस को तुरन्त घरपताल ले जाया गया, लेकिन भ्रस्पताल में ले जाते जाते वह मर गया। तब से ले कर प्राज तक उस इलाके में कोई भी स्त्रे को इस्तेमाल नहीं करना चाहता है। वह समझते हैं कि वह बहुत खतरनाक चीज है। कीटाणु मारने के लिये यह बहुत बढिया चीज है लेकिन उस का मिसयूज भी हो रहा है। इस की स्कावट होनी चाहिये। खास कर यह सावधानी बरतनी चाहिये कि जहां यह चीज इस्तेमाल की जाती हो वहां उसे बहुत सावधानी से रक्खा जाये भीर स्प्रेकरने वाले लोग भी सावद्यानी बरतें।

मुझे इतना ही कहना है। जैसा हमारे मित्र श्री श्रीनारायण दास ने कहा, यह प्रवर समिति में जा रहा है, मैं समझता हं कि वहां पर इस पर विचार किया जायेगा। 15 hrs.

Insecticides Bill

[SHRI SHAM LAL SARAF in the Chair]

भी रचुनाय सिंह (बाराणसी): समापति, महोदय, डा॰ सुशीला नायर ने जो विधेयक उपस्थित किया है, मैं उस का समर्थन करता हूं। माज समाचारपत में उन का एक मन्वेषणपूर्ण घौर सुन्दर भाषण प्रकाशित हम्रा है, जो कि वह काशी संस्कृत विश्वविद्यालय में देने वाली थीं। चूंकि वह वहां नहीं जा सकीं. इसलिये उन का वह भाषण प्रकाशित किया गया है, जिस से भायुर्वेद पर बहुत प्रकाश पहता है। उन्हों ने प्रायुर्वेद के लिये जिन प्रच्छे शक्दों का प्रयोग किया है, उन के लिए मैं काशी का एक नागरिक होने के नाते से उन को धन्यवाद देता हूं, क्योंकि काशी भायवद का केन्द्र है और धन्यन्तरि भगवान वहीं पैदा हुए थे। हुभारी यह जो विद्या लुप्त हो रही है, उस को पुनस्यापित करने के लिये माननीय मंत्री जो सदप्रयास कर रही हैं, उस लिए उन के प्रति सारे भारतवर्ष की सहानुभृति है भीर सारा वैद्य सभाज उन की जयजयकार कर रहा है, क्योंकि भाजादी मिलने के बहुत विनों क पश्चात् सरकार का ध्यान मायुर्वेद की भोर भाकर्षित हुमा है।

जहां तक इस विधेयक का संबंध है, मद्रास, केरल भीर भागरा में फुड पायजनिंग केसिज होने के कारण एक कमेटी स्वापित की गई, जिस की सिफारिशों के फलस्बरूप संयुक्त प्रवर समिति को भेजने के लिये यह विधेयक इस सदन में लाया गया है। मैं निवेदन करना चाहता हूं कि भायुवद के भनुसार केवल फड पायर्जीनग से ही शरीर में विष का प्रवेश नहीं होता है, बल्कि भौर भी बहुत से कारणों से शरीर में विष व्याप्त होता है, जो कि मन्द्य के लिए सांचातिक सिद्ध होता है। प्रायबंद के प्रमुसार दो विरोधी पदार्थों को,

जैसे घी तथा शहद और दूध तथा दही, एक साथ खाने से मनुष्य के शरीर पर विष का साध्रसरहोता है धीर उस की मृत्युहों सकती है।

इस लिये मेरा मुझाव है कि इस प्रकार के विरोधी पदार्थों को एक साथ न खाने के बारे में भी प्रोपेगंडा किया जाना विहार । आज कल हम लोग पुरानी पद्धित की भूल गहे हैं, लेकिन हमारे खाने पीने का ढंग प्रभी प्राचान ही है। लाखों वपों के प्रनुसन्धान का यह निष्कर्ष है कि विरोधी प्रधांत् विलोम पदार्थों को एक साथ नहीं खाना चाहिये। स्वयं इन पदार्थों में चाहे विष न हो, लेकिन इन को एक साथ खाने से विष जैसा ग्रसर होता है। चूकि लोग धीरे धीरे इन बातों को भूलते जा रहे हैं, इसलियं इस संबंध में प्रचार करने की प्रावश्यकता है।

इस कीटनाशां निधेयक का हमारे स्वास्थ्य भीर हमारे शरीर से सम्बन्ध है। इस विधेयक को लाने के लिये हम माननीय मंत्री को धन्यवाद देते हैं भीर आशा करते हैं कि हमारे यहां लाखों वर्षों का जो अनुसन्धान और अनुभव है कि विरोधी अथात् विलोम पदार्थों को खाने से फूड पायजनिंग हो सकता है, उस के बारे में भी प्रचार किया जायेगा।

Shri Narendra Singh Mahida (Anand): Mr. Chairman, Sir, Mr. Raghunath Singh just referred about Ayureda and he had very rightly drawn the attention of the House and the Minister. The gaumutra according to Ayurveda, is a purifyer, adisinfectant, which can be used for many purposes. I would not go into further details on it.

Sir, the cause of this Bill arose owing to food poisoning arising from the contamination of food with a poisonous lorganophosphorus insecticide 'Parathion' (Falidol). Later on, the Government of India appointed the Kerala and Madras Food Poisoning Cases Enquiry Commission. The

recommendations of this Commission were accepted by t Government. The Government anpointed an Inter-Ministerial Conmittee to look into this affair The Inter-Ministerial Committee suggested certain short-term and long-term The short-term measures measures suggested by the Committee have already been given effect to. long-term measures suggested by the Committee envisaged the enactment of legislation to regulate the manufacture sale, storage, transport distribution and use of insecticides including pesticides, herbicides or fungicides in the country.

In 1962, in Malda in West Bengal and Dinajpur in Assam, 450 persons were crippled by paralysis. The contamination of wheat flour with 'triortho-cresyl phosphate' was the cause of poisoning. The cases of food poisoning were reported in Bombay in January and February, 1963 as a result of ingestion of rice stored in bags which were reportedly strayed with 5 per cent Benzene Hexa-chloride. The cases of poisoning have been reported due to the indiscriminate use of organo-phosphorous compounds like Parthion, Malathion, Diaznon, Baytex etc. which are said to be marketed in concentrated forms for extermination of bed bugs.

During one of my visits ' the Bombay port last year, when ! had gone with the Estimates Comm "ee, I was watching the deportation of wheat and along side the wheat deportation, I saw some chemical powders which were being inter-mingled with wheat and I had warned the port authorities that this combination of chemicals with the wheat grains will probably result into some food poisoning. But the port congestion is so heavy that they have no space. I request the Minister to see that at the ports when the foodgrains are being unloaded. there are no chemical compounds nearabout. If such nieasures are taken, then some of the things about which we have complained can be removed.

[Shri Narendra Singh Mahida]

The cases of food poisoning resulting from the use of copper sulphate among the shoe workers of Agra have also been brought to notice. The Kerala and Madras Food Poisoning Cases Enquiry Commission has recommended that the Central Insecticides Board be established. It is a very welcome suggestion. Further, they have sug-gested that a committee called the Registration Committee for the purpose of granting certificates of registration to persons desiring to import or manufacture insecticides be established. Secondly, they have suggested that there should be licensing of persons desiring to manufacture, sell or exhibit for sale or distribute any insecticide. Their third suggestion is that the Central Insecticides laboratory for carrying out certain functions under the Act be established. fourth suggestion is that the import, manufacture, sale etc. of insecticides in contravention of the provisions of the Act be prohibited. Fifthly, the transport and the storage of insecticides so as to prevent cases of accidental contamination of food with insecticides be regulated. Sixthly, there should be a provision for taking immediate action by way of prohibition of sale or distribution or use of the insecticides where it is found that the sale, distributon or use of the insecticides is being done in such a way as to involve risks to human beings or vertebrate animals and where immediate action is necessary.

Now, I would like to draw your attention to clause 24 which is about persons bound to disclose place where insecticides are manufactured or kept. This is very necessary because at present the Government is not aware from where the insecticides are being bought or purchased. Then, there is clause 25 about the report of Insecticide Analyst. This is also a very welcome provision. Further, there is clause 27 which also deals with notification of poisoning and there is another clause 34 about offences by companies. These are all very welcome provisions.

This is a very laudable Bill and I welcome it.

Shri Muthiah (Tirunelveli): I rise to support the Bill. The object of this Bill is to prevent injury to human beings and to animals through insecticides. In 1958 a large number of deaths occurred in Madras and Kerala due to contamination of food with insecticides. The Central Government then appointed the Kerala and Madras Food Poisoning Cases Inquiry Commission to report on the circumstances leading to such deaths and the precautionary measures that had to be taken in future to avoid such food poisoning cases and deaths. The recommendation of the Commission was accepted by the Government and the Government appointed an Ministerial Committee which suggested certain short term and long term measures. As a long term measure this Committee recommended legislation to regulate the manufacture, sale, storage, transport, distribution use of insecticides. The Bill, following the recommendation of the Commission, provides for (i) the establishment of a Central Insecticides Board and a Registration Committee for granting certificates of registration to persons desiring to import or manufacture insecticides; (ii) licensing of persons desiring to manufacture, sell or distribute any insecticide; establishment of a Central Insecticide Laboratory; (iv) prohibition of import, manufacture, sale, etc., of insecticides in contravention of the provisions of the Act; (v) regulation of transport and storage of insecticides so as to prevent cases of accidental contamination of food with insecticides; and (vi) provision to prohibit the sale, distribution or use of any insecticide which may injure a human being or an animal.

Mr. Chairman: Mr. Mahida has already mentioned all these.

Shri Muthiah: The Bill is concerned with registration of insecticides and licensing of persons who desire to manufacture or sell any insecticide. It

provides for the establishment of a Central Insecticides Board and a Registration Committee for this purpose. The Central Insecticides Board is meant to advise the Central Government and the State Government on technical matters. The Registration Committee is intended to register insecticides after ensuring their efficacy and safety to human beings and The Central Insecticides animals. Laboratory, to be set up, has to test the efficacy of the insecticides. The Bill provides for Insecticide Analysts for testing insecticides and for Insecticide Inspectors to help the States in the effective implementation of the provisions of this Act.

I now come to the Bill proper. Clause 1 of the Bill prohibits misbranded insecticides with false misleading labels. Clause 9 contains a proviso which gives power to the Committee to refuse Registration the insecticide or to to register This, cancel the registration. 1 submit. is a good proviso, but this should not lead to official tyranny or hardship to the party. Clause 14 gives power to the licensing officer to revoke or suspend a licence on proper grounds. Here also it is necessary to ensure that officers act justly and fairly and impartially and do cause unnecessary hardship to the parties. Clause 21 gives authority to an Insecticide Inspector to enter and search any premises on grounds of suspicion that the rules are violated. Clause 28 provides for the prohibition of the use of insecticides for reasons of public safety. This important and essential clause. Clause 39 gives exemption from the provisions of the Act to persons who use the insecticides for their own household purposes or for gardening purposes. This is good.

श्री बज बिहारी महरोत्रा (विल्लौर): स्वास्त्य मंत्री ने जो विष्येयक उपस्थित किया है उस का मैं समर्थेन करता हूं। यह कीटाणु-नाशक पदार्थ ऐसे पदार्थ हैं कि जिनकी घाज घावश्यकता है। इन दिनों जब कि खाख की कमी है हमारे खेतों में, हमारे खेतों और बाजारों में इन कीटाणुमों के द्वारा जिस तरह मन्न का बिनाश होता है खाने वाली वस्तुमों का उनके संरक्षण के लिए इस की मावश्यकता है। लेकिन मैं स्वास्थ्य मंत्री से प्रार्थना करना चाहता हूं कि प्रवर समिति में इस पर विचार किया जाय तो इस का भी स्याल रखा जाय कि मावमी इन कीटाणुमों को मारने के लिये न खरीबकर कहीं मपनी मात्महत्या के लिए न खरीबने लगे। फसलों, सन्जियों मादि पर ज्यादा देर तक इन का मसर बना रहता है तो मादमी की हत्या के कारण यह कीटाणुनाशक पदार्य बन जाते हैं। यह इतने मंहगे न हो जायें कि लोग इन्हें खरीब ही न सकें। इन को सस्ता बनायें।

दूसरी बात यह है कि यह विदेशों से झाते हैं और विदेशी मुद्रा इस में खर्च होती हैं। इस का भी प्रयास हो कि यह तमाम कीटाणु नाशक पदार्थ हमारे देश में पैदा होने लगें और उन का यहीं उत्पादन हो। श्रौर उन का उत्पादन इतना हो कि खाद्य पदार्थ के संरक्षण के लिये उन का श्रधिक से श्रधिक प्रयोग हो सके। मैं झाशा करता हूं कि स्वास्थ्य मंत्री इन बातों पर जिस वक्त प्रवर समिति में इस विश्येषक पर विचार होगा, उस में इन बातों का ज्यान रखेंगी श्रौर इस विल को उपयोगी बनाने का प्रयास करेंगी। इन शब्दों के साथ मैं इस विश्वे-यक का समर्थन करता हूं।

डा॰ सुशीला नायर: समापित जी, सदन
ने इस बिल का स्वागत किया है उसके लिए
मैं सदन की प्राभारी हूं। चन्द एक सुमाव
प्राये हैं। वह सुभाव जहां तक प्रलग-प्रलग
क्लाजेज से सम्बन्ध रखते हैं वह तो प्रवर
समिति में देख लिये जायेंगे। जहां त
रधुनाय सिंह जी का सुझाव है खाने पीने के
बारे में, कि क्या खाना चाहिये क्या नहीं खाना
चाहिये इसके बारे में ध्यान दिया जाय,
तौ उसका इस विधेयक से तो सीधा सम्बन्ध
नहीं है, लेकिन स्वारण्य शिक्षण के साय उसका
सम्बन्ध है, उसमें उसको देख लिया जायगा।

[डा० सशीला नायर]

जहां तक दाम का सवाल है तो वह तो सही बात है कि कीटनाशी दवाश्रों के दाम म्नासिब ही होने चाहिएं। सदन को मालम है कि भ्राम दवाइयों के दामों के ऊपर तो भ्रच्छा खासा नियंत्रण रखा ही जा रहा है। कोई कारण नहीं है कि इन्सेक्टिसाइडस वगैरह के दामों के ऊपर भी ठीक तग्ह से ध्यान न दिया जाय । देश में जहां तक इन चीजों को बनाने का ताल्लुक है तो मुझे खुशी होती है यह कहते हुए कि कुछ इस प्रकार की कीटनाशी दवा तो ग्रब देश में बन भी रही हैं जैसे कि डी०डी०टी० इत्यादि । स्रीर भी बनाने का प्रयास हो रहा है। हम तो चाहते हैं कि हमारे देश की दवा ग्रीर इन्सेक्टिस।इन्स वगैरह इस तरह की जितनी चीजें हैं उनकी स्रावश्यकता हम ग्रपने यहां इन चीजों को बनाकर पुरी कर सकें तभी हमें संतोध होगा ग्रीर उसके लिए हम प्रयास कर रहे हैं।

इनु शब्दों के साथ मैं फिर से सदन का आभार प्रदिशत करती हूं कि उन्होंने इस विधेयक का स्वागत किया है। और मैं आप के द्वारा यह आध्वासत देती हूं कि जो भी सुझाव उन्होंने दिये हैं या आगे भी जो प्रवर समिति के सामने देता चाहेंगे उन पर उचित ध्यान दिया जायगा।

Mr. Chairman: The question is:

"That this House concurs the recommendation of Rajya Sabha that the House do join in the Joint Committee of the House on the Bill to regulate the import, manufacture, sale, transport, dis-tribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith, made in the adopted by Rajya Sabha at sitting held on the 26th July. 1966, and communicated to this House on the 28th July, 1966. and resolves that the following 30 members of Lok Sabha be

nominated to serve on the said Joint Committee, namely:

(1) Shri Peter Alvares, (2) Shri K. L. Balmiki, (3) Shri (3) Shri Bibhuti Mishra, (4) Shrimati Zohraben Akbarbhai Chavda (5) Sardar Daljit Singh, Ganpati Ram, (7) Shri Ansar Harvani, (8) Shri J. N. Hazarika, (9) Shri S. Kandappan, (10) Sardar Kapur Singh, (11) Shri C. H. Mohammad Koya, (12) Shri P. Kunhan, (13) Shri Narendra-Singh Mahida, (14) Shri Inder J. Malhotra, (15) Shri P. Maruthaiah (16) Shri Shiv Charan Mathur (17) Shri K. L. More, (18) Shri P. K. Vasudevan Nair, (19) Shrimati Sahodra Bai Rai, (20) Chowdhary Ram Sewak, (21) Shri J. Ramapathi Rao, (22) Shri R. Surender Reddy, (23) Dr. Sisir Kumar Saha, (24) Shri C. Subramaniam, (25) Shri Surya Prasad, (26) Shri Mohammad Tahir, (27) Thimmaiah. Shri Dodda Shri Vishram Prasad, (29) Shri Yudhvir Singh, and (30) Sushila Nayar, This House ther recommends to Rajya Sabha that the said Joint Committee be instructed to report by the 30th November, 1966."

The motion was adopted.

15.19 hrs.

DEI.HI MUNICIPAL CORPORATION (VALIDATION OF ELECTRICITY TAX) BILL

The Deputy Minister in the Ministry of Home Afffairs (Shri Vidya Charan Shukla): I beg to move that the Bill to validate the imposition and collection of certain taxes on the consumntion or sale of electricity by the Delhi Municipal Corporation, be taken into consideration.

Under section 150 of the Delhi Municipal Corporation Act, the Delhi Municipal Corporation levies a tax on the consumption and sale of electricity. There was some confusion about the words "sale and

consumption" and then the Delhi Municipal Corporation Act was amended to include the word 'supply' electricity also. The procedure elevying such taxes has been laid down in this section. First of all, the corporation has to pass a resolution defining the maximum rate that could be levied on electricity, and then that resolution is sent to Government its consideration and sanction, after the Government accords sanction to that resolution of the corporation the corporation can levy the tax on the supply of electricity within the areas defined and charge that tax from the consumers and suppliers.

On the 9th February, 1959. the corporation passed a resolution levying tax on electricity with other optional taxes; while conveying its sanction, the Central Government made certain modifications, and those modifications were accepted by the corporation. Those modifications were made by the Central Government on the assumption that the power of the Government to sanction the resolution implied the power to sanction such modifications as might The important modifibe necessary. cations that were made by the Central Government were that lower were sanctioned for small-scale industries, electro-chemical industries and electro-metallurgical industries higher rates were prescribed for some other kind of users of electricity. Upon this, the validity of the levy of this tax was challenged in the Puniab High Court through some writ petitions. The Puniab High Court dismissed these writ petitions, but then letterspatent appeals were filed and these were accepted by the court and the levy of this tax was set aside on the ground that while sanctioning first resolution of the corporation, the Government was not empowered modify or enhance the rates, and the corporation in its second resolution could not adopt rates in excess of the rates determined in the first resolution.

In 1965, the corporation passed another resolution for the levy of enhanced rate of tax on electricity and the Government sanction to this levy has been communicated to them.

In order to validate the levy of the tax on the consumption or sale electricity from 1st July, 1959 to 31st March, 1966, a Bill was introduced in the last session of Parliament. total amount involved is Rs. 3.76 crores. I would like to tell the House a few salient features of this new proposal so that it could be seen that it is only an enabling Bill to correct certain mistakes that happened in the past. According to sub-clause (1) of clause 2 of the Bill, the resolution of the Delhi Municipal Corporation dated the 24th June, 1959 in so far as it determines the rate at which the tax shall be levied on the consumption and sale of electricity shall be deemed to have been passed in accordance with law and the rates specified in the said resolution shall be deemed to be the actual rates at which the tax shall be leviable with effect from 1st July, 1959 until such rates are altered in accordance with the provisions of the Delhi Municipal Corporation Act. Sub-clause (2) of clause 2 bars the courts fr m enforcing any decree or entertaining any suit. It further says that all proceedings or things done by the corporation in connection with the 'evy or collection of tax shall be deemed to be in accordance with law. These are consequential provisions of the validation of the tax. This proposal was placed before the Advisory Committee in its meeting on the 16th February, 1966. After some discussion they also passed the Bill and endorsed this measure. There was some dispute between the New Delhi Municipal Committee and the Delhi Municipal Corporation on this account. The opinion of the Attorney-General was taken in this matter, and ultimately he also advised the Government that it would be better to clarify the position by a suitable amendment of the Act. In pursuance of that advice this Bill has introduced in Parliament.

Sir, I move that the Bill be taken into consideration.

Mr. Chairman: Motion moved:

"That the Bill to validate the imposition and collection of certain taxes on the consumption or sale of electricity by the Delhi Municipal Corporation, be taken into consideration."

Narendra Singh Mahida (Anand): This is a very surprising Bill. When the Delhi Municipal Corporation by its resolution in 1959 levied certain charges and then made a recommendation to the Central Government, the Central Government accorded their sanction, and later on this levy was challenged in the Punjab High Court. The court held that in according sanction to the first resolution of the corporation, Government had no power to modify or enhance the rates proposed by the corporation in that resolution and that the corporation in its second resolution could not adopt rates in excess of the rates determined in the first resolution. If the corporation could have had proper legal advice, they could have saved themselves this botheration of going to courts of law and facing the challenge to their rules. The court also held that the liability to pay the tax would commence only from 1st April, 1960. Now, this Bill proposes to validate the levy of the tax by the corporation on the consumption or sale of electricity in accordance with rates specified in the afore-said second resolution of the corporation with effect from 1st July, 1959 and until the alteration of such rates in accordance with the provisions of the Delhi Municipal Corporation Act. Now, what happens from 1st July, 1959 to 1st April, 1966, that is, for a period of seven years, those charges will be levied again, or will have retrospective effect. The hon. Minister has not clarified this point. I would like him to clarify this point and tell us whether the sum involved, which he has mentioned runs into some crores of rupees, is correct or not.

Anyway, this omission on the part of the corporation has been rectified by a court of law, and we have no alternative but to support this Bill, and, therefore, I give my support to it. But in future, I would request the municipal corporation to be more careful before passing such resolutions.

भी नवल प्रभाकर (दिल्ली-करोलबाग): सभापति महोदय, यह एक साधारण विधेयक है जो हमारे सामने लाया गया है। जब भी दिल्ली के सम्बन्ध में कोई बात होती है तो उसकी एक कमेटी है जो कि कारपोरेशन की बनाई हुई है। उसमें विचार किया जाता है। विचार करने के बाद जब वह कोई निर्णय कर लेती है तो वह स्टैन्डिंग कमेटी में ब्राता है। स्टैन्डिंग कमेटी भी जब उसे पास कर देती है तब वहां की साधारण बैठक में उस पर विचार किया जाता है। साधारण बैठक में विचार करने के बाद जो लोग दिल्ली के सारे भागों से चुन कर ग्राते हैं वह ग्रपने विचार व्यक्त करते हैं। व्यक्त करने के बाद एक प्रस्ताव पारित होता है । जैसा मंत्री महोदय ने बतलाया, वह प्रस्ताव पारित हुम्रा मौर उसके पारित होने के बाद इसे लागु कर दिया गया कि बिजली के उद्योग पर या उसके उपकरणों पर टैक्स नहीं लिया जाना चाहिये। किन्तु इसमें सरकार से राय नहीं ली गई। उसके बाद उसको पंजाब हाई कोर्ट में चैलेन्ज किया गया श्रीर पंजाब हाई कोर्ट ने श्रपना निर्णय दिया । उस निर्णा के विम्य फिर भारत सरकार के पास, गृह मंत्रालय के पास यह गया है। गृह मंत्रालय ने उसको ध्रपनी स्वीकृति दे दी, लेकिन उसके बाद भी हाई कोर्ट के निर्णय से कारवोरेशन को कुछ परेशानी हई । उस परेशानी कौ दूर करने के लिए यह विधेयक लाया गया है। मौज्दा मैट्रो-पालिटन कौंसिल के घाने से पहले दिल्ली में एक एडवाइजरी कमेटी थी. जिसमें दिल्ली के संसद-सदस्य थे भौर जिसकी भ्रष्ट्यक्षता गृह मंत्री करते थे। उस कमेटी में इस विधेयक पर विचार किया गया भीर उसने भपना यह निर्णय दिया कि यह विधेयक ठीक है श्रीर इसको पारित किया र्जाना है चाहिए, जिसके बाद इस विधेयक को लाया गया।

इन गब्दों के साथ मैं इस विधेयक का स्थागत करता हूं भीर मैं समक्षता हूं कि यह इक सही कदम है भीर हमें इस को मान लेना चाहिए।

Shri C. K. Bhattacharyya (Raiganj): This Bill relates to matters which commenced from the 9th February 1959. Substantially, the entire proceedings from that date up to the presentation of the Bill here depends on the interpretation put by the Central Government on sec. 150(2) of the Delhi Municipal Corporation Act.

The Delhi Municipal Corporation passed a resolution and the Central Government, in giving their sanction to the resolution, interpreted that particular sub-section in a way which was not accepted by the Punjab High Court. That led to a difficulty to remove which the Bill had to be brought in, because the Delhi Municipal Corporation had acted on the interpretation put by the Central Government on section 150(2) of the Delhi Municipal Corporation Act. Having acted upon that, the Corporation found itself in a quandary when the Punjab High Court set aside the interpretation of the Government on which the Corporation had acted. So the Home Ministry had to bring in this Bill.

What strikes me is this. Usually such matters are taken to the Supreme Court because it concerns the interpretation of a particular Act and the finality of the interpretation depends upon what the Supreme Court thinks about it and the opinion that Court holds about the intent and purposes of the Act. In any case, this interpretation of the Punjab High Court was accepted and was not taken for the opinion of the Sup-1920 (Ai) LSD—9.

reme Court. The Bill is based on the effect of that judgment of the Punjab High Court on the proceedings of the Delhi Municipal Corporation under the Government of India's modification and amendment of the Delhi Municipal Corporation's resolution.

Essentially this Bill is practically divided into two parts. In one part, it validates what the Municipal Corporation had done and does that with retrospective effect; in another it indemnifies what had been done from consequences to which the Corporation might be exposed before a court of law.

My hon friend, Shri Mahida, had asked as to what happened from the point the Corporation began to realise taxes under the Government of India's order upto to the time the Bill is going to be passed into law. I believe the Bill makes provision for that, Cl. 2(2) says:

"Notwithstanding anything contained in any judgment, decree or order of any court to the contrary, all taxes on the consumption or sale of electricity levied or collected or purporting to have been levied or collected in pursuance of the resolution referred to in sub-section (1) shall, for all purposes, be deemed to be, and to have always been, validly levied or collected, and accordingly..."

Up to that extent, it is validated and then the indemnity comes. Thus the Bill will have served its purpose in helping the Corporation to get out of the difficulty in which it has been placed.

Another point that strikes me is this, whether in future it will be necessary to have the main Act amended for putting this position on a sound basis in the Act itself, that is, whether the Delhi Municipal Corporation Act itself will have to be amended and the lacuna which led to

[Shri C. K. Bhattacharyya]

the present difficulty removed in different way. That is what I would commend for the consideration of the Home Minister and his department.

Shree Shri Narayan Das (Darbhanga): This Bill is just to give effect to the Resolution passed by the Delhi Municipal Corporation which was nullified by the judgment of the Punjab High Court. It has been said that the power to sanction any levy or tax on consumption of electricity has been vested in the Central Government. The only question was whether within that power the Central Government had a right to modify the proposals made by the Corporation. It appears that the Central Government did modify in the sense that it enhanced the rate of tax on the consumption of electricity levied by the Corporation.

I do not know whether this question has arisen for the first time. Generally there are provisions to the effect that the Central Government will just sanction the proposals made by some other bodies. I do not know whether the Central Government have got this question examined while considering the Corporation's proposal with regard to the levy of a tax on the consumption of electricity. Did the Home Ministry consult the Law Ministry as to the scope of this provision of sanc-Generally, the body which is wered to levy taxes has that empowered to power, but for an institution like the Corporation, there is a provision in the Corporation Act saying that some of the proposals are to be sanctioned by the Central Government. I do not know what led the Government enhance the levy and what persuaded the Government to alter the proposals made by a body like the Corporation, proposals that in the ordinary course comes for the sanction of the Government. No reasons have been given why a suggestion made by a body like the Corporation with regard to the levy of some taxes on consumption of electricity in this capital was modified. The reason has not been given as to what led the Government to enhance or modify the rate. I support the Bill because the taxes that were levied are not to be returned now, and if that is not rectified the taxes have to be returned to the consumers, but I would like to know because I was not present when the hon. Minister moved for the consideration of this Bill, and I am sorry for that...

Mr. Chairman: You very rarely do that.

Shree Narayan Das: Thank Shri you. I was here, but I went out only for five minutes. So, I would like to know whether the hon. Minister had given the reasons that led the Government to modify the proposals made by the Corporation.

In such matters, generally the Government should consult whether the word "sanction" has been used for the first time, and whether it is for the first time that this word has been interpreted by the High Court that sanction does not include modification or enhancement of any tax which has been made by a body like the corporation. That question should have been examined before the Central Government enhanced the rates.

With these words I support the measure.

Shri Vidya Charan Shukla: Mahida wanted to know whether this Bill really validates the levy made by the Corporation from 1959. Shri Bhattacharyya has clarified that matter to an extent, but I would like to clarify that a little further. It was definitely possible to argue that validation of the imposition and collection of the tax on the consumption of electricity Delhi Municipal Corporation, which the Bill seeks to effect, implies the imposition by Parliament of such tax with retrospective effet within the meaning of clause 1(a) of article Constitution. Therefore, 110 of the we obtained the recommendation of the President under article 117 (1) of the Constitution, and this recommendation of the President was communicated to the Lok Sabha Secretariat. This will show that it really validates the collection of taxes right from that date.

As I said earlier, this Bill seeks to rectify some of the technical mistakes that happened in the resolution of the Corporation and the sanction was accorded to the resolution by the Government The reason why Government did not go in appeal against the judgement of the Punjab High Court was that the opinion given by the Attorney-General, after considering the entire matter, that it would be best to remove any doubts about the whole thing by a suitable amendment of the Act and that is why the Government decided to bring forward this amendment rather than appeal to the Supreme Court which would have again taken a good deal of time.

Shri Shree Narayan Das raised some point which I mentioned briefly, but I would again mention it so that he would know why we had to alter the rates that were prescribed by the Delhi Municipal Corporation. The Municipal Corporation, recommending the rates, did not distinguish between the small scale industries and the bigger industries, and since the Government was anxious to give encouragement to the small scale industries, the rates applicable to the small scale industries were reduced and the rates applicable to the other industries were very slightly enhanced just to counterbalance the entire thing; this did not affect the finances of the Municipal Corporation to any extent, and it was to the general good.

I am thankful to Members for their support to this measure.

Mr. Chairman: Mr. Bhattacharyya has made the point that rather than bringing in a fractional piece of legislation, the Corporation Act may be amended to bring it uptodate. Have you got anything to say on that?

Shri Vidya Charan Shukha: This particular Bill was need to validate the collection of these taxes. It is a financial measure more or less. So, this had to be brought separately.

Mr. Chairman: The question is:

"That the Bill to validate the imposition and collection of certain taxes on the consumption or sale of electricity by the Delhi Municipal Corporation, be taken into consideration."

The motion was adopted.

Mr. Chairman: The question is:

"That Clauses 1 and 2, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 and 2, the Enacting Formula and the Title were added to the Bill.

Shri Vidya Charan Shukla: I beg to move:

"That the Bill be passed"

Mr. Chairman: The question is:

"That the Bill be passed."

The motion was adopted.

15.48, hrs.

COMPANIES (SECOND AMEND-MENT) BILL

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to move:

"That the Bill further to amend the Companies Act, 1956, be taken into consideration."

This has been awaiting consideration by the House for some time. Very briefly, there are three amendments. The first two of them are purely of a verbal nature and are necessitated by the lapse of time since the introduction of the Amendment Bill in this House on 22nd November of last year. Therefore, I do not wish to commend elaborately on them.

The other amendment is also, if I may say, of a minor nature. It deals with section 240, and it seeks to provide that before authorising any per-

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[Shri C. R. Pattabhi Raman]

son to receive from anybody corporate information, books and papers necessary for the purpose of investigation, the Inspector must obtain the approval of the Central Government.

The other amendment seeks to rectify an omission which was noticed earlier but which, if not so rectified, is likely to give rise to practical difficulties in the working of the statutory provisions. As members are aware, section 370 of the Companies Act, the amendment of which is now before the House, deals with both the making of a loan and the giving of a guarantee of the providing of security in connection with a loan made, by one company to another. The section stipulates that no company shall make a loan or give guarantee etc., without obtaining the prior approval of general meeting by a special resolution. Under the "Explanation" to subsection (1) of the section, inserted by the Amendment Act of 1965, it is possible, however, for the general meeting of a company to authorise its Board of Directors to grant loans up to the limit of 30 per cent or, as the case may be, 20 per cent of the aggregate of its subscribed capital and free reserves. It will not, therefore, be necessary for the company to hold a general meeting every time a loar is required to be made. This relaxation was provided for with a view to avoiding the practical difficulty involved in convening general meetings, particularly of large companies. The aforesaid explanation does not, however, cover guarantees or the provision of securities whih are also regulated by section 370 of the Companies Act. the absence of a similar clarificatory provision specifically respect of guarantee and securities, it may, therefore, be held that a special resolution of the company in general meeting would be necessary everytime a guarantee is given or a security is required to be provided by a comamendment pany. The proposed accordingly seeks to clarify that if a special resolution has been passed by

the lending company authorising its Board of Directors to give any guarantee or provide any security up to a limit specified in the resolution, then no further special resolution would be necessary for giving any guarantee or providing any security within such limit.

Bill

I am sure the hon. Members will agree that an amendment of the kind proposed is quite necessary and is in line with the clarification already provided in the law in respect of making of loans by a company.

On the last occasion, it was a slip and that is what we are now secking to rectify.

Mr. Chairman: Motion moved:

"That the Bill further to amend the Companies Act, 1956, be taken into consideration."

Shri Narendra Singh Mahida (Anand): Mr. Chairman, Sir, The Companies (Second Amendment) Bill was first brought in 1964; it was introduced in Parliament on September, 21, 1964 and was passed by Houses of Parliament as the Companies (Amendment) Bill, 1965. Bill received the President's assent on September 25, 1965 and was notified as the Companies (Amendment) Act, 1965 (Act 31 of 1965). I am reading this from the Tenth Annual Report on the working and administration of the Companies Act, 1956. It makes sorry reading. Again, the Companies (Second Amendment) Bill, 1965 was introduced in Parliament on November 22, 1965. This Bill seeks inter alia to remove hindrances in the normal functioning of financial institutions, insurance companies and private companies simplicitor in respect of gaurantees given and securities provided by them.

In the Ordinance, it has been stated that based on the recommendations of the Vivian Bose Commission of Inquiry, section 13 of the Companies

(Amendment) Act. 1965 was enacted. This section amended section 108 of the Companies Act, 1956, by inserting therein sub-sections (IA) to (ID). The provisions of section 13 of the said Amendment Act were brought into force with effect from 1st April, 1966, whereas the other sections except section 46 were brought into force with effect from 15th October,

Companies

Soon after the amended provisions were brought into force on 1st April, 1966, their working disclosed a number of practical difficulties and doubts were also expressed as to the intention underlying these provisions. Representations were made by various other stock exchanges and bodies which were intimately concerned with the working of these sub-sections. An ordinance was passed to remove these difficulties and clarify the doubts. This Bill, as I understand, is brought to replace the Ordinance.

Now, there are various sections which I would not like to go into. But it is rather very strange reading. Immediately on the commencement of these provisions, objections were raised by the stock exchanges and others that the enforcement of these provisions would result in complete prohibition of blank transfers when the intention was to regulate and control the currency of blank transfers. It is a very well-known fact in stock exchanges that whenever shares are transferred, they always do it with blank transfers. This difficulty could have been foreseen. It was also pointed out that there would be serious practical difficulties if the register of the members of the company were closed within a short time-

Shri C. R. Pattabhi Raman: Blank transfer is dealt with in another Bill. That is about section 108. That is a Bill to validate the Ordinance. Here, it is only about section 370. There are two amending Bills. We are now on the second amendment Bill. It deals with sections 240 and 372. The hon. Member is referring to section 108. That is for another Bill.

Shri Narendra Singh Mahida: Then I withdraw those remarks on Ordinance. In short, I wish to say that I support the present Bill.

Shri V. B. Gandhi (Bombay Central South): Mr. Chairman, Sir, should be no difficulty in supporting this Bill. There has been a slip, a kind of oversight which has led them to bring this Bill before the House. The Vivian Bose Commission of Inquiry recommended that inter-company loans should be treated as on par with inter-company investments. Previous to that the inter-company loans could be granted for advance to corporations without any limit only on satisfying the requirement there should be a resolution of the general body by the directors.

15.56 hrs.

[SHRI P. VENKATASUBBIAH in the Chair]

Now, according to the recommendaof the Vivian Bose Inquiry Commission, it is said that the same restrictions that are applicable or as have been applicable to inter-company investments should also be made applicable to inter-company loans.

Shri Narendra Singh Mahida: There is an amendment by Shri C. Pattabhi Raman. I want to know whether it has been moved or not.

Mr. Chairman: We are now in the general discussion. When the clauses are taken up, the amendments will be moved.

Shri C. R. Pattabhi Raman: dates are being changed in the third amendment.

Shri V. B. Gandhi: Inter-company loans should be placed on the same basis as inter-company investments. That is, the restriction under section 372 should be made applicable also to section 370. That is not a very good position, but having already accepted that by an Act amending section 370 by section 46 by the Company Law (Amendment) Act of 1965, we have no go but to accept this further restriction on the inter-company loans.

But the point here is this. I understand that the provisions of the Companies (Amendment) Act, 1965, that is, the provisions of section 46 of this Act, have not been brought into force so far. If they have not been brought into force so far, it is good, because after all in the present financial conditions of the market and in banking world, it is necessary that if we have not brought into force these provisions we might still continue without them for sometime longer. After all, the present tendency even in the Government policy is to promote relaxation of control making credit more easily available to institutions and companies.

In view of this amendment, I would appeal to the Government that they should not immediately bring force the provisions of the Bill which we are supporting today. The question really arises out of the guarantees given by certain financial institutions and securities provided by those institutions like the financial institubanking tions, insurance companies, companies, private companies, which finance without limit industrial enterprises. All these institutions should have the freedom and should be exempted from the restrictions of section 46 of the Company Law Amendment Act. The loans granted by these institutions are already exempted. The exemption may also be extended to guarantees given by these institutions and securities provided by them.

With these words, I support the Bill.

16 hrs.

Shri C. R. Pattabhi Raman: Sir, I have nothing to add to what I said in the beginning.

The hon. member just now referred to guarantees and securities. I am moving an amendment No. 3 to clause 3 with regard to guarantees and securities. I have already stated that the substantive provisions of the section

have already been amended by the 1965 Act and it is already law. The present Bill makes some relaxations so far as guarantees and securities are concerned.

I do not think I am justified in taking more time of the House.

Mr. Chairman: The question is:

"That the Bill further to amend the Companies Act, 1956, be taken into consideration."

The motion was adopted.

Mr. Chairman: We shall now take up clause by clause consideration. There are n_0 amendments to clause

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(Amendment of section 370).

Amendment made:

3. Page 1,-

for line 11, substitute-

'3. In section 370 of the principal Act,—

(1) in sub-section (1), the Explanation shall be renumbered as Explanation 1, and after Explanation 1 as so renumbered, the following Explanation shall be inserted, namely:—

"Explanation 2.—If a special resolution has been passed by the lending company audiorising the Board of Directors to give any guarantee or provide any security upto a limit specified in the resolution, then, no further special resolution or resolutions shall be deemed to be necessary for giving any guarantee or providing any security within such limit."

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(2) in sub-section (2),—' (3)

(Shri C. R. Pattabhi Raman)

Mr. Chairman: The question is:

"That clause 3, as amended, stand part of the Bill."

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 1—(Short title and commencement).

Amendment made:

Page 1, lines 3 and 4, for "the Companies (Second Amendment) Act, 1965". substitute "the Companies (Amendment) Act, 1966." (2).

(Shri C. R. Pattabhi Raman)

Mr. Chairman: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,-

for "Sixteenth" substitute "Seven teenth" (1).

(Shri C. R. Patfabhi Raman)

Mr. Chairman: The question is:

"That the Enacting Formula, as amended stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

Shri C. R. Pattabhi Raman: I beg to move:

"That the Bill, as amended, be passed."

Mr. Chairman: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

16.10 hrs.

MOTION UNDER RULE 388 IN RE-LATION TO PASSING OF CONSTI-TUTION (TWENTY-FIRST AMEND-MENT) BILL

Mr. Chairman: We shall take up the next item—Motion under Rule 388.

Shri Shree Narayan Das (Darbhanga): There is no quorum in the House.

Mr. Chairman: The bell is being rung.

The Bell has sopped ringing. There is no quorum yet. The Bell may be rung again.

There is quorum now. The hon. Minister may move his motion under Rule 388.

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): Sir, on behalf of Shri G. S. Pathak, I beg to move:

"That the proviso to Rule 66 of the Rules of Proceuure and Conduct of Business in Lok 5 Sabha in its application to the motions for taking into consideration and passing of the Constitution (Twenty-first Amendment) Bill, 1966, be suspended."

Rule 66 reads like this:

"A Bill, which is dependent wholly or partly upon another Bill pending before the House, may be introduced in the House in anticipation of the passing of the Bill on which it is dependent:

Provided that the second Bill shall be taken up for consideration and passing in the House only after the first Bill has been [Shri C. R. Pattabhi Raman] passed by the Houses and assented to by the President."

The Bill that is coming up before us is to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, as reported by the Joint Committee. We have to suspend the proviso to take up the Constitution (Twenty-first Amendment) Bill, which is the next item, along with that. That is why I am moving this motion.

Mr. Chairman: Motion moved:

"That the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Constitution (Twenty-first Amendment) Bill, 1966, be suspended."

Shri Narendra Singh Mahida (Anand): Sir, I also support this motion.

Shri Shree Narayan Das: Sir, want to seek a clarification from the hon. Minister. The motion seeks to suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Constitution (Twenty-first Amendment) Bill, 1966. My point is, the next item on the Agenda is the motion relating to the Representation of People (Amendment) Bill This Bill is dependent upon the Con-Bill. It is stitution (Amendment) (Amendnot that the Constitution ment) Bill is dependent on the Representation of People (Amendment) Bill.

Shri C. R. Pattabhi Raman: They are two independent Bills.

Shri Shree Narayan Das: In the Representation of People (Amendment) Bill we are going to make a provision that the tribunals which used to be constituted by the Election

Commission will not now be constituted. That power of constituting tribuanls is going to be taken away from the Election Commission. Now all cases of hearing of petitions against elections will be heard by the High Court. Therefore, the Reprsentaion of Pople (Amendment) Bill is dependent on the Constitution (Amendment) Bill. Unless the power of the Election Commission, provided for in the Constitution is taken away, you canot take up the other Bill. Therefore the motion for suspension of the Rule should be in its application to the motion for taking into consideration and passing of the Representation of People (Amendment) Bill, and not in its application to the motion for taking into consideration and passing of the Constitution (Twenty-first Amendment) Bill, 1966. We have to consider the Representation of the People (Amendment) Bill first and the Constitution (Amendment) Bill comes next on the Agenda and that will be considered later on.

Mr. Chairman: Both will be taken up simultaneously.

Shree Narayan Das: The Shri Constitution (Amendment) Bill quires a certain fixed number οf votes. Therefore, that cannot taken up first. In the agenda it is Representation of People (Amendment) Bill that comes first, and then comes the Constitution (Amendment) Bill. Therefore, point is, we have to suspend the proviso to Rule 66 in its application to the motion relating to the Representation of People (Amendment) because it cannot be taken up unless the Constitution (Amendment) Bill is passed. Therefore, the motion which has been moved by the hon. Minister should be worded in such a way that it is sought to be suspended in its application to the motion for taking into consideration and passing of the Representation of the People (Amendment) Bill

Motion under

Shri Radhelal Vyas (Ujjain): Sir, suppose we take up the motion that is before the House and adopt it. what will be the position? It will allow us to consider and pass Representation of People (Amendment) Bill. The point is, so long as the Constitutional provision is there, this law canot be passed by the Lok Sabha. That is the point that was raised by my hon. friend Shri Shree Narayan Das. What is the use of the passing this without passing Constitution (Amendment) Bill? Suppose we pass this, immediately a writ can be filed in the High Court that this is ultra vires of the Constitution. Suspension of the proviso to the rule does not validate it. By passing this Bill we will be doing something contrary to the provisions of the Constitution and cannot be given effect to unless the Constitution is amended. What is the hurry in passing this Bill if it cannot be given effect to, if it cannot be enforced? I would, therefore, submit, let the hon. Minister kindly reconsider it. He must first have the Constitution (Amendment) Bill passed and immediately after that have this Bill also passed. I do not think there is any need to suspend the operation of this proviso.

Dr. M. S. Aney (Nagpur): There is a note here given in the Order Paper that items 21 and 22 are to be discussed together. There is also another note that item 22 is to discussed along with item 21 in case the motion at item No. 20 is adopted. Their idea is to get this suspension and then to consider motion passed both these motions relating to the Representation of People (Amendment) Bill and the Constitution (Amendment) Bill together. Instead of allowing this House to discuss those two Bills separately they want the House to discuss both the Bills together. Ιf they want to do that, there should be a motion for that. The note given here is neither a motion nor anything else at all. I do not understand it. The hon. Minister should move motion that under certain circums-

tances it is necessary to discuss both these motions at items 21 and 22 together. They must get the permission of the House to do that. Then only can they proceed. There is no latitude given to them, except the consent of the House to proceed with the business. They have to follow the procedure mentioned in the Rules of Procedure. That is my humble submission.

Shri C. K. Bhattacharayya (Raiganj): Shri Sree Narain Das says that the motion that has been moved is not in proper form. According to him, the motion should be:

"That the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its aplication to the motion for taking into consideration and passing of the Representation of the People Act, 1950 and the Representation of the People Act, 1951, as reported by the Joint Committee, be suspended."

According to him, the rule is not to be suspended in its application to the proposals for amendment of the Constitution. It is a fundamental issue that he has raised. He says that the proviso is required to be pended, not because of the proposal to amend the Constitution but cause of the proposal to amend the Representation of the People Act, and, therefore, the motion should be put in the proper form before it is placed before the House for discussion and acceptance. I hope the Law Minister will take into consideration the point raised bу Shri Narayan Das and elucidate whether that is the position with which we are faced.

Shri Narendra Singh Mahida: We have to take up the business which is listed in the List of Business. We have before us a motion under rule 388. That rule says:

"Any member may, with the consent of the Speaker, move that any rule may be suspended

[Shri Narendra Singh Mahida]

in its application to a particular motion before the House and if the motion is carried the rule in question shall be suspended for the time being."

Now the question is the suspension of the proviso to rule 66; then we can by-pass item. LI. Because, in the List of Business we have stated "Contingent Notice" about the Constitution (Twenty-first Amendment) Bill "To be taken up in case the Motion at item No. 20 is adopted". So, we must first adopt or reject item No. 20. If we adopt it, then we have to take up item No. 22. If we reject it, we can take up item No. 21; not otherwise.

The Minister of Law (Shri G. S. Pathak): The position is this. Constitution provides that the power to appoint tribunals vests in Election Commission. Now the provision in the amendment of the Representation of the People Act that instead of the tribunal, the Jurisdiction to decide election disputes will be conferred on the High Court. Now, each is dependent on the other. It is not a case where one is dependent on another. If the Constitution is amended and the power of Election Tribunal is taken away from the Election Commission then and then alone the power can be conferred on the High Court by amendment of the Representation of the People Act. For example, if the amendment of the Representation of the People Act fails, then, in that case, the position will be that there will be neither a power to appoint a tribunal, nor the High Court having jurisdiction to decide an election dispute; will be the result. Therefore, each is dependent upon the other. Τf amendment of the Representation of the People Act is passed the High Court gets the jurisdiction, and the jurisdiction High Court gets the when the power to appoint the election tribunal is taken away from the Election Commission under the Constitution. That is the position. Therefore, his is not a case where one is dependent upon another. It is a case where each is dependent on the other, because if one of them fails, the other cannot remain. I may explain it a little further.

Shri Shree Narayan Das: One is a Bill and the other is the Constitution.

Shri G. S. Pathak: If the Constitution is amended, then, in that case, no power is left in the Election Commission to appoint a tribunal.

Shri Tyagi (Dehra Dun): If the Constitution is amended and in that amendment it is mentioned that the power will vest in he Election Commission, both the purposes will be served.

Shri G. S. Pathak: No, the power cannot vest....

Shri Tyagi: As we have named the High Court in the Constitution, similarly we could name the Election Commission also in the Constitution.

Shri G. S. Pathak: The Constitution gives the power to Parliament to cenfer any jurisdiction upon the High Courts and the Supreme Court. That power already exists. It will be a duplication of provisions if you confer another power by another provision. The power to confer any jurisdiction on the High Courts and the Supreme Court vests in Parliament by other provisions of the law. Therefore, it is not possible to make another provision in the law for the conferment of such power. The observation of my hon, friend, Tyagi, would mean that while power to confer jurisdiction on the High Courts already vests in Parliament, by another amendment of the Constitution you confer the same power.

Shri Tyagi: The Constitution can be amended in such a way as to mention that in such and such cases the

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Election Commission can do the needful. The Constitution can comprise of both these things.

Motion under

Shri G. S. Pathak: For every possible purpose Parliament has got the power to confer jurisdiction on the High Courts under the existing provisions of the Constitution. With respect to the view taken by Shri Tyagi. it will be superfluous; it will be a wrong constitutional practice to confer the same power by the Constitution in different places and by repetition. That is not possible. The power already resides in Parliament to create jurisdiction in the High Court for any purposes, whether it is election purpose or any other purpose. Then, if that suggestion is accepted, the result will be that though the Parliament has got the power to confer jurisdiction on High Court in the matter of election disputes, even though that power already exists, you are conferring the same power again by another provision, which will be a mere repetition and superfluity. That will be the result. Therefore, that procedure could not be adopted.

Now, the position is this. If the Constitution is amended and the power to appoint the tribunal is taken away, Parliament has the power to confer jurisdiction on the High Court; that is true. Therefore, the Bill dependent on the amendment of the Constitution. That is also true. But the Constitution Amendment Bill is itself dependent on the Representation of the People Amendment Bill, as it is only when jurisdiction is conferred on the High Court that power has to be taken away from the Election Commission under the Constitution, because if jurisdiction is not to be conferred on the High Court by the amendment of the Representation of the People Act, then, in that cast, the other provision, that is, the amendment of the Constitution would immaterial. You take away both the powers, in case the Representation of the People Amendment Bill does not succeed. The result will be that you wait. If this proviso applies, the Representation of the People Amendment Bill has got to 'wait until the Constitution Amendment Bill is pass-Now, we cannot anticipate that Parliament will necessarily pass the Bill, or that provision of the which deals with the conferment of powers on the High Court. If Constitution Amendment Bill is passed and the power is taken away from the Election Commission to appoint a tribunal and the Parliament does not pass the Representation of People (Amendment) Bill and High Court does not get the power, the result will be that nobody will have the power.

Now, the first part of rule 66 is concerned merely with the introduction of the Bill. The Bill can be introduced in anticipation. That is the first part. The proviso deals with the question of consideration of the Bill. I read the proviso:

"Provided that the second Bill shall be taken up for consideration and passing in the House only after the first Bill has been passed by the Houses and assented to by the President."

If you apply this proviso, the result will be that the Constitution Amendment Bill will be passed first and the power to appoint a tribunal will be taken away and it is only then that the Representation of People (Amendment) Bill will come up for consideration. If that comes up for consideration and the Parliament does choose to confer jurisdiction on High Court, we will be left in this position that neither there is any tribunal or power to appoint a tribunal nor there is power for the High Court to decide these disputes.

It is for this reason that the first motion is that the proviso be suspended so that it may not become necessary for the Parliament to pass the Constitution Amendment Bill first and for the President to give assent to the Constitution Amendment Bill. They could be taken up together, because

[Shri G. S. Pathak]

if the proviso applies, then we have got to wait for the deletion of the provision in the Constitution which gives power to the Election Commission to appoint a tribunal and then this Representation of People (Amendment) Bill will come up for Consideration and we do not know whether this provision will be passed or not.

Shri Radhelal Vyas: May I seek aclarification?

Mr. Chairman: Since the Minister has said that both these Bills are inter-dependent, in the motion under rule 388, he can move about the consideration and the passing of the Representation of People (Amendment) Bill as well as the Constitution Amendment Bill. Both can be moved together and the consent of the House taken.

Shri G. S. Pathak: I will do that.

Shri Radhelal Vyas: May I seek a clarification from the Law Minister? The hon. Law Minister says that the Parliament has got powers to confer powers on the High Court to have jurisdiction on certain matters. Article 324 says:

".....including the appointment of election tribunals for the decision of doubts and disputes arising out of or in connection with elections to Parliament and to the Legislatures of States shall be vested in a Commission (referred to in this Constitution as the Election Commission)."

This is a mandatory provision. When the Constitution has conferred this power exclusively on the Election Commission, has the Parliament any power left to confer any power on the High Court in the presence of this provision? I would submit that so long as this provision is there, the Parliament is not competent to give any more power or jurisdiction to the High Court for any matter which has been excluded from the jurisdiction of the High Court under article 324.

Shri G. S. Pathak: This is precisely what I had said. I had said that so long as the power vests with the Election Commission to appoint a tribunal, this Parliament cannot make a provision in the Representation of People (Amendment) Bill for conferment of jurisdiction on the High Court and, therefore, it becomes necessary to delete from article 324 the power which belongs to the Election Commission to appoint a tribunal. That is precisely the reason why we are seeking amendment of the Constitution.

Shri Tyagi: Which should come first? So long as the mandatory provision of article 324 of the Constitution is not amended, can we proceed with this proposal without amending that thing first?

Shri G. S. Pathak: If the proviso is not suspended, the question will arise which will be taken up first for consideration and Mr. Tyagi will be right in saying that, if the proviso applies, we should wait for the passing of the Constitution Amendment Bill because then alone the power will be taken away. This is precisely the reason why we are saying that the proviso should be suspended. If the proviso remains, Mr. Tyagi is correct in saying that. But if the proviso is removed then the two Bills can taken up for consideration. The question of voting is immaterial because at the time of voting, you may have voting separately, one on the occasion of passing the Representation of People (Amendment) Bill and the other on the occasion of passing the Constitution Amendment Bill. But consideration can be common and it is precisely for the reason pointed out by Mr. Tyagi that we are moving for the suspension of the proviso to rule

I move:

"That the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of

(Amdt.) and Constitution (21st Amdt.) Bill

the Representation of People (Amendment) Bill, 1966 as reported by The Joint Committee and the Constitution (Twenty-first Amendment) Bill, 1966, be suspended.

Mr. Chairman: The question is:

"That the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Representation of People (Amendment) Bill, 1966 as reported by the Joint Committee, and the Constitution (Twenty-first Amendment) Bill, 1966, be suspended."

The motion was adopted.

16.38 hrs.

REPRESENTATION OF PEOPLE (AMENDMENT) BILL AND CONS-TITUTION (TWENTY-FIRST AMENDMENT) BILL

The Minister of Law (Shri G. S. Pathak): I beg to move:

"That the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, as reported by the Joint Committee, be taken into consideration."

I also move:

"That the Bill further to amend the Constitution of India be taken into consideration."

Sir, the necessity for amending the Constitution arose because the Government decided that instead of the Election Tribunals, we should have High Courts so that there may expedition of decisions in the matter of election disputes. Under article 324, the power is given to the Election Commission for the appointment election tribunals for the decision of doubts and disputes arising out of or in connection with elections. The Constitution Amendment Bill seeks deletion of the latter part, namely, the appointment of election tribunals

for the decision of doubts and putes arising out of or in connection with elections. The object of this amendment is quite clear, because without this amendment it not be possible to confer power High Court the to decide election disputes. So far the Representation of the People Act is concerned, the matter went to the Joint Committee of the two Houses and the Report of the Joint mittee is before this House. I shall make only a few observations at this stage. Later when the time arrives for amendments, I shall have to move some amendments.

Under clause 9, an amendment has been recommended by the Joint Committee and Government are accepting that amendment.

Shri D. S. Patil (Yeotmal): We are not discussing amendments now.

Shri G. S. Pathak: I am discussing the Report of the Joint Committee and not any amendment which is sought to be made here.

The amendment is that:

"The said electoral roll-

- (a) shall, unless otherwise directed by the Election Commission for reasons to be recorded in writing, be revised in the prescribed manner by reference to the qualifying date—
 - (i) before each general election to the House of the People or to the Legislative Assembly of a State; and
 - (ii) before each bye-election to fill a casual vacancy in a seat allotted to the constituency; and
- (b) shall be revised in any year in the prescribed manner by reference to the qualifying date if such revision has been directed by the Election Commission:

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[Shri G. S. Pathak]

Provided that if the electoral roll is not revised as aforesaid, the validity or continued operation of the said electoral roll shall not thereby be affected.".

Page 42 of the Report states:

"The Committee were opinion that there should also be a provision in the Bill for an appeal to the Supreme Court, both on facts and law, from the High Court's order on an election petition. Minister of Law was authorised to incorporate in the Bill a suitable provision to that effect, after consulting such authorities as he might consider necessary in this regard.". Then, at page 45, the Committee say:

"As regards the question of providing for an appeal to the Supreme Court from a decision of the High Court, the Minister of State in the Ministry of Law stated that process of consultation with the appropriate authorities was not complete and as such he suggested that this matter might be left to be taken up in the House when the Bill as reported by the Committee came up for consideration before the House.".

Later, in this there is a provision that the order of the High whether the judge is sitting or in a Bench, shall be final and there shall be no appeal from the order of the High Court. When an appeal is provided, suitable change might be made in this particular section.

It is not necessary for me to make any further observations at this stage, and I commend this Bill as reported by the Committee for the consideration of the House.

Mr. Chairman: Which Bill has he moved?

Shri G. S. Pathak: Both the Bills, the Constitution (Twenty-first Amendment) Bill, and the Representation of the People (Amendment) Bill.

Mr. Chairman: I shall now place the motions before the House....

Shri Radhelal Vyas (Ujjain): May I make a submission? It is a very important Bill which is before House.

Mr. Chairman: First, I shall place the motions before the House.

Shri Tyagi (Dehra Dun): On point of order. It is a Constitution Amendment Bill,

Mr. Chairman: There is no point of order now. I am only placing the motions before the House.

Shri Tyagi: Before you place the motions before the House, I have a point of order to raise. Any amendment to the Constitution, when it is put to the House, requires a certain number of Members to be present ...

Mr. Chairman: Voting is not being taken now. The motions are only being placed before the House for consideration and discussion.

Shri Radhelal Vyas: This is not a constitutional amendment.

Shri G. S. Pathak: The Constitution Amendment Bill is also there.

Shri C. K. Bhattacharyya (Raigani): Let the motions be discussed.

Mr. Chairman: Motions moved:

"That the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, as reported by the Joint Committee, be taken into consideration.".

"That the Bill further to amend the Constitution of India be taken into consideration.".

Shri Radhelal Vyas: I have a submission to make. Both these Bills are very important. As you know, the Opposition Members are not present here; none of them is here except our very aged, learned and experienced old veteran Dr. Aney Saheb.

I would, therefore, request you and the Law Minister and the Deputy Chief Whip to consider whether it would not be proper to adjourn the House at this moment. Had the Opposition Members been present, we would not have come to this stage today. It is about to be five o'clock. I would, therefore, request that the debate on these Bills be adjourned for tomorrow.

Mr. Chairman: Is the hon. Member moving a motion to the effect that the debate be adjourned?

Shri Radhelal Vyas: Yes, but you may ask the Law Minister also.

Shri K. N. Pande (Hata): I oppose this proposal made by Shri Radhelal Vyas. Nobody asked the Opposition to go out.

Shri Tyagi: Particularly when it pertains to elections, the reactions of the Opposition are more important than the reactions of those belonging to the Treasury Benches.

, Mr. Chairman: What does the hon. Minister say?

Shri C. K. Bhattacharyya: The motions are now before the House. Let them be discussed. That is the usual procedure. Let that procedure be adopted.

Mr. Chairman: Then, let the debate start....

Shri Radhelal Vyas: There is no quorum in the House.

Mr. Chairman: The bell is being rung-

Still, there is no quorum,

The bell may be rung a second time—. The second bell has been rung and still there is no quorum. The House stands adjourned till 11 a.m. tomorrow.

16.54 hrs.

The Lok Sabha then adjourned till eleven of the clock on Wednesday, November 9, 1966/Kartika 18, 1888 (Saka).